

Ninth Series, Vol. XIII No. 4

Thursday, January 3, 1991  
Pausa 13, 1913 (Saka)

# LOK SABHA DEBATES

## (English Version)

**Sixth Session  
(Ninth Lok Sabha)**



*(Vol. XIII contains No. 1 to 10)*

**LOK SABHA SECRETARIAT  
NEW DELHI**

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## LOK SABHA DEBATES

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### LOK SABHA

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.....(Interruptions).....

[Translation]

Thursday, January 3 1991/Pausa 13, 1912  
(Saka)

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MR. SPEAKER: I am on my legs.....(Interruptions) .....

The Lok Sabha met at

MR. SPEAKER: Subhashiniji, I am on my legs.

Eleven of the Clock

.....(Interruptions).....

[MR. SPEAKER in the Chair]

MR. SPEAKER: Devendrajji, please resume your seat. I am on my legs.

[English]

[English]

MR. SPEAKER: Now we take up Questions. Shri Manoranjan Bhakata.

I am on my legs. Please hear me. I tell you; you will be satisfied.

SHRI MANORANJAN BHAKATA:  
Question No. 101.....(Interruptions)

.....(Interruptions).....

RE: ALLEGED THREAT OF ARREST TO  
THE SPEAKER, LOK SABHA, BY SHRI  
SUBRAMANIAM SWAMY, A UNION  
MINISTER

[Translation]

MR. SPEAKER: Please be seated, you will be satisfied.

MR. SPEAKER: I know your feelings.....(Interruptions) .....

.....(Interruptions).....

[Translation]

MR. SPEAKER: Shri Joshi, please be seated.

(Interruptions)

MR. SPEAKER: I know your feelings.  
All of you may please sit down.

SHRI NATHU SINGH: No question is more important than the present one.....(Interruptions) .....

[English]

MR. SPEAKER: Mr. Kapse, please resume your seat.

.....(Interruptions).....

Will you please bear with me? I am on my legs. The Speaker is on his legs. You please take your seats. I am on my legs.

MR. SPEAKER: I can understand your state of mind. I would like to inform you that Shri Subramaniam Swamy has to reply to the questions in the other House today.

.....(Interruptions).....

SHRI MADAN LAL KHURANA (South Delhi). Mr. Speaker, Sir, in yesterday's Doordarshan News bulletin, it was announced that the matter has been closed. The matter does not end simply by saying so.

.....(Interruptions).....

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Before this matter is disposed of, (Interruptions) his continuance as a Minister is in question..... (Interruptions).....

[Translation]

SHRI MADAN LAL KHURANA: It was announced in Hindi news-bulletin yesterday that the matter has been closed.....(Interruptions) ..... A motion for breach of Privilege against Doordarshan should also be moved.....(Interruptions) .....

[English]

SHRI BASUDEB ACHARIA (Bankura): You call Mr. Swamy from the other House.....(Interruptions) .....

SHRI NIRMAL KANTI CHATTERJEE: A demand was made that he should resign. Is he still continuing?

SHRIMATI SUBHASHINI ALI (Kanpur): Mr. Swamy should come here.....(Interruptions).....

[Translation]

MR. SPEAKER: Please listen to Shri Satya Prakashji.....(Interruptions) .....

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): Mr. Speaker, Sir, just now a meeting of the leaders of opposition parties was held in the Chamber of hon. Speaker. First Starred Question in Rajya Sabha for today pertains to Dr. Swamy's Ministry. He is coming very shortly..... (Interruptions)

MR. SPEAKER: I am on my legs. Please resume your seat.

(Interruptions)

At this stage, Shri Manik Sanyal and some other Hon. Members came and stood on the floor near the Table

.....(Interruptions).....

[English]

MR. SPEAKER: Please go back to your seats.

.....(Interruptions).....

[Translation]

SHRI SATYA PRAKASH MALVIYA: Mr. Speaker, Sir, Dr. Subramaniam Swamy is replying to the question in Rajya Sabha. My submission is that as soon as he is free from that House, he will come here. Please take your seats. .....(Interruptions)

[English]

MR. SPEAKER: Please resume your seats.

(Interruptions)

MR. SPEAKER: Why do you waste the time of the House?

[Translation]

SHRI MADAN LAL KHURANA: In the national news, bulletin, Doordarshan has

announced that the Speaker has said that the matter may be treated as closed.....(Interruptions) .....Mr. Speaker, Sir, I have given notice of a Censure Motion. It may be taken up.....(Interruptions) .....

**SHRI RAM NAIK (Bombay North):** Mr. Speaker, Sir, the Question Hour may be suspended and Censure Motion may be taken up.....(Interruptions) .....

**PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar):** Mr. Speaker, Sir, the Censure Motion may be taken up.....(Interruptions) .

[*English*]

**MR. SPEAKER:** I do not want to deprive you of your right. Question Hour is your right

(Interruptions)

[*Translation*]

**SHRI MADAN LAL KHURANA:** Mr. Speaker, please adjourn the House or take up the Censure Motion.....(Interruptions)

[*English*]

**MR. SPEAKER:** Mr. Kundu, you are a senior Member. Please go to your seat first.

(Interruptions)

**MR. SPEAKER:** I adjourn the House to meet at twelve O'Clock.

**11.28 hrs.**

*The Lok Sabha then adjourned till Twelve of the Clock*

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*The Lok Sabha re-assembled at one minute past Twelve of the Clock*

*[MR. SPEAKER in the Chair]*

## WRITTEN ANSWERS TO QUESTIONS

### **Damages Caused by Flood/cyclone In Andaman and Nicobar Islands**

**\*101. SHRI MANORANJAN BHAKATA:**

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have made assessment of the extent of damage caused by flood and cyclone in Andaman and Nicobar Islands during November, 1989;

(b) if so, the details thereof;

(c) the assistance sought by the Andaman and Nicobar Administration and given by the Union Government to meet the situation;

(d) whether the Andaman and Nicobar Administration disbursed the flood/cyclone relief to all the victims; and

(e) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) and (b). The Andaman and Nicobar Administration had made an assessment of the extent of damage caused by flood and cyclone of November, 1989. No separate assessment was made by the Union Government.

(c) The Andaman and Nicobar Administration had sought central assistance of Rs. 148.11 lakhs. An amount of Rs. 38.42 lakhs was sanctioned to the U. T. Administration.

(d) and (e). The Andaman & Nicobar Administration as informed that except for immediate relief in terms of free ration and grant of minor forest produce upto a limit of Rs. 400/- per family for rehabilitation purpose no other disbursement of relief assistance could be made pending certain clarifications from the Ministry of Home Affairs. The administration has subsequently received the necessary clarification and is

taking further action to disburse the assistance.

**Scarcity of Water in Tamil Nadu for Irrigation Purposes**

\*102. SHRI S. SINGARAVADIVEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is scarcity of water for irrigating land in the Cauvery Delta in Thanjavur district of Tamil Nadu;

(b) whether there is any demand from the Government of Tamil Nadu for getting water from Karnataka;

(c) if so, the details thereof; and

(d) the steps proposed to be taken in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Government of Tamil Nadu has complained that the construction of dams in the upper reaches by Government of Karnataka has resulted in scarcity of water for irrigation.

(b) Yes, Sir.

(c) Tamil Nadu has requested for release of at least 20 Thousand Million Cubic feet (TMC) of water from Government of Karnataka.

(d) Tamil Nadu Government has filed the application for relief in this matter before the Tribunal, set up by the Centre in June 1990.

*[Translation]*

**Reorganisation of Post Master General's Office in Rajasthan**

\*103. PROF. RASA SINGH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number and names of postal regions established in Rajasthan under the structural reorganisation of the Post Master General's Office;

(b) whether the Post Master General Headquarters, Eastern Region, Ajmer is still functioning at Jaipur;

(c) if so, the reasons therefor and the time by which this office is likely to start functioning at Ajmer; and

(d) the names of the districts in Rajasthan which have been brought under the administrative control of this office at Jaipur?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (DR. SANJAY SINGH): (a) to (c). There are now three postal regions in Rajasthan namely Eastern Region, Western Region and Jaipur Region from March, 1990. Earlier there was a composite Eastern Region at Jaipur which has now been divided in two region both functioning from Jaipur itself. The question of shifting the Headquarters of Eastern Region has been reviewed. It is now decided to shift it to Ajmer from 1st February, 1991.

(d) The following districts of Rajasthan are served by the Eastern Region:-

1. Ajmer
2. Banswara
3. Bhilwara
4. Bundi
5. Chittorgarh
6. Dungarpur
7. Jhalawar
8. Kota
9. Tonk
10. Udaipur

Besides one Service Unit under the Region is located at Jaipur also. The Railway Mail Service Division under the Region has sections running from Delhi to Ahmedabad.

**Subsidy for Purchase of Tractors**

\*104. SHRI RAM SAJIWAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government are aware that tractors of less horse power are not successful in the Bundelkhand region of Uttar Pradesh and Madhya Pradesh and some other parts of the country for ploughing hard land;

(b) if so, whether the facilities given for purchasing small tractors are proposed to be provided to the farmers of such areas for purchasing tractors of high horse power; and

(c) if so, when a decision is likely to be taken in this regard and the time by which it is proposed to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH) (a) Yes, Sir.

(b) and (c). No facility of subsidy is being given for purchasing small tractors by farmers. However, a proposal is under consideration for subsidy for farmers of below 8 acre holding for purchase of tractors under 18 power take-off horse power. Since no subsidy facilities are currently being given for small tractors, the question of considering the same for high horse power tractors does not arise.

[English]

**Repair and Maintenance of Tamil Nadu Section of National Highway No. 47**

\*105. SHRI N. DENNIS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Tamil Nadu section of the Trivandrum-Kanyakumari National Highway No. 47 is in bad condition; and

(b) if so, the steps taken or proposed for its repair and maintenance?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). No, Sir. This Section of National Highway 47 is in traffic worthy condition. Potholes etc. developed during recent monsoon season have been repaired by the State Department of Highways.

**1990-2000 AD as International Decade for Natural Disasters Hazards Reduction**

\*106. SHRI BHAJAMAN BEHERA: SHRI ANADI CHARAN DAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have accepted the proposal of the United Nations to observe the decade 1990-2000 AD as International Decade for Natural Disasters Hazard Reduction;

(b) if so, the details thereof;

(c) whether the Government propose to secure international assistance for implementing hazard reduction schemes; and

(d) the details of the action plans being formulated for flood/cyclone prone States like Orissa?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH) (a) Yes, Sir.

(b) and (c). A Core Group has been constituted to suggest measures to deal with all aspects of Disaster Management in connection with the observance of International

**Decade for Natural Disaster Reduction.**

**The Government will formulate policies in this regard on getting suggestions from the Core Group.**

**(d) Appropriate measures are already being taken to minimise the impact of disasters like cyclone and floods. However, based on the suggestion of the Core Group, formulation of area based action plans for management of different types of Natural disasters will be considered.**

**Declaration of West Coast Canal as National Waterway**

**\*107. DR. A. K. PATEL:  
SHRI SHANKERSINH  
VAGHELA:**

**Will the Minister of SURFACE TRANSPORT be pleased to state:**

**(a) whether the Government of Tamil Nadu have given their comments on the restoration of the old AVM Canal linking it upto Kovalam in Trivandrum;**

**(b) if so, the decision taken by the Union Government thereon;**

**(c) the progress made in the feasibility studies for declaring the West Coast Canal as a National Waterway; and**

**(d) the time by which the above projects are likely to be taken up and the estimated cost in each case?**

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) The Government of Tamil Nadu have intimated in September, 1990 that they propose to investigate the feasibility of reviving the old AVM Canal.

**(b) No decision of Central Government is called for at this stage.**

**(c) The feasibility studies on the**

**Kovalam-Badagara stretch of the West Coast Canal have been completed.**

**(d) The position regarding the old AVM Canal has been stated in answer to part (a) of the question. The cost of development of waterway between Kovalam and Badagara in West Coast Canal has been estimated by Inland Waterways Authority of India to be Rs. 410 crores. This stretch has not been declared as National Waterway and, therefore, the time by which the development work will be taken up cannot be indicated at present.**

**Meeting of World Tourism Organisation in Goa**

**\*108. SHRI R. GUNDU RAO:  
SHRI D. M. PUTTE GOWDA:**

**Will the Minister of TOURISM be pleased to state:**

**(a) whether a meeting of the World Tourism Organisation was held recently in Goa to discuss the problems connected with the growth of tourism in the world in general and India in particular;**

**(b) if so, the outcome of the deliberations of the meeting;**

**(c) whether the Government have worked out any strategy to give rural orientation to the growth of tourism especially when 1991 is to be observed as "Visit India Year"; and**

**(d) if so, the details thereof?**

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) and (b). The World Tourism Organisation held the 39th Session of its Executive Council in Goa from 6-8 December, 1990.

In the meeting the members of the Executive Council deliberated upon the administrative, financial and technical programme of W.T.O.

(c) and (d). Government is observing 1991 as "Tourism Year". During this year number of fairs and festivals are being promoted. Most of the fairs and festivals have rural orientation and will focus upon Indian heritage and culture.

**Private Sector Involvement In Development of National Highways**

\*109. SHRI B. N. REDDY:  
SHRI PRAKASH KOKO BRAHMBHATT:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government have taken a final decision with regard to participation of private sector in the field of construction and improvement of National Highways in the country; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

*[Translation]*

**Meeting of Indo-China Joint Working Group on Border Issue**

\*110. SHRI RAJENDRA AGNIHOTRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the proposed meeting of the Indo-China Joint Working Group on the boundary question to be held in 1990 has since been held; and

(b) If so, the results thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) and (b). Yes, Sir. The second session of

the India-China Joint Working Group on the boundary question and Annual Consultations at Foreign Office level took place in New Delhi on August 30-31, 1990.

During the discussions, the two sides significantly enhanced their understanding of each other's approaches to the solution of the boundary question. The effort was to adopt a practical and realistic approach and to look to the future. Hope was expressed by both sides that, by working in a sincere and forward-looking manner, they would be able to establish a basis for the solution of the boundary question, as well as for maintaining peace and tranquillity in the border areas.

The two sides agreed to a mechanism whereby their military personnel would meet from time to time at an appropriate level with a view to maintaining peace and tranquillity in the border areas.

Ways and means of further improving bilateral relations between the two countries were discussed, and views exchanged on regional and international issues of mutual concern. The growing interaction between the two countries in various fields was noted with satisfaction by both sides. The determination to maintain and further strengthen the momentum of bilateral relations was reiterated.

**Telephone Connections in Maharashtra**

\*111. SHRI HARI BHAU SHANKAR MAHALE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections in Maharashtra, district-wise;

(b) the number of telephone connections released since 1 January, 1990, district-wise; and

(c) the time by which telephone connections are likely to be provided to all the persons on the waiting list?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS (DR.  
SANJAY SINGH): (a) Statement I is attached.  
(b) Statement II is attached.

(c) The expansion plans are drawn for  
clearing the present waiting list progres-  
sively during the Eighth Plan period.

### STATEMENT - I

#### *Districtwise Waiting List of Maharashtra As on 30.9.90*

1.	Ahmednagar	5902
2.	Akola	3134
3.	Amravati	3955
4.	Aurangabad	10407
5.	Beed	978
6.	Bhandara	1723
7.	Buldhana	1134
8.	Chandrapur	1172
9.	Dhule	2351
10.	Gadchiroli	156
11.	Jalgaon	5013
12.	Jalna	1507
13.	Kolhapur	9572
14.	Latur	2019
15.	Nagpur	12552
16.	Nanded	4004
17.	Nasik	11858
18.	Osmanabad	535
19.	Parbhani	1189
20.	Pune	46567
21.	Raigad	1746
22.	Ratnagiri	1846

17	<i>Written Answers</i>	PAUSA 13, 1912 (SAKA)	<i>Written Answers</i>	18
23.	Sangli		4810	
24.	Satara		4294	
25.	Sindhurg		477	
26.	Solapur		5806	
27.	Thane		28564	
28.	Wardha		1088	
29.	Yeotmal		1049	
30.	Bombay		242657	

#### STATEMENT - II

##### *Release of Telephone connections in Maharashtra*

<i>Name of District</i>	<i>Telephone connections released from 1.1.90 to 30.11.90</i>	<i>Remarks</i>
Raigad	4916	Part of Area Transferred to Kalyan
Gaiara	1274	—
Ahmednagar	1054	—
Ratan Giri	770	Including Sindhurg
Solaur	381	—
Sangli	727	—
Akola	1071	Including Buldhana
Amravati	929	Yavatmal
Bhandara	405	—
Aurangabad	498	Including Jalna
Dhule	372	—
Jalgaon	268	—
Nanded	411	Including Prabhani
Latur	1000	Including Osmanabad & Road

Kolhapur	2369	—
Kalyan	9510	Of Thana Distt. (Thane proper)
Nagpur	2428	—
Nasik	1632	—
Chandrapur	689	Including Wardha & Gadchiroli
Pune (Urban)	8681	—
Pune (Rural)	937	—
Bombay	51585	—

[*English*]

**Identification of New Travel Circuits**

\*112. SHRI V. KRISHNA RAO:  
SHRI C. P. MUDALA GIRI-  
YAPPA:

Will the Minister of TOURISM be pleased  
to state:

(a) whether eighteen new travel circuits  
have been identified in the country;

(b) if so, the details thereof and the total  
circuits identified in the southern States,  
State-wise;

(c) how these circuits are helpful in the  
promotion of tourism in the country;

(d) the funds required to develop these  
circuits; and

(e) the funds allotted by the Union  
Government so far in this regards?

THE MINISTER OF STATE IN THE  
MINISTRY OF TOURISM(SHRIMATI USHA  
SINHA): (a) Yes, Sir.

(b) 18 Extension Circuits have been  
identified for promotion during the India  
Tourism Year, 1991 of which eight are in the  
Southern States. The details of these eight  
circuits are given as under:-

<i>Existing Circuits</i>	<i>New Extension Circuits</i> (Identified)
1.	1. Tamil Nadu/Karnataka/Maharashtra  <b>Madras-Bangalore-Mysore-Bombay</b>
2.	2. Maharashtra/Goa/Karnataka/Tamil Nadu  <b>Bombay-Goa-Bangalore-Mysore-Madras</b>
3.	3. Maharashtra/Karnataka/Tamil Nadu  <b>Bombay-Belgaum-Mysore</b>
4.	4. Tamil Nadu/Karnataka/Maharashtra  <b>Madras-Bangalore-Bijapur-Belgaum-Bombay</b>
5.	5. Maharashtra/Andhra Pradesh/Karnataka/Tamil Nadu  <b>Bangalore-Hampi-Aihole-Pattadakal-Badami-Bijapur</b>  <b>Andhra Pradesh</b>

**Existing Circuits**

*(Identified)*

1

**Bombay-Hyderabad-Bangalore-Mysore-Bangalore-  
Madras**

6. **Maharashtra/Karnataka/Maharashtra**

**Bombay-Bangalore-Mysore-Madurai-Madras**

6. **Karnataka/Kerala**

**Hyderabad-Golconda-Fort-  
Usmansagar-Nagarjun Konda-Bidar**

**Bangalore-Cochin-Alleppey-  
Kottayam-Thekkady-Kodaikanal-  
Madurai**

7. **Tamil Nadu/Karnataka**

**Madras-Coimbatore-Bangalore-Bombay**

7. **Tamil Nadu/Karnataka**

**Colmbatore-Conoor-Ooty-Madu-  
malai-Mysore-Bangalore**

8. **Tamil Nadu/Pondicherry**

**Tamil Nadu/Pondicherry**

**Madras-Kanchipuram-Mahabalipuram-  
Pondicherry**

(c) These circuits are connected with the existing circuits and have new destinations for promotion. As they are connected with the existing circuits, it would facilitate promotion of tourism to new destinations.

(d) and (e). The extension circuits have been identified in consultation with the State Governments and Travel Industry. Development of these circuits is primarily the responsibility of the State Governments. However, in order to augment tourist infrastructure, Ministry of Tourism extends financial assistance based on their specific proposals, availability of funds and inter-se priorities.

#### **Irrigation Projects of Madhya Pradesh**

\*113. SHRI LOKENDRA SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of irrigation projects of

Madhya Pradesh pending with the Union Government for clearance as on 15 December, 1990;

(b) since when these projects are pending and the reasons for delay in according clearance;

(c) whether same of these projects pertain to Panna and Damoh districts; and

(d) if so, the expenditure likely to be incurred on these projects and the anticipated area of land to be irrigated thereby?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). A Statement is attached.

(c) None.

(d) does not arise.

**STATEMENT****(a) Status of Projects whose Techno Economic Appraisal has been completed.**

S.No.	Name of the Project	Date of receipt	Date of completion of techno-economic appraisal	Status
1	2	3	4	5
<b>I. MAJOR PROJECTS</b>				
1.	Bargi Multipurpose	6/83 1/89	9/89	State to arrange environment clearance.
2.	Pench Diversion	8/85 8/88	10/88	Rehabilitation and Resettlement plans cleared in 11/90.
3.	Mahan	7/82 6/83	6/93	State is required to revise estimate and submit catchment treatment plan.
4.	Man	11/82 1/84	12/86	State is required to submit updated cost estimates.
5.	Omkareshware Multipurpose	4/86 5/88	10/88	Deferred for want of submission of environment and forest clearance case to Centre.

S.No.	Name of the Project	Date of receipt	Date of completion of techno-economic appraisal	Status
1	2	3	4	5
<b>II. MEDIUM PROJECTS</b>				
1.	Gej	6/84	9/84	State is required to submit updated cost estimate and copy of forest clearance.
2.	Barchar	10/84	11/85	State is required to submit updated cost estimate and copy of forest clearance.
3.	Mahuar	7/84	3/84	State is required to submit updated cost estimate and copy of forest clearance.
4.	Bah	5/87	4/88	State is required to submit updated cost estimate and copy of forest clearance.
5.	Sutipat Tank	6/89	11/89	Deferred due to among others submission of detailed Rehabilitation and Resettlement plans.

## (b) Status of Remaining Projects with the Centre

S.No.	Name of the Project	Date of receipt	Status
1	2	3	4
<b>I. MAJOR PROJECTS</b>			
1.	Sansagar Unit II	7/88	State is required to submit modified report.
2.	Bargi Diversion	4/88	State is required to sort out is issued relating to cost estimates and arrange environment and forest clearance.
3.	Kelo Irrigation	5/88	State is required to sort out dam design, irrigation planning, rehabilitation and resettlement plans and environment and forest clearance issues.
4.	Mongra Irrigation	5/89	State is required to sort out technical issues and arrange environment and forest clearance.
5.	Mahanadi Reservoir	10/83 2/90	The State is required to arrange environment and forest clearance.
6.	Sindh Phase II	6/79 4/90	Modified report recently received in December, 1990.
7.	Thanwar Tank	12/89	Techno-economic examination has been completed to this well advanced project.

**Central Committee on Pesticides Residue**

\*114. SHRI MANDHATA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any Central Committee on Pesticides Residue to look into the various harmful effects of the pesticides;

(b) if so, whether eminent experts on pesticide residue are members of the Committee; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAISHAH) (a) There is a Sub-Committee of Central Committee for Food Standards to deal with the Pesticides Residues in food products, under the Ministry of Health, and Family Welfare.

(b) Yes, Sir.

(c) Question does not arise in view of (b) above.

**Deportation of Indian Nationals by Foreign Countries**

\*115. SHRI PRATAP SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian nationals deported from foreign countries during the period from September, 1989 till date;

(b) the number of Indian nationals in distress abroad repatriated during the period January, 1988 till date; and

(c) the amount of financial assistance given by the Union Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (c). The information is being collected and will be laid on the table of the House.

**New Post Offices in Maharashtra**

\*116. DR. DAULATRAO SONUJI AHER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new post offices proposed to be opened in Maharashtra during 1991-92; and

(b) how many of them will be in Nasik and Ahmednagar districts and the details of the proposed locations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (DR. SANJAY SINGH): (a) The programme for opening of new Post Offices in the country including that of Maharashtra for the year 1991-92 will be finalised as soon as the NIRD report is received.

(b) The post offices found justified as per new norms will be opened during 1991-92.

**Scraping of Haldia Plant**

\*117. PROF. RUPCHAND PAL: SHRI HANNAN MOLLAH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Haldia Plant of Hindustan Fertilizer Corporation is going to be scrapped, being not viable;

(b) whether any responsibility has been fixed for mismanagement and financial irregularities;

(c) if so, the details thereof; and

(d) the steps taken by the Government to rehabilitate the workers of Haldia Plant?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) No decision has been taken to scrap the Haldia Plant of Hindustan Fertilizer Corporation.

(b) and (c). The delay in commissioning the project has been due to a variety of circumstances including mismatched equipment related to a variety of foreign credit, power shortage and disturbed industrial relations. No major irregularities have, however, been brought to notice.

(d) While proposals for revamping the plant are being pursued, workers have not been retrenched.

#### **Vikram Project**

**\*118. SHRI M. M. PALLAM RAJU:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the objectives of the 'Vikram' project of the Department of Telecommunications;

(b) the estimated cost of the project;

(c) whether indigenous technology is available to meet the project needs; and

(d) if not, whether Government propose to import any equipment for this project; and if so, the approximate value thereof?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (DR. SANJAY SINGH):** (a) The objectives of the 'Vikram' project is to set-up a Packet Switched Public Data network to provide data communication.

(b) The estimated FOB cost of the imported equipment for 'Vikram' project in 1989 was Rs. 13.87 crores.

(c) and (d). It has been decided to set up Packet Switched Data Network in two phases. In phase I small capacity indigenously available switches is to be used. Phase II of the network will consist of expanding the above network with larger switches.

#### **Foreign Tourists**

**\*119. SHRI A. K. A. ABDUL SAMAD:**  
SHRI HARISH RAWAT:

Will the Minister of TOURISM be pleased to state:

(a) the number of foreign tourists who visited India from 1988 onwards year-wise and country-wise;

(b) the target fixed for receiving foreign tourists during 1990, country-wise;

(c) whether the Union Government are also aware that the Soviet Tourist Authorities have imposed restriction on their visitors as a result of which the number of tourists coming from USSR is decreasing this year;

(d) if so, the extent of loss incurred by the India Tourism Development Corporation; and

(e) the steps being taken by the Government to attract more tourists?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) The country-wise and year-wise tourist traffic to India in respect of the major tourist generating countries since 1988 are as given below:

<b>S. No.</b>	<b>Country</b>	<b>1988</b>	<b>1989</b>	<b>1990 (Jan-Aug)</b>
1.	U. K.	200,509	229,496	143,667
2.	U. S. A.	122,888	134,314	79,448

S. No.	Country	1988	1989	1990 (Jan-Aug)
3.	F. R. G	76,371	78,431	56,738
4.	France	69,799	78,001	44,189
5.	Sri Lanka	70,640	67,680	42,924
6.	Japan	49,244	58,707	39,243
7.	Italy	47,612	50,751	32,228
8.	Canada	37,498	40,306	26,167
9.	U. S. S. R.	33,739	36,940	24,002
10.	Malaysia	29,635	33,120	20,276
11.	Others*	502,057	529,486	340,882
Total		1,239,992	1,337,232	840,764

\* Excluding the nationals of Pakistan and Bangladesh.

(b) A growth target of about 8 percent was envisaged on tourist arrivals during 1990.

(c) The inflow of tourist traffic from Soviet Union to India has been adversely affected in the later parts of the year due to various developments in that country.

(d) It is not possible to quantify the loss as India Tourism Development Corporation does not maintain the accounts nationality-wise.

(e) The steps initiated by the Government to attract more tourists to India include liberalisation of charter policy, introduction of multientry visas for a period of 5 years, provision for the payment of visa fees by cheques/credit cards, improvement of tourist facilitation, relaxation of rules regarding restricted area permits, up-gradation of tourism infrastructural facilities, creation of money changing facilities in hotels and other establishments, etc. The year 1991 has also been declared as "India Tourism Year" to improve

the image of India, as a holiday destination.

[*Translation*]

**National Pulses Development Programme**

\*120. SHRI PHOOL CHAND VERMA: DR. CHINTA MOHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government had launched a National Pulses Development Programme in 1986-87;

(b) whether the production of pulses per hectare in the country is still much less in comparison to other countries;

(c) if so, whether any concrete steps are being taken by the Government to increase the average production of pulses in the country; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH)** (a) Yes, Sir.

(b) The per hectare production of pulses is higher in France, USA, USSR, China, Turkey, Mexico and Australia in comparison to India.

(c) and (d). The National Pulses Development and Special Food Production Programme (Pulses) provide for adoption of a dual approach by (i) increasing the area through multiple cropping; and (ii) increasing productivity per unit area. Under these programmes, assistance is provided to the farmers for seeds, distribution of minikits, conducting demonstrations and plant protection measures. Emphasis is also laid on the stagewise production and distribution of seeds. Stress is given for the timely and proper use of inputs such as improved seeds, seed treatment with fungicides and culture, fertilisers and adoption of need-based plant protection measures to increase yield per hectare.

Pulses have been included in the mandate of the Technology Mission of Oilseeds (and Pulses). An integrated approach to crop production technology, farmers support services, post-harvest technology and price support/market intervention is being adopted to increase the productivity levels of pulses.

**Alleged Overcharging by Private Operators Under DTC Operation During Bandh Days**

**1155. SHRI RATILAL KALIDAS VERMA:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government are aware that during the recent Bandh in Delhi the private operators under the DTC operation were charging Rs. 2/- instead of Rs. 1/- per

ticket from the passengers;

(b) whether the hike was approved by DTC;

(c) if so, the details thereof; and

(d) if not, the action taken against the private operators?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Some instances of this nature have been reported.

(b) No, Sir.

(c) does not arise.

(d) The checking staff of the DTC detected as many as 34 cases of this nature and 44 complaints were also received during August, 1990 to November, 1990. An amount of Rs. 14,050/- was collected by way of penalty from the owners of the private buses involved in such cases.

**Secret Transmitter Links Between Ayodhya and Britain**

**1156. SHRI SANAT KUMAR MANDAL:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Secret Transmitter links Ayodhya-Britain" appearing in 'The Telegraph', Calcutta dated 6 November, 1990;

(b) if so, the facts in regard to the news item as gathered by the Government;

(c) whether any investigation has been ordered into this secret transmitter installation near Ayodhya;

(d) if so, the outcome of the investigation; and

(e) the action taken by the Government

in regard to the installation of such secret transmitters in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) to (e). The information with the Govt. has not revealed the existence of such 'Secret' transmitter link. Action for violations of the provisions of Indian Telegraph Act, 1885, therefore did not arise.

#### **Promotion of Tourism**

1157. SHRI MAHENDRA SINGH MEWAR: Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal under consideration of the Union Government to set up a National Tourist Board to give the tourism industry a gigantic boost during the "Visit India Year", 1991;

(b) whether there is any plan to provide adequate facilities, capacities and better conditions for air, rail and road transport for tourists visiting during 1991;

(c) whether the Union Government are aware that there is shortage of hotel accommodation as per tourists' demands; and

(d) if so, the details thereof and the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) No, Sir.

(b) The Government has taken several steps in this regard.

(c) and (d). Recognising the need for augmenting the availability of hotel rooms in the country, the Government has announced a number of fiscal and financial incentives for attracting private investment in the sector.

#### **Soviet Offer in Setting up of Gas Based Fertilizer Projects**

1158. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Soviet Union have offered to collaborate with India in setting up of gas-based fertilizer projects;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) No, Sir.

(b) and (c). Do not arise.

#### **Expansion of Telephone Exchanges In Kottayam and Idukki Districts of Kerala**

1159. SHRI PALAI K. M. MATHEW: SHRI RAMESH CHENNAI-THALA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the telephone exchanges to be expanded in 1991 in Kottayam and Idukki districts of Kerala;

(b) the details of the expansion schemes; and

(c) the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Details are given in the attached Statement.

(b) The expansions are proposed to be commissioned during the course of the year

1990-91 depending upon the availability and timely supply of the equipment.

### STATEMENT

*Details of Telephone Exchanges to be Expanded in Kottayam and Idukki districts in Kerala Circle During 1991.*

**Idukki:**

1. Peermade 90 MAX III 512 ILT
2. Vandiperiyar 90 MAX III - 200 ESAX PAM
3. Anankkara 45 MAX III - 128 Port C-Dot RAX
4. Anavilason 35 MAX-III -do-
5. Chithirapuram 35 MAX III -do-
6. Devicolam 35 MAX III -do-
7. Kallar 45 MAX III -do-
8. Marayur Milt 64 Port -do-
9. Murickassery 25 MAX III -do-
10. Pasupara 25 MAX III -do-
11. Rajakumari 45 MAX III -do-
12. Santhanapara 45 MAX III -do-
13. Thoprankudy 45 MAX III C-DOT RAX
14. Vellathooval 35 MAX III -do-
15. Cumbu mettu 25 MAXIII 64 Port MILT
16. Edamalayar 25 MAX III 128 Port C-DOT RAX
17. Thalayar 9 ESAX -do-
18. Vagamon 25 MAX III -do-
19. Idukki 200 MAX II 512 ILT
20. Mannar 200 MAX II 512 ILT

**Kottayam:**

1. Kottayam E10B 5000 New Exchange replacing 1200 line scrapped Max I exchange.

2.	Mammod 90 MAX III	512 ILT
3.	Manimal 90 MAX III	512 ILT
4.	Mevallur 90 MAX III	512 ILT
5.	Thalayalaparambu 90 MAX III	512 ILT
6.	Koruthode 45 max III 128 CDOT	
7.	Kudavachoor 45 MAX III	-do-
8.	Kunnonni 45 MAX III	-do-
9.	Ayarkunnam MAXII	300 to 500
10.	Kollapally MAX II	200 to 300
11.	Kuravilangad MAX II	200 to 500
12.	Kuruppanthara MAX II	200 to 500
13.	Mundakayam MAX II	400 to 800
14.	Pinnakkunadu MAX II	300 to 400
15.	Poovarani MAX II	200 to 400
16.	Ramapuram MAX II	400 to 600
17.	Vazhoor MAX II	200 to 400
18.	Erumeli MAX II	300 to 500
19.	Pallikkathode 90 MAX III	512 ILT
20.	Karukachal 90 MAX III	512 ILT
21.	Kadangoor 90 MAX III	512 ILT
22.	Kottayam Kanjihikyzyh	2000 lines (RLU)
23.	Kottayam Gandhinagar	1000 lines (RLU)

**Increase in DTC Fares**

view of increase in the petrol prices; and

1160. PROF. RAM GANESH KAPSE:  
Will the Minister of SURFACE TRANSPORT  
be pleased to state:

(a) whether the Government have any  
proposal to increase the DTC bus fares in

(b) if so, the details thereof?

THE MINISTER OF WATER RE-  
SOURCES AND MINISTER OF SURFACE  
TRANSPORT (SHRI MANUBHAI KOTA-  
DIA): (a) and (b). The Delhi Transport Corpo-

ration has submitted certain proposals in this regard. Government has not taken any decision on the proposals.

### **Shortage of Ammonia**

**1161. SHRI KAMAL NATH:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is shortage of ammonia affecting the fertilizer industry adversely and the Minerals and Metal Trading Corporation is finding it difficult to meet the demands;

(b) the total availability of ammonia as compared to the demand;

(c) the total quantity of ammonia imported during the year;

(d) the existing price of ammonia as compared to the previous prices; and

(e) the steps contemplated to ensure smooth supply of ammonia to the fertilizer industry?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) to (e). Certain measure of shortage of Ammonia was felt in the month of April and May, 1990 which was met with the resumption of its import. 5.39 lakh tonnes of Ammonia has been imported during April to December, 1990. The C&F price of Ammonia in the latest contract done by MMTC is US \$ 174.5 per tonne. The source of this supply is from Persian Gulf. The C&F price of two previous contracts has been US \$ 129 and US \$ 143.50 (Persian Gulf). There is no shortage of ammonia at this stage.

### **Talks on Telugu-Ganga Project**

**1162. SHRI G. S. BASAVARAJ:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government propose to invite the Chief Ministers of Andhra Pradesh, Maharashtra and Karnataka for talks on the Telugu-Ganga Project;

(b) if so, the details thereof; and

(c) other steps taken or proposed to be taken to bring about a settlement of the issue?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) to (c). Chief Ministers of Andhra Pradesh, Maharashtra and Karnataka met at Tirupati and Mysore on 21.4.1990 and 22.9.1990 respectively and are scheduled to meet again at Mahabaleshwar to resolve the issue among themselves.

### **Development of Telecommunication in Karnataka**

**1163. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the funds earmarked for the development of Telecommunication services in Karnataka during the Eighth Plan;

(b) the major Telecommunication Projects listed for execution in that State during the above plan period; and

(c) the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) to (c). The major Telecommunication schemes for the development of Telecom services in Karnataka proposed in the draft eighth plan include:-

addition of around 4.11 lakh lines of local switching capacity

- provision of around 3.50 lakhs new telephone connections
- Provision of 2000 lines of Telex.
- Provision of Public Telephones in all the Gram Panchayats
- extension of Subscriber trunk dialling facility upto Sub-division Headquarters, Pilgrimage & Tourist Places.

It is estimated that his will require an outlay of around Rs. 1200 crores.

**New Telephone Connections from Nehru Place Telephone Exchange**

**1164. SHRI BALGOPAL MISHRA:** Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of new telephone connections provided since the opening of a new telephone exchange at Nehru Place in different categories;
- (b) the number of persons now on the waiting list under different categories;
- (c) when this waiting list is expected to be exhausted;

(d) whether there is any Advisory Committee and if so, whether this Committee is empowered to provide new connections out of turn and if so, on what grounds;

(e) whether the telephone authorities keep a periodical check to ensure that waiting list board installed at Janpath Office is upto-date; and

(f) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) Information is given in attached statement - I

(b) A statement - II showing the number of persons on waiting list under different categories is attached.

(c) Waiting list as on date is expected to be wiped out progressively by the end of the 8th Five Year Plan.

(d) At present no Telephone Advisory Committee is functioning in MTNL Delhi Unit.

(e) Yes, Sir.

(f) Whenever any release of new connection takes place, the notice board at Janpath Office is updated.

**STATEMENT-I*****Details of New Telephone Connections Provided at Nehru Place during the last one year***

<i>New Exchange Commission</i>	<i>Date of commissioning</i>	<i>OYT</i>	<i>Special</i>	<i>General</i>	<i>Total</i>
1	2	3	4	5	6
L-642 (10K)	11.1.90	1375	937	3897	6209
L-645 (+1K)	1.11.90	289	124	513	936
(+1K)	4.12.90				
L-647 (0.5K)	17.12.90				
				Total	7308
					171

**Note : K Stands for thousand lines.**

**STATEMENT-II****No. of Persons on Waiting List of Nehru Place As on 1.12.90**

Exchange :	Nehru Place	Date of registration of earliest applicant
OYT Genl.	—	26.07.90
OYT Special	—	30.07.90
Non OYT SS	14	31.10.90
Non OYT Special	47	31.10.90
General	18622	01.08.85
Total	—	19463

**Setting up of Dak Adalats**

1165. SHRI NARSINGRAO SURYAWANSHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Dak Adalats proposed to be set up at circle level in the country to resolve postal problems on the spot; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) and (b). 'DAK ADALATS' have been ordered to be constituted to be held at the Circle Headquarters on a quarterly basis. The venue, date and time will be announced by the Chief Postmaster-General/Postmaster-General through leading newspapers. It will cover all types of problems relating to postal services.

[*Translation*]

**Issue of O. B. Number**

1166. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there had been delay in issuing "O.B." number during last several months in the Office of General Manager Mahanagar Telephone Nigam Limited, Khursheed Lal Bhawan, Delhi, and

(b) if so, the reasons therefor and the steps being taken by Government to remove this delay?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No, Sir. There is no delay.

(b) Does not arise in view of (a) above.

[*English*]

**Clearance of Uddanam Area Project Under ARWSP**

1167. SHRI RAJAMOHANA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a project report under the Accelerated Rural Water Supply Programme in respect of the Uddanam area of Srikakulam district in Andhra Pradesh is pending clearance with the Union Government; and

(b) if so, by when it is likely to be cleared?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) and (b). The revised project was received from the State Government to provide drinking water facilities to 234 villages at an estimated cost of Rs. 17.11 crores in Uddanam area of Srikakulam district in Andhra Pradesh was cleared from technical angle and forwarded to Department of Economic Affairs in Ministry of Finance in December, 1990 who in turn has posed the project to the European Economic Commission (EEC) for bilateral assistance. Simultaneously, the State Government has also been requested to explore the possibility of a larger size project in the range of Rs. 50-60 crores.

**Setting up Electronic Telephone Exchange at Palakkad**

1168. SHRI A. VIJAYARAGHAVAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Union Government have any proposal to set up an Electronic Telephone Exchange at Palakkad in Kerala; and

(b) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) Yes, Sir.

(b) E-10B electronic exchange of 5000 lines has been allotted and expansion of this exchange by 2000 lines in two steps of 1000 lines each has been planned. The exchange is planned to be commissioned during 2nd half of 8th Five Year Plan.

**Guidelines for Central Rural Sanitation Programme**

**1169. PROF. MADHU DANDAVATE:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have finalised the guidelines for the Central Rural Sanitation Programme (CRSP);

(b) if so, the details thereof;

(c) if not, the reasons therefor and the time by which these are likely to be finalised; and

(d) whether the release of funds has been stopped by the Council for Advancement of People's Action and Rural Technology (CAPART) for construction of low cost sanitary Latrines?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) No, Sir.

(b) Does not arise.

(c) The views of the concerned Ministries and Planning Commission have now become available. Clearance of Expenditure Finance Committee has also been obtained. The revised guidelines are under active consideration of the Government and are likely to be finalised by March, 1991.

(d) Pending finalisation of the revised guidelines, the release of funds was not possible to the Council for Advancement of People's Action and Rural Technology (CAPART) and States/UTs.

**Assistance for Development of Tourism in Gujarat**

**1170. SHRI KASHIRAM RANA:** Will the Minister of TOURISM be pleased to state:

(a) whether the Government of Gujarat had made any request to the Union Government for providing financial assistance for various projects viz. hostels and amusement parks, wayside amenities and Yatrinivas during 1988-89;

(b) if so, the details thereof and amount sanctioned so far; and

(c) if not, the reasons therefor;

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) and (b). The Government of Gujarat during 1988-89 submitted four proposals for way-side amenities at Ambaji, Anand, Harshad and Vapi. Of these proposal for wayside amenities following have been sanctioned as per details mentioned against each:

(i) **Anand:** Sanctioned amount Rs. 8.51 lakhs and released Rs. 3.00 lakhs on 1.10.90.

(ii) **Harshad:** Sanctioned amount Rs. 8.51 lakhs and released Rs. 3.00 lakhs on 20.12.90.

(iii) **Vapi:** Sanctioned amount of Rs. 15.18 lakhs and released Rs. 5.00 lakhs on 27.7.90.

(c) The proposal for way-side amenities at Ambaji is under correspondence with the State Government regarding availability of suitable piece of land. Tourist Complex at Somnath sanctioned for Rs. 10.73 lakhs and released Rs. 6.00 lakhs.

[*Translation*]

**Bye-Passes on Delhi-Jaipur-Ahmedabad National Highway No. 8**

1171. SHRI GULAB CHAND KATARIA:  
SHRI MAHENDRA SINGH MEWAR:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of big cities for which bye-passes have been constructed on Delhi-Jaipur-Ahmedabad National Highway No. 8 and the names of the cities where these are yet to be constructed;

(b) whether the survey and investigations for the Udaipur bye-pass have been completed and construction work started;

(c) if so, the details thereof including the funds allocated therefor; and

(d) if not, the reasons for the delay and the steps taken to expedite the project?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Bye-passes already constructed around big cities falling on National Highway-8, Delhi-Jaipur-Ahmedabad section, are: Gurgaon, Jaipur (partly), Ajmer and Ahmedabad. Bye-passes yet to be constructed around big cities are: Jaipur (remaining part) and Udaipur.

(b) to (d). Survey and investigations for Udaipur byepass have been completed and the project is under preparation by the Public Works Department. It is too early to indicate when the project will be taken up as the VIII Plan is yet to be finalised.

**Unknown Disease Among Cattle in Bihar**

1172. SHRI RAMESHWAR PRASAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether an unknown disease is spreading among the cattle especially among the buffaloes in Bihar; and

(b) if so, the steps taken to identify this disease and the preventive measures taken to stop spreading of this disease?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH) (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

**Construction of Tubewells in Uttar Pradesh with World Bank Assistance**

1173. SHRI RAMLAL RAHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the World Bank assistance being provided to Uttar Pradesh for creating irrigation facilities especially for constructing public tubewells has been discontinued;

(b) if so, whether this is likely to affect the irrigation potential of the State;

(c) if not, the number of schemes approved by the World Bank for 1989-90 and 1990-91 for constructing public tubewells in Uttar Pradesh; and

(d) the number of public tubewells constructed during 1989-90 and the number of tubewells proposed to be constructed during 1990-91?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

(c) The World Bank has not approved any new scheme for 1989-90 and 1990-91 for constructing Public Tubewells in Uttar Pradesh.

(d) Under the World Bank assisted U. P. Public Tubewells Project Phase-II, during 1989-90, 519 Tubewells were completed, 88 nos. Old Standard Tubewells were modernised and 161 nos. Old Standard Tubewells were connected to dedicated feeders. The targets for 1990-91 are:- 394 new Tubewells; modernisation of 75 nos. Old Standard Tubewells and; connection of 69 nos. Old Standard Tubewells to dedicated feeders.

[English]

#### **Use of Franking Machine**

1174. SHRI SHANTARAM POTDUKHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to increase the subsidy now being allowed on franked mails;

(b) whether the Government propose to encourage the use of Franking machines at the counters of Post Offices handling the 'Speed Post' bookings all over the country and the Capital in particular; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No, Sir.

(b) Yes, Sir.

(c) Does not arise in view of reply above.

#### **Pineapple Cultivation**

1175. SHRI P. C. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the places in the country where pineapples are grown extensively;

(b) the action taken or proposed to be

taken to increase pineapple cultivation;

(c) whether any scheme has been launched to increase pineapple cultivation with World Bank assistance;

(d) if so, the details thereof;

(e) the outcome of feasibility study made by a team from European Economic Community (EEC) to set up a pineapple processing unit at Ernakulam; and

(f) the time by which the unit is likely to be set up?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAISHAH): (a) Pineapples are extensively grown in the States of Assam, Bihar, Karnataka, Manipur, Meghalaya, Tamil Nadu, Tripura, West Bengal, Kerala and Arunachal Pradesh in the country;

(b) Various measures such as production and distribution of quality planting material, conducting demonstrations to popularise improved cultivation practices, supply of inputs on subsidised cost etc., have been taken for increasing cultivation of pineapple.

(c) No, Sir.

(d) Does not arise.

(e) and (f). European Economic Community (EEC) had fielded a second mission in October, 1990 to finalise formulation of horticulture development project in Kerala. Report of the Mission has not yet been received from EEC.

[Translation]

#### **Opening of Branch Post Offices In Districts of Bihar**

1176. SHRI BHOGENDRA JHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received demands for opening of new branch Post Offices and upgradation of old branch Post Offices in Madhubani, Darbhanga, Sitamarhi, Samastipur and Begusarai districts of Bihar;

(b) whether the Government propose to bring Post Offices in Bisfi Division Headquarters in Madhubani district including the Bisfi Division Headquarters under the control of administrative district and to upgrade Bisfi Branch Post Office;

(c) if so, the time by which such an action is likely to be taken; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*English*]

**Losses to Delhi Transport Corporation**

1177. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the financial losses incurred by Delhi Transport Corporation during the last three years till date;

(b) the reasons therefore;

(c) whether the Government propose to review the existing working of the Corporation with a view to affect the efficiency and eradicate the malpractices and make the Corporation viable; and

(d) if so, the details of such action?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The financial losses incurred by DTC during the last three years till date are given below:-

(*Rs. in lakhs*)

<i>Year</i>	<i>Working loss (Excl. Depreciation, Intt. Charges)</i>	<i>Net loss (including Dep. &amp; Interest charges)</i>
1987-88	4595.76	7888.49
1988-89	5220.06	9890.32
1989-90	5757.50*	11984.36*
1990-91	5172.60*	11104.78*

(April, 90 to Nov., 90)

\*Provisional.

(c) No special review of the working of the DTC is proposed as the losses are due to factors beyond the control of the DTC.

(d) Does not arise in view of (c) above.

(b) DTC has been incurring losses mainly due to uneconomic fares and rising cost of labour, diesel and other inputs besides concessionality through passes to various groups of passengers such as students, resident of re-settlement colonies etc.

**Construction of Hotel at Gulmarg by ITDC**

1178. SHRI PIYARE LAL HANDOO: Will the Minister of TOURISM be pleased to state:

(a) whether the India Tourism Development Corporation is constructing a Hotel in Gulmarg (Kashmir) and also supervising the construction of India Mountaineering Institute Centre there; and

(b) if so, the progress made thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) Yes, Sir.

(b) Till October, 1989, most of the structural works in both these Projects have been completed together with related works on electrical, plumbing and central heating system. There has been no progress since then due to disturbed conditions in the valley.

#### **Drip Irrigation System**

**1179. SHRI PRAKASH KOKO BRAHMBHATT:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have any proposal to popularise the drip irrigation system in various States; and

(b) if so, the details thereof?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Yes, Sir.

(b) There is a proposal to enhance the rate of subsidy for installation of Drip Irrigation in fifteen identified plasticulture districts on pilot basis.

#### **Unauthorised Occupation of Quarters of FCI at Sindri**

**1180. SHRI A. K. ROY:** Will the Minister of AGRICULTURE be pleased to state:

(a) the number of quarters and bungalows unauthorisedly occupied by some of the officers working or retired at Sindri Unit of the Fertilizer Corporation of India; and

(b) the steps taken to vacate these quarters/bungalows?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) 21C.

(b) Eviction proceedings have been started against the erring employees and market rent is being charged from them. The gratuity, leave salary and dues other than Provident Fund of erring retired employees have been withheld.

#### **Irrigation Potential of Andhra Pradesh**

**1181. SHRIMATI T. MANEMMA:** Will the Minister of WATER RESOURCES be pleased to state:

(a) the total irrigation potential created in Andhra Pradesh during 1989-90;

(b) whether some new irrigation projects are proposed to be set up to increase that potential; and

(c) if so, the details thereof and the irrigation potential of the State likely to be reached in the next three years?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) About 1,47,000 hectares.

(b) Eighth Plan proposals have not been finalised.

(c) Does not arise.

#### **National Highway No. 7**

**1182. SHRI C. K. KUPPUSWAMY:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total length of National Highway No. 7 alongwith the names of places through which it passes;

(b) whether it is being repaired and maintained properly; and

(c) the expenditure incurred on maintenance and repairs of National Highway No. 7 during the last three years, year-wise?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The total length of National highway No. 7 from Varanasi to Kanyakumari is 2369 Kms. it passes inter alia through Mangawan, Rewa, Jabalpur, Lakhnadon, Nagpur, Hyderabad, Kurnool, Bangalore, Krishnagiri,

Salem, Dindigul and Madurai.

(b) Yes, Sir, within the available resources.

(c) Allotment of funds for maintenance and repairs of National Highways are made State-wise only. National Highway No. 7 passes through the States of Uttar Pradesh, Madhya Pradesh, Maharashtra, Andhra Pradesh, Karnataka and Tamil Nadu. State-wise expenditure incurred on all National Highways, including National Highway No. 7, in these States during the last three years is given below:

State	(Rs. in lakhs)		
	1987-88	1988-89	1989-90
Uttar Pradesh	945.11	1456.53	1265.66
Madhya Pradesh	633.02	891.39	1097.90
Maharashtra	1036.19	1308.91	1388.87
Andhra Pradesh	821.47	1006.71	1308.33
Karnataka	619.69	793.64	847.94
Tamil Nadu	545.25	706.99	871.00

#### **Growth of Shipping Tonnage**

1183. SHRI BALVANT MANVAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Growth of India's Shipping tonnage has been extremely slow, thus making it difficult to save foreign exchange on the shipment of cargo;

(b) if so, the factors responsible therefor; and

(c) the efforts being made to remove these bottlenecks?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The growth of Indian Shipping tonnage has been lower than the planned growth rate. However, even as such, Indian tonnage has been a net earner/saver of foreign exchange.

(b) The lower growth rate of Indian tonnage was due mainly to the following reasons:-

- (1) Recession in international shipping till the middle of 7th Five Year Plan.
- (2) Consequential weak financial

position of shipping companies, many of whom were not able to pay even interest on loan.

- (3) Massive scrapping of uneconomic and old ships undertaken by Indian shipping companies to the extent of 1.95 million DWT.
- (4) The financial outlay of Rs. 670.47 crores provided in the VIIth plan being inadequate to meet the physical target of 7.5 Million GRT.

(c) The Government have taken the following steps to simplify the ship acquisition procedure:-

- (1) Evolved a streamlined procedure for licensing of acquisition of ships through the Ship Acquisition Licensing Committee (SALC).
- (2) Permitted companies to acquire ships for replacement in excess of 25% of tonnage to be replaced.
- (3) Simplified the procedure for price/technical clearance of ship acquisitions.
- (4) With a view to help companies under rehabilitation acquire additional tonnage, these companies are allowed to finance 60% of the vessel price out of free foreign exchange against the norms of 40%.
- (5) The Government is continuously reviewing the scope for further liberalisation in the area of sale and purchase of ships, scrapping of ships, etc.
- (6) Fiscal concessions were offered to the shipping industry to help them to raise the necessary capital for financing ship acquisition in the 90s. These were passed by Parliament in the Direct Tax Laws (Second Amend-

ment) Act, 1989.

#### **Housing Problem of Paradip Port Employees**

1184. SHRI LOKANATH CHOURDHARY: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether there is an acute housing problem for the Port employees at Paradip Port; and
- (b) if so, the special measures proposed to be taken to ease the problem?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) An outlay of Rs. 6.00 crores has been proposed for housing for cargo handling workers and employees of the port in the Eighth Plan. The Eighth Plan has not been finalised.

#### **Non-Availability of Exchange Set for Installation of Electronic Telephone Exchange at Gangtok**

1185. SHRI NANDU THAPA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the installation of an Electronic Exchange in place of the 500 line capacity at Gangtok is held up due to non-availability of Exchange set;
- (b) if so, the time by which the Government propose to provide the Exchange set so as to make it operative; and
- (c) the steps taken to acquire the set so far?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) During 91-92.

(c) The exchange equipment has been allotted and purchase order has been placed on M/s. ITI. The early supply of equipment has been requested.

#### **Use of Rice Straw**

1186. SHRI EDUARDO FALEIRO: Will the Minister of AGRICULTURE be pleased to state:

(a) the purpose for which rice-straw can be used;

(b) whether rice-straw can be used as cattle feed and also to solve power problem in rural areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAISHAH): (a) Sir, Rice-straw can be used for wide variety of applications such as feed, fuel, thatching, packaging, paper & pulp, paddy straw mats and bags, rope, strawboards, compost, speciality items.

(b) and (c). Rice straw is used as cattle feed in some of the rice growing areas. Its nutritive value and palatability can be improved by urea treatment. Power can be generated in rural areas by setting up rice straw based thermal power plants.

#### **Thoubal Multi-Purpose Project of Manipur**

1187. PROF. MEIJINLUNG KAMSON: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any damage has been

caused to the construction of the on-going Thoubal multi-purpose project of Manipur in a recent incident;

(b) if so, the details thereof;

(c) the initial cost of the project and the expenditure likely to be incurred on the project; and

(d) the time by which it is likely to be completed?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). No such information has been received at the Centre.

(c) The originally estimated cost of the project of Rs. 47.25 crores, approved in the year 1980, has now been revised by the state Government to Rs. 138.84 crores. An expenditure of Rs. 41.85 crores has been incurred upto the end of VII Plan and likely expenditure during 1990-91 is Rs. 18.37 crores.

(d) During VIII Plan.

#### **Prawn Fish Seed Hatchery at Badapokharan in Maharashtra**

1188. SHRI RAM NAIK: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 3674 on 30 August, 1990 and state:

(a) the details of corrective measures taken by the State/Union Government to make the Prawn Fish Seed Hatchery functional;

(b) the time bound programme to complete the structural repairs and modifications; and

(c) the reasons for not anticipating the

structural defects at the time of construction?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

**Upgradation of extra Departmental Sub-Post Office at Deepnagar**

1189. SHRI PREM PRADEEP: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the criteria for upgrading Extra Departmental Sub-Post Office into regular Sub-Post Office;

(b) whether there is any proposal to upgrade the Extra Departmental Sub-Office into regular Sub-Post Office in Village Deepnagar in Nalanda District of Bihar; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):

(a) (i) The proposed sub-office should have a minimum anticipated work-load of 5 hrs. per day.

(ii) While the proposed departmental sub office is expected to be financially self supporting in urban areas, a loss of Rs. 2400 is allowed (Rs. 4800/- in hilly/backward/tribal areas).

(b) and (c). The information is being collected and will be laid on the Table of the House.

[*Translation*]

**Shares from Narmada Waters**

1190. SHRISATYANARAYANJATIYA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the award given by the Narmada Water Dispute Tribunal with regard to sharing of Narmada river waters;

(b) the arguments put forward before NWDT by the States concerned in favour of their claims for such waters; and

(c) the present position of utilisation of the allocated waters by the States concerned?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The allocation of water of Narmada river at 75% dependable yield as per Narmada Water Disputes Tribunal Award is as under:

	<i>Million Acre Feet (MAF)</i>	<i>Million m<sup>3</sup> (m. cum.)</i>
1	2	3
Madhya Pradesh	18.25	22511.00
Gujarat	9.00	11191.00
Maharashtra	0.25	308.36
Rajasthan	0.50	616.10

(b) The Governments of Gujarat and Madhya Pradesh had claimed 22.02 MAF and 26.244 MAF of water respectively. While the four States agreed to allocate 0.25 MAF for Maharashtra and 0.5 MAF for Rajasthan, the remaining water of 27.25 MAF was to be allocated between Gujarat and Madhya Pradesh, out of 28 MAF of dependable availability. Both these States claimed to

meet the water requirement of culturable command areas and for domestic and industrial purposes. After detailed discussions, the final award was given by the Tribunal.

(c) By 1988-89, the utilisation of the allocated water by the concerned States is as under:

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Madhya Pradesh	2618.02 m. cum (Million m <sup>3</sup> )
Gujarat	0.63 m. cum (Million m <sup>3</sup> )
Maharashtra	0.11 m. cum (Million m <sup>3</sup> )
<b>2618.76 cum = 2.11 MAF</b>	

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[*English*]

**Installation of Telephone Meters**

1191. SHRI C.M. NEGI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the difficulties of the telephone subscribers owing to defective billing;

(b) if so, the steps taken to remove these difficulties;

(c) whether the Government propose to install meters in the premises of telephone subscribers instead of installing them in the telephone exchanges;

(d) if so, the details thereof; and  
(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir, the Govern-

ment is fully aware of the difficulties of such telephone subscribers who receive defective bills. The number of these bills, however, is only around 1% of the total bills issued.

(b) The details of the steps taken by the Government are given in the attached statement.

(c) No, Sir.  
(d) Nil in view of (c).

(e) The reason is that it has not yet been possible to design a cost effective and tamper proof meter which can be located on the subscribers' premises.

**STATEMENT**

*Steps taken by the Government for redressal of Excess Billing complaints*

(a) 1. All complaints of the above nature are first examined by the TELECOM District Engineers, for clerical errors and then for technical faults in the internal and external equipment.

2. To give immediate relief to those subscribers, whose bill shows calls recorded to be more than 100% of the highest number of calls metered during any of the preceding six bimonthly periods, the bill is split up, if so, requested by the subscriber, and he is asked to pay only the average of the said six billing periods plus 10% thereof, immediately. The balance amount is kept in abeyance pending finalisation of investigations.

3. In some cases, the telephone is also placed under observation to check the functioning of the metering equipment and to ascertain the calling pattern of the subscriber.

4. Detailed investigation with regard to the functioning of the metering equipment and special occasions on the subscribers premises are conducted and the report submitted to the authority competent to grant rebate.

5. All excess billing complaints cases are first decided by the Telecom District Engineers, and in case the subscribers is not satisfied with his decision, he can appeal against the same to the Director Telecom/Chief General Manager/DG Telecom who reviews the case on its merits and gives his decision.

(b) To secure the interests of the subscribers, the steps taken by the Government include:

(i) Modern electronic exchanges of the E-10-B type have a facility for dynamic barring of STD/ISD usage. This can be operated by the subscriber himself and will prevent possible misuse by other including departmental staff.

(ii) Computerisation of billing/processing, which has already been completed in most of the major systems and is proceeding apace throughout the country.

(iii) Issue of details of STD/ISD calls, free of cost, to all subscribers connected with E-10-B exchanges with effect from 11.2.1989.

(iv) Placing of telephone lines under observation whenever the calls of a subscriber shoot up much beyond his normal calling rate or when he complains of excess/over billing on his telephones.

(v) Controlling of entry into the Main Distribution frame rooms and locking of Distribution Points.

(vi) Formation of mobile vigilance squads.

[Translation]

**Damage Caused to Roads Due to Diversion of Traffic of National Highway No. 3 In Madhya Pradesh**

1192. SHRI RAGHAVJI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government of Madhya Pradesh has submitted a demand to the Union Government to make good the damage caused to the roads due to the diversion of entire traffic of National Highway No. 3 following collapse of Ghorapachar bridge on the said National Highway; and

(b) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

[*English*]

#### **Teesta Barrage Project**

1193. SHRIMATI GEETA MUKHERJEE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the proposal of the West Bengal Government for declaring the Teesta Barrage Project as a National Project has been pending with the Union Government for a long time;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) to (c). The proposal of West Bengal Government to the Centre to share fifty per cent post of the project was not found acceptable.

#### **Indians in Custody of Iraq**

1194. KUMARI UMA BHARATI: SHRI K. MURALEEDHARAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians who were taken into custody by Iraq Government dur-

ing the Iraq invasion on Kuwait; and

(b) the steps the Government have taken so far to get them released from the custody?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) and (b). In early August 1990, 507 Indians nationals were taken into custody and upon our taking up the matter with the Iraqi authorities our nationals were released and they have been subsequently repatriated. Another twenty five Indian nationals have remained in custody since then and efforts are underway to get them released and repatriated.

#### **Setting up New Telephone Exchanges in Kerala**

1195. SHRI KODIKKUNNIL SURESH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Telecommunications Department has proposed to set up new telephone exchanges in Kerala during 1991-92;

(b) whether setting up of new telephone exchanges in Adoor District like Chadayamangalam, Odanavattam, Arayankavu have been considered; and

(c) if so, when these are likely to start functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) Opening of New Telephone Exchanges at Chadayamgalam and Arayankavu are under consideration. There is no proposal for opening of a new exchange

at Odanavattam.

(c) The proposed exchanges at Chadayamangalam at Aryankavu are likely to be opened during 1992.

**National Highway Bridges Damaged by Floods/Cyclones In Andhra Pradesh**

1196. SHRI K.S RAO: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of National Highway bridges damaged in Andhra Pradesh by floods and cyclones;

(b) whether the Government propose to repair all these bridges and if so, the details thereof and the estimated expenditure involved thereon; and

(c) the details of new bridges proposed to be constructed on National Highways by the Government during 1991-92?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Thirteen numbers of bridges/culverts on National Highways in Andhra Pradesh, were damaged in May, 1990 due to floods/cyclone.

(b) Yes, Sir. Damaged bridges/culverts are listed in the Statement enclosed. The total estimated expenditure involved will be about Rs. 2.00 crores.

(c) Construction of new bridges during the year 1991-92 will depend upon the size of the VIII Five Year Plan which is yet to be finalised.

**STATEMENT**

*List of Bridges/Culverts on National Highways in Andhra Pradesh Damaged in May, 1990 due to Floods/Cyclone*

<i>Sl. No.</i>	<i>N.H.No.</i>	<i>Location of structure</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	5	Km. 48/8 (Vijayawada-Vishakapatnam Section)
2.	5	Km. 253/8 (Vijayawada-Vishakapatnam Section)
3.	5	Km. 269/4 (Vijayawada-Vishakapatnam Section)
4.	5	Km. 273/2 (Vijayawada-Vishakapatnam Section)
5-10.	5	6 Nos. in Anakapally Byepass.
11.	5	Km. 18/4 (Vijayawada-Vishakapatnam Section)
12.	5	Km. 42/4 (Vijayawada-Vishakapatnam Section)
13.	5	Km. 86/10 (Vijayawada-Vishakapatnam Section)

**Setting up of Telephone Exchange In  
Trivandrum**

1197. SHRI A. CHARLES: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal to set up a ten thousand line telephone exchange in Medical College in Trivandrum;
- (b) if so, the time by which it is likely to be commissioned; and
- (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes Sir.

(b) 5000 lines out of 10,000 lines are likely to be commissioned by March, 91 and balance 5000 lines are planned for commissioning during 1991-92.

- (c) Does not arise.

**Assistance for Construction of Hill Highway Project**

1198. SHRI MULLAPPALLY RAMA-CHANDRAN:  
PROF. P.J. KURIEN:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any proposal for providing financial assistance for construction of Hill-Highway project from Cochin (Kerala) to Madurai (Tamil Nadu) is under consideration of the Government; and

(b) if so, the details thereof including the allocation proposed therefor?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) No, Sir.

- (b) Does not arise.

**Utilisation of Services of Central Ground Water Board for Agricultural Development**

1199. SHRI BASUDEB ACHARIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government contemplates to utilise the services of Central Ground Water Board for country's agricultural development and to combat water crisis in drought affected areas;

(b) if so, whether the Government have also assessed the feasibility to form a National Tubewell Organisation by utilising the services of Central Ground Water Board; and

- (c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The Central Ground Water Board is already assisting the State Governments/ User agencies in the country, including the drought-prone areas in Ground Water exploration and Development Programme for agricultural development, by carrying out hydro-geological survey and exploratory drilling. The services of the Board are also being utilised for source finding by the National Technology Mission on drinking water.

(b) and (c). The Government is not contemplating to form a "National Tubewell Organisation."

**Bavanthari Irrigation Project**

1200. SHRI KANKAR MUNJARE: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the target fixed for the completion of Bavanthari irrigation Project;
- (b) the amount spent on the project during 1989-90; State-wise;
- (c) the total area of land likely to be irrigated from this project in Madhya Pradesh and Maharashtra and the districts to be benefited thereby; and
- (c) the progress made so far on the project?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) State Government has to secure investment clearance and to assign priority.

(b) Expenditure reported is Rs. 50 lakhs by Madhya Pradesh and Rs. 6 lakhs by Maharashtra.

(c) The project envisages to irrigate about 18615 hectares in Balaghat District of Madhya Pradesh and 17537 hectares in Bhandara District of Maharashtra.

(d) The project is in the initial stages.

**Telephone Adalat**

1201. SHRICANDRESH PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the Telephone Adalats held during 1 January, 1989 to 30 November, 1990 in Jamnagar and other districts of Gujarat;
- (b) if so, the details thereof and the out-

come thereof;

(c) the Rules, Regulations and Procedures for holding such Adalats and how it is being working and disposing of the cases and disputes;

(d) whether such Adalats are being held in Delhi and other places also; and

(e) the reaction of the Government general public and the press on the working of such Adalats?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Nil in Jamnagar two at Vadodra, one at Surat and one at Nadiad (Kheda) during the period 1st January, 1989 to 30th November, 1990.

(b) 157 cases were take up in the above mentioned four Adalats. Out of these, 129 cases were settled.

(c) These are given in the attached Statement. Adalats are working satisfactorily.

(d) Yes, Sir.

(e) The reaction in general is encouraging.

**STATEMENT**

The concept of Telephone Adalat was introduced in the Department for the purpose of redressal of grievances of the public on an appointed date. It was initially to cover major cities like Delhi, Bombay, Calcutta, Madras, Bangalore, Hyderabad, Ahmedabad, Pune and Kanpur. It was felt that experience gained and results achieved after Telephone Adalats have been held at these places, an evaluation would be made to

decide later to cover other areas. Such Adalats are to be held at an interval of three months.

#### Bench

The Adalat bench comprise of General Manager and two other members one each from Finance and Engineering. Incharge of Public Grievance Cell is compulsorily a member.

#### Scope

Service complaints such excess billing complaints, non-provision/delayed provision of telephone connections/ accessories, disconnection of telephones due to various reasons will be under the purview of the Telephone Adalat.

#### Method

Wide publicity is given through local newspapers regarding holding of Telephone Adalat, venue and time, name and address of the officer authorised to receive representations from the public. Generally, about 30 days are given to the public to submit the representations. The representations thus received are processed thoroughly for final decision. The representationists are suitably replied of the decision or to present themselves in person to attend the proceedings of the Adalat.

#### Evaluation

Proceedings of the sessions of the Adalats held at different places are evaluated at Headquarters of the Department of Telecom for analytical purposes and for deciding the nature of remedial action in system defects, if any.

#### Disneyland Project in Haryana

1202. SHRI TEJ NARAYAN SINGH: SHRI GEORGE FERNANDES: SHRI HARI KEWAL PRASAD: SHRI KASHIRAM RANA: SHRI RAJENDRA AGNIHOTRI: SHRI HANNAN MOLLAH: SHRI SUDARSAN RAYCHAUDHURI:

Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government have received from Haryana State Government any proposal to set up a so-called 'Disneyland' in Haryana;

(b) whether the Union Government are also aware that the farmers in the affected areas have protested against the proposal; and

(c) if so, the reaction of the Government to the said proposal and to the farmers' protest?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) No, Sir.

(b) and (c). As the proposal is neither sponsored nor financially assisted by Central Government, the question of giving any reaction on this matter does not arise.

[*Translation*]

#### Super Phosphate and Sulphuric Acid Plant in Sikar

1203. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether large deposits of pyrites

have been found in Sikar district;

(b) whether the Central Institute of Pyrites Phosphates and Chemicals Limited propose to set up a Super Phosphate and Sulphuric Acid Plant in this district; and

(c) if so, the time by which the Union Government propose to clear this project?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) Yes, Sir.

(b) and (c). Pyrites, Phosphates and Chemicals Limited, a 'Public Sector Company, has recently submitted a Detailed Project Report examining the feasibility of different alternatives for making the optimum use of the pyrites and other similar resources in Rajasthan. No firm date, by which the project would be cleared, can be given.

[*English*]

**Pollution Checks on Vehicles In Delhi**

1204. SHRI RAM SAGAR (Saidpur):  
SHRI SRIKANTHA DATTA  
NARASIMHA RAJA  
WADIYAR:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of vehicles challaned during the last six months for causing pollution in Delhi; and

(b) the steps taken to further tighten the application of the provisions of the Motor Vehicles Act and rules made thereunder to make Delhi pollution free?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) The Transport Department, Delhi Administration in accordance with the Motor Vehicles Act, 1988 has challaned 1148 vehicles during the last six months (June 90 to November 90).

(b) The Delhi Administration, besides enforcing the observation by the vehicles of the Rules in this regard, has also authorised 87 workshops and petrol pumps to provide pollution checking and tuning facilities. Between July and November, 1990 these centres have been able to tune approximately 1.05 lakh vehicles. In addition the Transport Department has also launched an advertisement campaign to make people aware of statutory provisions related to vehicle pollution, health hazards and need for control.

**Visit of Prime Minister of Nepal**

1205. SHRI MADHAVRAO SCINDIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister of Nepal visited India in November this year; and

(b) if so, the outcome of the talks held with him?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):** (a) Yes, Sir.

(b) A statement is attached.

**STATEMENT**

Understanding was reached in the talks on the following:

Initiation of a comprehensive joint survey of the full hydel

potential of Nepal, and working out a phased programme for its development.

- Setting up of a bilateral Joint Rivers Commission to study all feasible hydel projects in Nepal in a comprehensive and coordinated manner so as to maximise the benefits to both the countries.
- Initiating a comprehensive study of the potential of whole Kosi river basin, through a joint experts team.
- Setting up a Joint Project Authority for the Pahcheswar project.
- Undertaking studies to identify possible mini hydel projects in Nepal of 3-4 years question, taking the due account of possible shortfalls downstream.

India's agreement in principle to purchase surplus power from Nepalese hydel projects, subject to negotiations and agreement on prices.

#### **Scarcity of Diesel**

1206. SHRI HARISH PAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether several transport associations have expressed concern over the scarcity of diesel;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). Yes, Sir.

Many associations have protested against the cut imposed on the supply of diesel to retail outlets.

(c) The cut of 10% was withdrawn from 26th November, 90 and supplies are presently made to retail outlets through out the country at the same level as in the corresponding period of the previous year. The withdrawal of 10% cut has provided substantial relief for the transport sector.

[*Translation*]

#### **Enquiry Into Phone Tapping Incident of Political Leaders**

1207. SHRI HARSH VARDHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the enquiry into the charges of tapping of telephones of certain Political leaders has since been completed; and

(b) if so, the details of the findings thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir. The CBI enquiry in the matter has since been completed.

(b) The report has been handed over to the Privileges Committee of the Lok Sabha; which is looking into the question of tapping of telephones.

**Employment Opportunities to Agricultural Labourers****[English]**

1208. SHRI RUDRASEN CHAUDHARY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any scheme for providing employment opportunities to agricultural labourers through cooperative movement is under consideration; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) and (b). The Government of India is operating from 1988-89, a Centrally Sponsored Scheme for assistance to weaker section cooperatives. The scheme envisages organisation of cooperatives, among others, of agricultural labour for gainful employment. The assistance is provided on project basis in the shape of share capital upto Rs. 10,000.00, working capital upto Rs. 20,000.00 and managerial subsidy upto Rs. 5,000.00 to each of such cooperative societies with matching contribution from the State Governments. In the case of cooperatively least developed North-Eastern States and Sikkim, however, State Government matching contribution is not required.

**Shortage of Phosphatic Fertilizers**

1209. SHRI VAMANRAO MAHADIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is acute shortage of phosphatic fertilisers in the country;

(b) whether a number of fertilizer plants have been closed down;

(c) if so, the details thereof and the reasons therefor; and

(d) the measures taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) No, Sir.

(b) to (d). The Production of Phosphatic fertilisers is largely dependent on imported raw materials and intermediates. Due to constraint in the availability of Phosphoric Acid a number of DAP units dependent on this imported input have temporarily stopped production. The list of the units is as under:

Sl.No.	Name of the DAP Plant	Date of Shutdown
1.	Indian Farmers Fertiliser Cooperative Limited, Kandla	29th December, 1990.
2.	Gujarat State Fertiliser Co. Sikka	1st November, 1990
3.	Godavari Fertiliser Co. Kakinada	2nd November, 1990
4.	Zuari Agro Chemicals, Goa	13th December, 1990
5.	Mangalore Chemicals & Fert. Mangalore	26th November, 1990
6.	Hindustan Lever Limited, Haldia	31st December, 1990

The production of Phosphatic fertilisers during the current year 1990-91 is estimated at 20.25 lakh tonnes in terms of nutrients as against 17.96 lakh tonnes during the year 1989-90.

The Government imports fertilisers to bridge the gap between the demand and indigenous availability.

*[Translation]*

**Construction of Bareilly Bye-Pass**

**1210. SHRISANTOSH KUMARGANGWAR:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether in view of increasing number of accidents near Bareilly on National Highway No. 24, there is any proposal for construction of a bye-pass in Bareilly; and

(b) if so, the details thereof?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) and (b). Proposal for a bye-pass around Bareilly on National Highway No. 24 has been projected by the State Authorities. It is, however, too early to take a decision as the Eighth Five Plan is yet to be finalised.

**Setting up of Agricultural Research Institute In Deoria District**

**1211. SHRI HARI KEWAL PRASAD:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up an Agricultural Research Institute in Deoria District of Uttar Pradesh;

(b) if so, the time by which it is likely to be set up; and

(c) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) No Sir.

(b) Not applicable.

(c) The existing agricultural research infrastructure in the country is looking after the agricultural problems of Deoria District.

*[English]*

**Drinking Water Supply Scheme in Orissa**

**1212. SHRI GOPI NATH GAJAPATHI:** Will the Minister of AGRICULTURE be pleased to state:

(a) the schemes being implemented in Orissa to provide drinking water in the rural areas;

(b) whether external assistance has been made available for some of those schemes;

(c) if so, the details thereof;

(d) whether the Government have reviewed the implementation of any such scheme; and

(e) if so, the outcome thereof?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) The schemes which are being implemented in Orissa to provide drinking water in the rural areas relate to State financed Minimum Need Programme, Centrally Sponsored Accelerated Rural Water Supply Programme,

Mini Mission Projects in districts of Koraput, Mayurbhanj, Phulbani and in five blocks of Ganjam district. Besides schemes of installation of Iron Removal Plants, Water Harvesting Structures, Setting up of district level laboratories are being implemented in different parts of the State.

(b) Yes, Sir.

(c) DANIDA (Danish International Development Agency) assisted Project is being implemented in the districts of Cuttack, Balasore and Puri for 3096 villages at an estimated cost of Rs. 41 crores.

(d) Yes, Sir.

(e) The review has brought out that presence of iron and subsequent development of iron bacteria and sulphide reducing bacteria make the water from the wells undesirable for human consumption. Leakage of saline water from shallow and deep zones sometimes due to overdrawal of water for other purposes is also responsible for failure of tubewells. In August, 1990 an agreement was reached between Government of Orissa and DANIDA for rephasing the implementation of the project for rehabilitation of failed wells from the earlier executed programme. Detailed exploration by drilling and rehabilitation of old wells will be the main theme of project to be executed from April, 1991.

[Translation]

#### **Spurious Pesticides**

1213. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether spurious chemicals of agricultural use like pesticides and zinc sulphate are being sold in the States of Bihar and West Bengal;

(b) if so, the action being taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) No specific information about the sale of spurious chemicals of agricultural use has been received from the States of Bihar and West Bengal. However, during 1989-90, a total of 183 and 174 samples of pesticides were analysed for Bihar and West Bengal respectively in the Central insecticides Laboratory out of which 17.5% and 5.7% respectively were found sub-standard. Regarding zinc sulphate, 51 samples were analysed from the State of Bihar in the Central Fertiliser Quality Control and Training Institute and 31.4% samples were found to be spurious. No sample of zinc sulphate had been received in the said Institute from the State of West Bengal.

(b) As per the rules and instructions State Governments launch prosecutions against dealers and manufacturers involved in selling spurious agro chemicals. These have been launched in these two State Governments on the merits of analysis reports. Central Government have been impressing on these two and other State and Union Territory Governments to constantly check on quality of agro chemicals sold in the market and to initiate appropriate administrative and legal action wherever possible. This point is also impressed in the Zonal Conferences with State Governments.

(c) Does not arise in view of the reply at (b) above.

[*English*]

**Cultural Programmes Organised by the  
Indian Council for Cultural Relations,  
Bangalore**

1214. SHRI H.C. SRIKANTAIAH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of cultural programmes organised by the Indian Council for Cultural Relations, Bangalore in 1990 in Karnataka;

(b) the names of those programmes and the places where these programmes were conducted;

(c) the amount spent on each programme;

(d) whether any case of misuse of tickets by the officials in ICCR during the

period has come to the notice of the Government; and

(e) if so, the details of the action taken by the Government against those found guilty?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):

(a) The Indian Council for Cultural Relations organised a total of 84 programmes in Karnataka from January to December, 1990.

(b) and (c). A total of 84 programmes were held at Bangalore (76) and Mysore (8). A total expenditure of Rs. 3,43,372.38 was incurred on these programmes. The details have been furnished in the statement attached.

(d) No, Sir.

(e) Does not arise.

**STATEMENT***List of Programmes Organised by ICCR in Karnataka in 1990*

S.No.	Name of Programme	Number of Programmes in Bangalore	Number of Programmes in Mysore	Expenditure in Bangalore	Expenditure in Mysore
1	2	3	4	5	6
1.	Gostava Brom Jazz Band from Czechoslovakia	1	1	Rs. 19,311.25	Rs. 6,379
2.	Shakti (Women's power) from UK	2	-	Rs. 2,509.10	-
3.	Guildhall String Ensemble from UK	1	-	Rs. 13,250.00	-
4.	State Ballet and Guitarist Group from GDR	1	-	Rs. 17,122.50	-
5.	Puppet Group from Indonesia	1	-	Rs. 890.00	-
6.	Jilin Peking Opera from China	2	-	Rs. 36,455.60	-
7.	Arts of Africa-Dance and Music Group from Namibia	1	1	Rs. 14,096.00	Rs. 856.75

S.No.	Name of Programme	Number of Programmes in Bangalore	Number of Programmes in Mysore	Expenditure in Bangalore	Expenditure in Mysore
1	2	3	4	5	6
8.	Arts of Africa-Theatre Group from Uganda	1	-	Rs. 11,815.28	—
9.	Arts of Africa-Dance and Music Group from Madagascar	1	-	Rs. 13,050.10	—
10.	Polish Music Duo	1	-	Rs. 15,070.00	Rs. 597.50
11.	International Puppet Festival-Group from Austria	2	1	Rs. 5,717.90	Rs. 80.00
12.	International Puppet Festival-Group from Sri Lanka	3	1	Rs. 9,587.00	—
13.	International Puppet Festival-Group from Chile	2	-	Rs. 7,530.90	—
14.	Merce Cunningham Dance Co. from USA	2	-	Rs. 26,329.00	—

S.No.	Name of Programme	Number of Programmes in Bangalore	Number of Programmes in Mysore	Expenditure in Bangalore	Expenditure in Mysore
1	2	3	4	5	6
15.	International Dance Festival Group from Poland	2	1	Rs. 14,204.00	—
16.	International Dance Festival Group from Sweden	2	1	Rs. 17,756.50	Rs. 2,300.00
17.	International Dance Festival Group from Mexico	1	—	Rs. 10,285.00	—
18.	International Dance Festival Group from Bulgaria	1	1	Rs. 10,642.00	Rs. 2,300.00
19.	International Dance Festival Kiev Ballet Group from USSR	3	—	Rs. 50,737.00	—
20.	Indian Artistes Programmes (Regular Weekly Recitals)	46	—	Rs. 34,500.00	—
		76	8	Rs. 3,30,859.13	Rs. 12,513.25

[Translation]

**Transhipment Terminal at Cochin/  
Jawaharlal Nehru Port**

1215. SHRI YAMUNA PRASAD SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the percentage of cargo shipment on Western Coast carried through Colombo Port;

(b) whether the Government propose to provide a large transhipment terminal at Cochin or Jawaharlal Nehru Port to avoid the flow of profits from Indian foreign trade to Colombo; and

(c) if so, the time by which a big transhipment terminal like Colombo or Singapore terminal is likely to be provided and the proposed location thereof?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) About 18% of Container Cargo handled on West Coast is transhipped terminal like Colombo Port.

(b) A container terminal already exists at Jawaharlal Nehru Port. A container terminal at Cochin is also being developed in 8th Five Year Plan. However, development of these Ports as transhipment terminals depends upon the ability of these Ports to attract traffic and also willingness of the shipping lines to bring their transhipment containers to these Ports.

(c) The container terminal at Cochin is likely to be ready by 30th April, 1991.

[English]

**Development of Tourism in Dadra and  
Nagar Haveli**

1215. SHRI MOHANBHAI SANJIBHAI DELKAR: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government are considering to take measures to promote tourism and to promote Tourism Development Corporation in the Union Territory of Dadra and Nagar Haveli;

(b) if so, the details thereof; and

(c) the time by which the Corporation is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) Ministry of Tourism promotes tourism for the country as a whole, including Union Territory of Dadra and Nagar Haveli. There is no provision for grant of financial assistance by the Ministry of Tourism to Union Territories for creation of a Tourism Development Corporation in the Union Territory of Dadra and Nagar Haveli.

(b) and (c). Does not arise.

**STD Facility to Public Call Offices**

1217. SHRI JOSS FERNANDEZ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Public Call Offices manned by physically handicapped persons in Chamarajanagar town in Karnataka;

(b) the number of Public Call Offices provided with STD facilities; and

(c) the steps taken to provide STD facilities to more number of Public Call Of-

fices manned by physically handicapped persons?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Two.

(b) One-Long distance connected to nearest Auto Exchange viz. Nanjangud.

(c) It has been planned to automatise the local exchange during the 8th Five Year Plan when more PCOs will be provided with STD facility.

[*Translation*]

#### **Pilferage of Telephone Cables**

1218. SHRI BALESHWAR YADAV:  
SHRI YASWANTRAO PATIL:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether incidents of pilferage of telephone cables are occurring in Delhi and other parts of the country;

(b) if so, whether any such case has been reported in Delhi recently; and

(c) if so, the details thereof and remedial steps the Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) and (b). Yes, Sir.

(c) 84 cases of cable theft have been reported in different parts of Delhi during January-November, 1990

The following remedial steps are being

taken in this regard:—

- (i) Laying of underground cables at greater depth and burying in concrete at vulnerable places.
- (ii) Constant interaction with police authorities for strengthening the night patrolling etc.

#### **Construction on IFFCO Aonia Project**

1219. SHRI RAJVEER SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the C.B.I. has probed into the alleged malpractices in the construction of the IFFCO Aonia Project; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) and (b). The matter has been referred to the Central Bureau of Investigation. A report from them is awaited.

#### **S.T.D. Facility in Khatte, Laddakh**

1220. MOHD. HASSAN COMMANDER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide STD facility in Khatte, Laddakh (Kargil-Leh):

(b) if so, the time by which it is likely to be provided; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

- (b) By March, 1991.
- (c) Does not arise.

[*English*]

#### **Inter-State Water Disputes**

**1221. SHRI L.K. ADVANI:**  
**SHRI PYARELAL KHANDEL-**  
**WAL:**  
**SHRI TEJ NARAYAN SINGH:**

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) the names of inter-State water disputes in the country and since when these are pending;
- (b) the steps taken to resolve these disputes and the outcome thereof;
- (c) whether there is any proposal to streamline the process to ensure quick solution of such disputes;
- (d) if so, the details thereof and the time by which these are likely to be resolved; and
- (e) the names of disputes referred for arbitration and the date on which this was done?

**THE MINISTER OF WATER RE-SOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a), (b) and (e). Under the provisions of the inter-State Water Disputes Act, 1956, two disputes, namely, sharing of surplus Ravi and Beas Waters and sharing of Cauvery waters have been referred to the Tribunals in April, 1986 and June, 1990 respectively. As regards the proposal from Madhya Pradesh for consideration of the questions associated with Mahi Bajaj Sagar under the inter-State Water Disputes Act, an inter-State

meeting is proposed to be convened shortly. Apart from that there are some inter-state issues regarding interpretation of earlier agreements, sharing of surplus waters, etc.

(c) and (d). For expediting amicable settlement of inter-state issues in water resources between the States, a Standing Committee of the National Water Resources Council has been constituted in April, 1990.

[*Translation*]

#### **Telephone Facility to Each Village Pan-chayat**

**1222. SHRI K.C. TYAGI:** Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Village-Panchayats likely to be provided with a telephone during 1990-91; and
- (b) the number of Village Panchayats in Ghaziabad likely to be provided with this facility and by what time?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) 3000 number of village Panchayats are likely to be provided with Telephones during 1990-91.

(b) In Ghaziabad District there are 608 Gram Panchayats out of them 37 Gram Panchayats have been provided with Telecom, facilities so far. The 571 remaining Gram Panchayats have been planned to be provided with this facility progressively during 8th Five Year Plan subject to timely receipt of the equipments.

[*English*]

**Conversion of Nagpur Telephone Exchange into Electronic Exchange**

**1223. SHRI BANWARI LAL PUROHIT:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the conversion of Nagpur Telephone Exchange into electronics is pending since long; and

(b) if so, the steps the Government propose to take to convert the existing Nagpur Telephone Exchange into electronic and or to increase the capacity of the exchange?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) Conversion of Nagpur 10000 lines main Exchange into Electronic type (E-10B) has since been completed on 1.9.89.

(b) Conversion/Expansion programme for 90-91 for Nagpur Telephone system are as indicated below:

- (i) Expansion of Nagpur E-10B main exchange from 10000 lines to 17500 lines. Work is in progress.
- (ii) Installation of 3000 lines electronic exchange (RLU) at Sakardhasa.
- (iii) Installation of 4000 lines E-10B main at VRCE.
- (iv) Installation of 1500 lines Electronic exchange (RLU) at NARI, work is in progress.
- (v) Replacement of 9900 lines

exchange at Etwari has been planned.

- (vi) Replacement of exchange at Hingna and Kamplee by electronic exchange. (RLUs).
- (vii) Replacement of 3000 lines ICU X-bar TAX by 2000 lines digital TAX.
- (viii) Expansion of digital TAX from 2000 lines to 3000 lines.

**Fishing in Chilka Lake, Orissa**

**1224. SHRI SIVAJI PATNAIK:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government are aware of the fact that the mouth of Chilka lake has been badly silted as a result of which fishing in the lake has been affected; and

(b) if so, the steps the Government propose to take to clear the mouth of the lake through dredging and other remedial measures?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) Government of Orissa have not reported about the silting up of the mouth of Chilka lake and consequent hardships faced by the fishermen of the area.

(b) Does not arise.

**Funds to States for Drinking Water in Rural Areas**

**1225. SHRI MAHESHWSAR SINGH:** Will the Minister of AGRICULTURE be pleased to state the funds allocated to States

for providing drinking water in rural areas during 1990-91, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-

MENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): The details of funds allocated to States for providing drinking water in rural areas during 1990-91, State-wise, are given in the Statement attached.

**STATEMENT***Allocation for 1990-91**(Rs. in lakhs)*

Sl.No.	State/UTs	Accelerated Rural Water Supply Pro- gramme (ARWSP)	Water Harvesting Structures (WHS)	Mini- Missions (MM)
1	2	3	4	5
1.	Andhra Pradesh	2301.0	109.910	475.880
2.	Arunachal Pradesh	417.0	0.000	133.660
3.	Assam	1370.0	0.000	170.840
4.	Bihar	2710.0	6.465	743.380
5.	Goa	050.0	0.000	205.980
6.	Gujarat	1464.0	150.360	683.430
7.	Haryana	867.0	5.520	197.500
8.	Himachal Pradesh	640.0	0.000	442.720

(Rs. in lakhs)

S.I.No.	State/UTs	Accelerated Rural Water Supply Programme (ARWSP)	Water Harvesting Structures (WHS)	Mini-Missions (MW)
1	2	3	4	5
9.	Jammu & Kashmir	1913.0	0.000	445.870
10.	Karnataka	2116.0	35.650	369.000
11.	Kerala	1076.0	17.195	89.000
12.	Madhya Pradesh	2547.0	131.880	274.990
13.	Maharashtra	3063.0	13.395	357.430
14.	Manipur	308.0	0.000	36.860
15.	Meghalaya	420.0	0.000	338.700
16.	Mizoram	117.0	7.980	117.180
17.	Nagaland	422.0	0.000	105.480

(Rs. in lakhs)

Sl.No.	State/UTs	Accelerated Rural Water Supply Programme (ARWSP)	Water Harvesting Structures (WHS)	Min- Missions (MW)
1	2	3	4	5
18.	Orissa	1206.0	0.000	710.440
19.	Punjab	383.0	42.718	165.130
20.	Rajasthan	3666.0	50.400	1234.570
21.	Sikkim	372.0	0.000	414.980
22.	Tamil Nadu	1842.0	29.440	402.110
23.	Tripura	350.0	77.480	127.900
24.	Uttar Pradesh	4268.0	99.860	455.130
25.	West Bengal	1648.0	35.155	346.110
26.	A & N Islands	040.0	0.000	0.500

Sl. No.	State/UTs	Accelerated Rural Water Supply Pro- gramme (ARWSP)	(Rs. in lakhs)	
			Water Harvesting Structures (WHS)	Mini- Missions (MM)
1	2.	3	4	5
27.	Chandigarh	000.0	0.000	0.000
28.	D & N Haveli	012.0	0.000	0.000
29.	Delhi	013.0	0.000	0.000
30.	Daman & Diu	020.0	0.000	0.000
31.	Lakshadweep	010.0	25.820	211.860
32.	Pondicherry	026.0	45.000	0.000
Total :-		35639.0	384.228	9256.630

[*Translation*]**Setting up of Post Offices in Katihar District, Bihar**

1226. SHRI YUVRAJ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up village post offices at Bena Prashapur division, Munjbari in Manihari division, Madhepur in Telta division and Kaliadongi Ghosh Tola in Barsoi division in Katihar district of Bihar; and

(b) if so, the time by which these post offices are likely to be set up in the aforesaid villages?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PANKASH): (a) and (b). The information is being collected and will be laid on the Table of the House.

[*English*]**S.T.D. Facility at Contal in Midnapur District, West Bengal**

1227. SHRI SUDHIR GIRI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide S.T.D. facilities at Contal in the district of Midnapur, West Bengal; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PRAKASH): (a) Yes, Sir.

(b) Does not arise.

[*Translation*]**World Bank Assistance for Dryland Farming Project in Madhya Pradesh**

1228. SHRI PYARELAL KHANDELWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the World Bank had given financial assistance for dryland farming project formulated in 1984 for some districts of Madhya Pradesh; and

(b) if so, the amount of assistance provided therefor and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) Yes, Sir.

(b) A sum of Rs. 8.44 crores (Rupees eight crores and forty four lakhs) were provided for World bank aided Pilot Project for Watershed Development of Rainfed Areas at Parua Nala Watershed of the districts of Sehore and Bhopal in Madhya Pradesh.

[*English*]**Construction of Fishery Harbours in Kerala**

1229. PROF. K.V. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the progress made in the construction of Fishery Harbours in Kerala with Central assistance; and

(b) the allocation made for the construction of these Harbours?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL**

**VIRCHANDBHAI SHAH):** (a) The progress on the construction of the Fishery Harbour Projects up to September 1990, as reported by the Government of Kerala, is as follows:

<i>Sl. No.</i>	<i>Name of the Fishery Harbour</i>	<i>Progress</i>
(i)	Vizhinjam (Stage III)	Major works tendered
(ii)	Puthiappa	Construction of breakwater in progress.
(iii)	Thangassery	Action initiated for selection of quarry for stones required for the construction of breakwater.
(iv)	Munambam	Sub-Soil investigations and testing in progress.

(b) Allocation of funds for Fishery Harbours Project-wise/State-wise is not made in the budget estimates of the Government of India. However, depending upon the physical and financial progress achieved by the State Government, the Central share of the expenditure is released to the State Government in time.

**Development of Agriculture Sector in Punjab**

**1230. SHRI YASHWANTRAO PATIL:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether an action plan has been prepared for the multifarious development of agriculture sector in Punjab for 1990-2000; and

(b) if so, the details thereof and the estimated allocation made for the purpose?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) The Punjab Government are in the process of formulating a plan for integrated development of agriculture sector in Punjab.

(b) The formulation of the plan is at a preliminary stage and hence no firm figures of estimated allocation are yet available.

**Declaration of Coconut as Oil Seed**

**1231. PROF. P.J. KURIEN:**  
SHRI K. MURALEEDHARAN:  
SHRI PALAI K.M. MATHEW:  
SHRI A. VIJAYARAGHAVAN:  
SHRI RAMESH CHENNI-  
THALA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether coconut has been declared an oilseed by the Union Government;

(b) if so, the details of the notification issued and the date from which it became effective; and

(c) the benefits that will accrue to the coconut growers as a result of this decision?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) Yes, Sir.

(b) No notification has been issued. We have informed all the State Governments and Union Territories and other concerned agencies vide Department's letter No. 14-21/87-C.A.I (HA) dated 15.10.90, about the decision of the Union Government to declare coconut as an oil seed of tree origin.

(c) During the current year no additional benefits will accrue to the coconut growers on account of it being declared as an oil seed. However the programmes taken up for development of coconut by the Coconut Development Board during 1990-91 are detailed in the statement annexed herewith.

### STATEMENT

#### *Coconut Development Board Programmes*

The major projects implemented by the Board during 1990-91 are:

1. Production of planting materials.
2. Expansion of area under coconut.
3. Improving productivity of coconut.

4. Integrated control of major pests and diseases.
5. Coconut Technology Development Centre for improving post harvest processing and marketing of coconut.
6. Setting up a publicity and propaganda unit.
7. Surveys and evaluation studies.

A brief note on these schemes are given below:—

#### 1. *Production of planting materials*

The objective of the project is to enhance the Production of quality planting material including hybrids required for the regular programme of neplanting of under-planting through the establishment of seed gardens and progeny orchards and by adopting other supporting measures. The essential components of the project are the following:

#### (a) *Production and distribution of TXD hybrid coconut seedlings:*

This is a continuing programme, the objective of which is to improve the genetic potential of coconut in the country through the production and distribution of T x D hybrids required for a regular planting programme in the potential belts. The programme will be continued in 1990-91 in the States of Kerala, Karnataka, Tamil Nadu, Andhra Pradesh and Orissa. The production target is 50,000 seedlings for Kerala, 25,000 each for Karnataka, Tamil Nadu and Andhra Pradesh and Orissa. The estimated expenditure of the Board for 1990-91 is Rs. 10.500 lakhs which constituted 50% of the total expenditure.

#### (b) *Establishment of a 100 ha hy-*

**brid seed garden in Tamil Nadu and 12 pilot testing centres**

In order to facilitate the mass scale production of D x T hybrids which are found to be better than the ordinary talls and even the T x D hybrids under field conditions, a Seed Garden was established by the Board at Ernakulam in Tamil Nadu. So far only 40 ha could be planted with different cultivars. During 1990-91 the remaining area will be planted and the planted area maintained. The share of the Board is Rs. 3.00 lakhs which constitutes 50% of the total expenditure.

**(c) Establishment of a Seed Procurement Unit attached to the Headquarters of the Board**

The objective of the proposal is to assist different State Governments and other agencies in the procurement and supply of quality seednuts of desired cultivars on scientific lines. Procurement is done from reputed disease free locations and from selected mother palms. This is a continuing programme and will operate during the year 1990-91 also. The Board meets only the establishment and operational cost which is estimated at Rs. 1.000 lakh.

**(d) Establishment of Demonstration cum Seed Production Farms for coconut**

During the 7th five year plan, 5 Demonstration cum Seed Production Farms for coconut were established in the States of Karnataka, Bihar, Madhya Pradesh, Assam and Tripura. While the area of the Farm in Karnataka was 20 ha., in all the other States it was 40 ha each. The objective of the programme was to develop reliable sources of quality planting material and to demonstrate the usefulness of introducing improved cultural practices in coconut holdings. The programme will be continued during 1990-

91 also and by the end of the 8th plan all the farms already established are expected to reach the productive phase. In addition, preliminary operations for establishing a Research & Development Centre in Karnataka in an area of 120 ha have already been initiated during the year 1989-90 and the same will also be continued. The above programmes will be operated directly by the Board and the budget estimate for the year 1990-91 is Rs. 55 lakhs.

**(e) Coconut Nursery attached to the Demonstration cum Seed Production Farms**

Fifty thousand quality seedlings of improved local as well as hybrid varieties are being produced and distributed annually from the Demonstration cum Seed Production Farms of the Board established in different States. This will be continued with an enhanced target of production of one lakh seedlings. The scheme is implemented on a no loss no profit basis. An amount of Rs. 7.000 lakhs is provided for 1990-91 for the salary of the staff and other operational expenses including the cost of seednuts.

**2. Expansion of area under coconut**

There has been a near stagnation in the area under coconut in India since the seventies. It was only since 1985 that a positive change in the area under coconut was observed in most of the coconut growing states in the country. The overall availability of coconut products in the country has to be increased in order to meet the growing domestic demand for the same. Whole productivity improvement measures are dependable to achieving the desired objective it becomes operational only in the traditional coconut growing belts where there is a limit for achieving productivity improvement from the existing holdings. Expansion of area under coconut in both traditional and non-traditional belts is a very dependable meas-

ure for contributing to the production and availability of coconut products within a reasonable time frame. With this objective, expansion of area under coconut in the country has been assigned adequate priority in the plan programme for coconut development.

Since 1982 this project was implemented in 14 states and 2 Union Territories and the achievement was the expansion of coconut culture in an additional area of around 30,000 ha benefiting nearly 60,000 small and marginal farmers. Under this programme the farmers particularly small and marginal farmers were given an incentive subsidy of Rs. 3,000/- per ha considering the fact that coconut culture involves a capital investment of Rs. 15,000—Rs. 25,000 per ha until the palms reach the bearing stage.

During 1990-91 the envisaged target is a coverage of 2400 ha involving a total expenditure of Rs. 45 lakhs which will also take care of the carry over payments of subsidy. The expenditure is to be borne fully by the Board.

### 3. *Improving productivity of coconut in India*

The productivity of coconut in India is either stagnant or on a declining trend in many traditional coconut growing states particularly in Kerala State for a variety of reasons. The major factor responsible for the situation are the slow rate of replacement of senile and unproductive palms, inadequate irrigation facilities, wide spread prevalence of various diseases, particularly root-wilt disease, inadequate agronomic management and improper utilisation of coconut holdings for increasing the income and employment from unit holdings. The achievement of a significant break through in the productivity of coconut is sought to be achieved through the adoption of the following programmes.

#### (a) *Integrated farming in coconut small holdings in Kerala for productivity improvement*

This programme is a continuing one, the objective of which is to improve the productivity of small coconut holdings in Kerala effected mainly with root wilt disease. Under this programme essential operational components such as the use of improved planting materials, irrigation, multispecies cropping, etc., would be adopted as an integrated approach to improve the productivity of coconut. During 1990-91 the programme will be implemented in 10,000 ha in selected units of 500 ha each. The financial commitment of the Coconut Development Board is Rs. 10.500 lakhs which would be 50 per cent of the total expenditure.

#### 4. *Integrated control of major pests and diseases*

##### (a) *Integrated control of leaf eating caterpillar*

A scheme for the biological control of leaf eating caterpillar, a serious pest of coconut was under implementation in Karnataka and Orissa since 1987-88. The programme was to establish parasite breeding laboratories for the multiplication and further release of parasites to the affected coconut gardens. During the year 1990-91, the programme will be continued by rearing and multiplication and 1 million parasites from each laboratory. This will be financed on 50:50 basis by the Board and the implementing States. The Board's share is Rs. 2.00 lakhs.

#### 5. *Coconut Technology Development Centre for improving the post harvest processing and marketing of coconut*

This is an ongoing project and will be continued during 1990-91 with the objec-

tives of strengthening of the pilot testing cum demonstration centre for coconut cream manufacture, processing and packing of coconut oil, establishment of integrated coconut complex etc. The other components are providing financial assistance for artisans using coconut palm parts, promoting processing units involving the application of modern technologies, encouraging farmers organisations to take up copra making at the grass root levels etc. The scheme will be directly implemented by the Board and the budget provisions for 1990-91 is Rs. 20 lakhs.

**6. *Setting up of a publicity and propaganda Unit***

The publicity unit already functioning at the Headquarters of the Board will be continued during the next plan period and strengthened further. The major thrust will be on the publication of journals in different languages, production of books and booklets and other

ad-hoc publications, conducting exhibitions cum trainings participation in melas, fairs, etc. and other extension activities. For generating self employment for the unemployed youths particularly belonging to SC/ST groups a training programme is also organised by the Board to train unemployed youths on coconut palm climbing and plant protection measures. To begin with, the programme was started in Kerala and the same will be extended to other major coconut growing states also. An amount of Rs. 10.00 lakhs has been provided for 1990-91.

**7. *Surveys and evaluation studies***

With the objective of undertaking surveys, market research studies, evaluation studies and collection of data pertaining to coconut culture and industry in the country, this programme will be continued during 1990-91 also. This will be implemented directly by the Board. The budget estimate for 1990-91 is Rs. 1.00 lakh.

***States/Union Territories Wise Fund Allocation***

			(Amount in Rupees)
1	2	3	
1.	Kerala	47,00,000.00	
2.	Karnataka	19,72,500.00	
3.	Tamil Nadu	12,75,000.00	
4.	Andhra Pradesh	4,73,000.00	
5.	Goa	1,14,000.00	
6.	Tripura	7,59,000.00	
7.	Orissa	4,75,000.00	
8.	Maharashtra	1,73,000.00	
9.	Madhya Pradesh	6,50,000.00	

(Amount in Rupees)		
1	2	3
10.	Assam	6,53,000.00
11.	West Bengal	2,00,000.00
12.	Gujarat	1,15,000.00
13.	Manipur	12,000.00
14.	Bihar	11,42,5000.00
15.	Pondicherry	20,000.00
16.	Andaman & Nicobar Islands	75,000.00
		1,28,09,000.00

Out of the budget provision for various Coconut Development Board programmes for the year of Rs. 140.09 lakhs, Rs. 128.09 lakhs has been allotted to various states. The balance Rs. 12.00 lakhs is earmarked for the publicity and extension activities of the Board, surveys and evaluation studies, etc.

#### **Lendi Project**

1232. DR. VENKATESH KABDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any proposal has been made by the Maharashtra or Andhra Pradesh Government to allocate more funds for the Lendi Project in Nanded district of Maharashtra;

(b) if so, the details thereof; and

(c) the allocations made or proposed to be made by Union Government for this project during 1990-91?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) to (c). The Government of Maharashtra and Andhra Pradesh have been advised to prepare a modified project proposal after reaching an inter-State agreement regarding utilisation of water and sharing of the costs.

#### **Reported Approach by ULFA to United Nations**

1233. SHRI BALASAHEB VIKHE PATIL:  
SHRI GANGA CHARAN LODHI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the new item captioned "ULFA moves UN for recognition" appearing in the "Times of India" dated 8 December, 1990 stating inter-alia the re-

ported decision of ULFA to approach the United Nations and plead their case for separation of Assam from rest of the country; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):

(a) Yes, Sir.

(b) The UN Charter specifically states that the UN shall not "intervene in matters which are essentially within the domestic jurisdiction of any state". Any move to involve the UN in the internal affairs of India is unacceptable.

**Widening of National Highways In  
Punjab and Haryana**

1234. SHRI KAMAL CHAUDHRY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Punjab and Haryana Governments have submitted proposals to the Union Government for widening of National Highways in Punjab and Haryana during the last three years;

(b) if so, the details thereof, State-wise and the action taken thereon by the Union Government; and

(c) the number of roads declared as National Highways in Punjab and Haryana so far separately?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). Yes, Sir. The position of these proposals is explained in the attached statement-I.

(c) Total list of the National Highways declared in Punjab and Haryana so far is given in the attached Statement-II.

**STATEMENT-1**

*List of proposals for widening National Highways submitted by Punjab and Haryana Government in last three years*

**A. PUNJAB**

Sl.No.	Proposals	Action taken on Proposal by Central Government
1	2	3
1.	Widening to 4-lanes in Km. 70.125 to Km. 72.675 Mukrian Town on NH-1A	Sanctioned on 5th July, 1989.
2.	Widening to 4-lanes in Km. 24.34 to Km. 26.50 (Dina-nagar town) on NH-15	Sanctioned on 10th August, 1990.
3.	Widening to 4-lanes in Km. 212.200 to Km. 252.250 (Haryana/Punjab Border to Sirhind) on NH-1.	Project has been posed to the World Bank for possible financing.
4.	Widening from 4-lanes to 6 lanes in Km. 0.00 to Km. 1.68 (Zirakpur to UT Chandigarh Border) on NH-21.	Returned on 13th July, 1990 to State PWD for modifications.
<b>B. HARYANA</b>		
1.	Widening to 4 lanes in Km. 130.00 to Km. 131.17 on NH-1.	Sanctioned on 19th September, 1988.

Sl.No.	Proposals	Action taken on Proposal by Central Government
1	2	3
2.	Widening to 4 lanes in km. 37.3 to km. 93.8 (Bhallabgarh-Mathura Section) on NH-2.	Sanctioned on 3rd July, 1990.
3.	Widening to 4 lanes in km. 34.60 to km. 68 on NH-10.	Alignment is being finalised and the State PWD is to submit the project.
4.	Widening to 4 lanes in km. 36.635 to km. 74.00 on NH-8.	—do—
5.	Widening to 4 lanes from km. 132.675 to km. 212.161 (Karnal to Punjab/Haryana Border) on NH-1.	Project has been posed to the World Bank for possible financing.
6.	Widening to 4 lanes in km. 252.400 to km. 259.850 on NH-10.	Returned on 9.3.90 to State PWD for clarifications.
7.	Widening to 4 lanes in km. 40 to km. 45/3 on NH-22.	Returned on 10.4.90 to State PWD for justification.
8.	Widening to 4 lanes in km. 130.00 to km. 132.00 on NH-10.	Returned on 18.4.90 to State PWD for modification.

Sl. No.	Proposals	Action taken on Proposal by Central Government
1	2	3
9.	Widening to 4 lanes in km. 233.25 to km. 233.750 at Ding crossing on NH-10.	Returned on 2.10.90 to State PWD for modification.
10.	Widening to 4 lanes in km. 259.850 to km. 261.00 on NH-10.	Returned on 25.10.90 to State PWD for modification.
11.	Widening to 4 lanes in km. 68 to 69 on NH-10.	State PWD has been asked to re-submit the proposal.

**STATEMENT-II***List of Roads Declared as National Highways in the States of Punjab and Haryana*

<b>Name of States</b>	<b>NH No.</b>	<b>Route</b>	<b>Length Km.</b>
1	2	3	4
Punjab	1	Delhi-Ambala-Jalandhar-Amritsar-Ind/Pak Border	254
	1A	Jalandhar-Madhopur-Jammu-Banihal-Srinagar-Baramula-Uri.	108
	10	Delhi-Fazilka-Indo/Pak Border	72
	15	Pathankot-Amritsar-Bhatinda-Ganganagar-Bikaner-Jaisalmer-Barmer-Samakhiali.	350
	20	Pathankot-Mandi	10
	21	Jn.with N.H. 22 near Chandigarh-Ropar-Bilaspur-Mandi-Kulu-Manali.	67

<i>Name of States</i>	<i>NH No.</i>	<i>Route</i>	<i>Length Km.</i>
1	2	3	4
	22	Ambala-Kalka-Shimla-Narkanda-Rampur-Chini-Indo/Tibet Border near Shipkila.	31
			892
Haryana	1	Delhi-Ambala-Jalandhar-Amritsar-Indo/Pak Border	180
	2	Delhi-Mathura-Agra-Kanpur-Allahabad-Varanasi-Mohania-Bari-Palsit-Baidyabadi-Bara-Calcutta	74
	8	Delhi-Jaipur-Ajmer-Udaipur-Ahmedabad-Vaddodara-Bombay	101
	10.	Delhi-Fazilka-Indo/Pak Border	313

Name of States	NH No.	Route	Length Km.
1	2	3	4
22	Ambala-Kalka-Shimla-Narkanda-Rampur-Chini-Indo/Tibet Border near Shipkila.	30	698

**Sale of Dhara Oil**

1235. SHRI BABUBHAI MEGHJI SHAH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there was short supply of Dhara groundnut oil during the last three months; and

(b) if so, the details of production of sales made by the National Dairy Development Board during the last three months, month-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAJI SHAH): (a) and (b). The supply and sale of Dhara groundnut oil has increased during the last 3 months. The sale of Dhara groundnut oil in the last 3 months as compared to the previous months is given below.

*Last 8 months*

September 1990	3877 MT
October 1990	4255 MT
November 1990	4310 MT

*Previous 4 months*

May 1990	3010 MT
June 1990	3413 MT
July 1990	3947 MT
August 1990	3814 MT

**Construction of Roads in Andhra Pradesh**

1236. SHRI J. CHOKKA RAO: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the amount allocated to Andhra Pradesh out of Central Road Fund during the Seventh Plan period and amount released annually;

(b) the details of the schemes taken up in Andhra Pradesh and the amount spent so far; and

(c) the details of the schemes submitted by the Andhra Pradesh Government to Union Government for approval during the Eighth Plan period?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Funds released during Seventh Plan period to Govt of Andhra Pradesh out of Central Road Fund are as under:

Year	Funds		<i>(Rs. in lakhs)</i>
	<i>Allocated</i>	<i>Released</i>	
1	2	3	
1985-86	115.00		115.00
1986-87	100.00		130.00
1987-88	90.00		46.26

Year	Funds		<i>(Rs. in lakhs)</i>
	<i>Allocated</i>	<i>Released</i>	
1	2	3	
1988-89	8.00		7.39
1989-90	13.50		4.49
<b>Total</b>	<b>326.50</b>		<b>303.14</b>

(b) A statement is attached.

(c) The details of the schemes submit-

ted by the Andhra Pradesh Govt. under Central Road Fund for the 8th Plan period are as under:—

	No. of Scheme	Cost in Crores
	1	2
(i)	Development of State Highways and Major Dist. roads carrying Heavy Traffic	264
(ii)	Engineering aspects of road safety covering improvement of traffic junction etc.	17
(iii)	Research and development and development of data base.	5
(iv)	Formation of State Sector road Development Programme.	3.92
(v)	Preventive maintenance by way of strengthening heavy density corridors.	8.32
(vi)	Training of Highways Engineers	1
	Total :	3.15
		273.65

## STATEMENT

Sl.No.	Details of Works	Expenditure upto March 1990	(Rs. in lakhs)
1	2	3	
1.	Upgrading Maredu mille-Chintoor road ghat Section including C.D. works and protective works in Khammam Dist.	34.84	
2.	Augmentation of Research station at P.W.D. at Hyderabad.	9.49	
3.	Formation of road from Seetharampura to Konapally from Km 0/0 to 48/0 including construction of culverts.	49.97	
4.	Construction of bridge across Upputuru near Elurupadu on Bhimavaram Elurupadu road to meet Valammanadu Pedalank's road (W.G. Dist.)	157.55	
5.	Construction of cause way across Swarnamukhi river between Gudali and Methu in Nellore Dist.	55.11	

Sl.No.	Details of Works	Expenditure upto March 1990	
		(Rs. in lakhs)	3
1	2	3	
6.	Construction of bridge including approaches across G & T canal on proposed link road connecting Km 132/8 of Vijayawada Visakhapatnam road near Tanuku Town.	15.20	
7.	Construction of link road connecting Azamnagar village in the Dist. H.Q. of Warangal and Krimnagar Distt.	102.33	
8.	Construction of new bridge across river Hundri at Km. 360/2 of Chittoor Kurnool road in Kurnool town limit.	65.96	
9.	Forming road from Naidupet Duggirajapatnam road to Sriharikota with a link road to Azamnagar light House at Vadapalem km 6/0 to 14/655 and 0/0 to 4/280.	47.21	
10.	Construction of a bridge including approaches over Tungabhadra near Naguladinnue on AdoniGadwal road via Yamnigannur in Mohboobnagar Distt.	0.52	
11.	Estt. of regional Lab. at Cuddapah.	4.22	

**Expansion of Duty Free Shops**

1237. SHRI G.M. BANATWALLA: Will the Minister of TOURISM be pleased to state:

(a) whether India Tourism Development Corporation has any plan for the expansion of its chain of duty free shops; and  
(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) and (b). ITDC's present expansion plan includes opening of a new Duty Free Shop in the arrival hall at Goa Airport to cater to Charter flights and expansion of its existing Duty Free Shop at the Indira Gandhi International Airport, Delhi.

**Foreign Aided Irrigation Projects**

1238. SHRIMATI VASUNDHARA RAJE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number and name of the foreign-aided irrigation projects under execution in Rajasthan;  
(b) the funds obtained from abroad for these projects so far, project-wise;  
(c) the time by which these are likely to be completed; and  
(d) the progress made on these projects so far?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) to (d). There are three on-going irrigation projects in Rajasthan under implementation with external assistance. The details are as follows:

<i>Sl.No.</i>	<i>Name of the Project</i>	<i>Quantum of assistance</i>	<i>Terminal date/credit closing date of the Project</i>	<i>Progress</i>
1	2	3	4	5
<b>FRG</b>				
1.	Rajasthan Minor Irrigation Project	DM 15 m.	31.12.93	5 sub-projects out of 17 have been appraised and approved by the foreign funding agency. Work on the other sub-Projects is in progress.
<b>CIDA</b>				
2.	Rajasthan Agricultural Drainage Research Project.	Canadian \$ 57.54 m.	31.12.95	Preliminary works on project implementation have commenced recently.
<b>JAPAN (OECF)</b>				
3.	Engineering Services for IGNP	Yen 84 m.	27.3.93	Preliminary work on project implementation have commenced recently.

**Setting up of New Telegraph Divisions  
In Kerala**

1239. SHRI RAMESH CHENNI HALA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal for setting up of a new telegraph divisions in Kerala; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PRAKASH): (a) No, Sir. There is no such proposal.

(b) The question does not arise.

[*Translation*]

**Functioning of Telephone Exchanges  
and Telegraph Offices In Korba and  
Mungezi, Madhya Pradesh**

1240. SHRI RESHAM LAL JANGDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of complaints received against the functioning of Korba and Mungezi Telephone Exchanges and Telegraph Offices in Bilaspur of Madhya Pradesh during January, 1990 to December, 1990; and

(b) the action taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) 12 written complaints about Korba telephone exchange received from January to December, 1990. No com-

plaint received against Mungezi telephone exchange. No telegraph complaint received.

(b) Suitable action has been initiated like overhauling and maintenance of equipment, posting additional telephone operators, replacement of overhead lines by underground cables etc.

For improving the working of Korba exchange, Korba manual exchange is proposed to be replaced by C-DOT electronic exchange of 2000 lines capacity depending upon the availability of equipment.

[*English*]

**Irrigation Projects of Maharashtra**

1241. SHRI UDAY SINGRAO GAIKWAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) the irrigation projects of Maharashtra pending with the Union Government for clearance as on 15 December, 1990;

(b) whether some of these projects pertain to Kolhapur district;

(c) if so, the details thereof; and

(d) the expenditure likely to be incurred on these projects and the anticipated area to be irrigated thereby?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) State Government has to comply with the observations of the Advisory Committee on 14 major and 16 medium irrigation projects. In addition, on 2 medium projects, the Central Water Commission has sent comments to the State Government for compliance. The modified reports for 2 major and 2 medium projects have been received recently.

(b) and (c). Two major projects, namely, Warna and Dudhganga and one medium project, namely, Janghamhatti are located in Kolhapur district.

(d) The projects have not been given investment clearance as the State Government is required to obtain forest clearance on Warna and Janghaamhatti and forest and environment clearance on Dudhganga. In addition, State is also required to review the hydrology and ensure availability of adequate funds on Janghamhatti.

**Dehiring Private Buses Under DTC Operation**

1242. SHRI MADAN LAL KHURANA: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 5066 on 27 August, 1987 and state:

(a) whether the implications of the directions of Allahabad High Court have since been examined and a decision as to how the same will apply on the private buses plying under D.T.C. has been taken;

(b) whether it is the sole responsibility of D.T.C. to provide a rapid and fast transportation system in Delhi;

(c) if so, the details thereof; and

(d) the steps proposed to be taken to tackle the ever growing congestion in the buses and the difficulties being experienced by the commuters of Delhi as compared to the commuters of Bombay and Calcutta?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The decision of the Allahabad High Court was given in March, 1987 when the Motor Vehicles Act, 1939 was in force. The

above Act has been replaced by Motor Vehicles Act, 1988. In view of this the examination of the implications of the Allahabad High Court judgement was not pursued.

(b) No, Sir.

(c) Does not arise in view of (b) above.

(d) Unlike the cities of Bombay and Calcutta bus service is the main means of passenger transport available to the commuters of Delhi. DTC have not been able to meet fully the needs of the commuters. It, however, added 360 buses to its fleet, during the VII Plan and also improved its fleet utilisation as well as its vehicle utilisation. At the instance of the Delhi Administration, a study has been conducted on the introduction of a mass rapid transit system. The report of the study is now with the Ministry of Urban Development who are the nodal Ministry concerned.

[Translation]

**Committee to Look into the Functioning of Posts and Telegraph Department**

1243. SHRI THAN SINGH JATAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any Committee has been constituted by the Government to look into the functioning of the Posts and Telegraph Department;

(b) if so, the recommendations thereof;

(c) whether complaints have been received for defective functioning of the Posts and Telegraph services in the country;

(d) if so, the details thereof and action taken in this regard; and

(e) whether any special cell would be

constituted for the redressal of the complaints?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) and (b). No Committee is, at present constituted to look into the functioning of the Posts of and Telegraph Department. A High Level Committee has, however, been recently set up for recommending the appropriate Organisational structure in the Telecommunication Department of Management of Telecom services in the country. The details thereof and the terms of reference are given in the copy of the Notification attached as Annexure.

(c) and (d). Complaints about the functioning of services are received. As and when such complaints are received, these are enquired into and suitable remedial action is taken wherever necessary.

(e) In the Department of Posts, a well organised Public Grievance Redressal Machinery is available at Headquarters, Circle, Regional Divisional and Gazetted Head Post Offices levels. Complaints against service can also be handed over at any Post Office in the country for free transmission to this concerned offices. Recently 'Dak Adalats' have been constituted to be held at Circle Headquarters on quarterly basis to hear the grievances of the Members of public in person.

**2. The Members of the Committee are as follows:—**

1. Dr. M.B. Ahreya, Management Expert	— Chairman
2. Shri V. Krishnamoorthy, Former Chairman, SAIL	— Member
3. Shri S.G. Pitroda, Chairman, Telecom Commission	— —do—
4. Shri N. Vittal, Secretary, Department of Electronics	— —do—

On the Telecom side also, a special Public Grievances cell for the redressal of the complaints is already functioning under Director (Public Grievances).

**STATEMENT**

**NOTIFICATION**

**Subject: Constitution of a High Level Committee for reorganisation of the Telecom Department.**

No. 2-1/90-TCO. Telecom is a basic structure which is vital to the economic development of the country and national integration. To respond to the growing expectations of the people as well as the need for massive expansion and induction of high technology a more responsive structure to administer the telecom services was felt necessary and accordingly MTNL was created in April, 1986 and a Telecom Commission was formed in May, 1989. However, the duality of the structure seems to have created certain problems which need immediate attention of the Government. Hence it has become necessary to review the entire organisational structure and advise Government on the most appropriate structure for the management of Telecom Services over the next decade. Government has, therefore, decided to appoint a High Level Committee to look into these matters and to make recommendations.

5. Shri H.P. Wagle, Member (Services) Telecom Commission	—	Member
6. Shri M.P. Shukla, CMD, MTNL	—	—do—
7. Shri P.V. Desai, Controller General of Accounts, New Delhi	—	—do—
8. Shri O.P. Gupta, Representative of Labour	—	—do—
9. Shri M.R. Pai, Representative of Consumer Interest	—	—do—

3. The terms of Reference of the Committee are as follows:

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To recommend the appropriate organisational structure in the Telecom Department for management of Telecom Services in the country with the following objectives:—

- (a) Upgradation of operating efficiency and customer services/relations.
- (b) Development of infrastructure of Telecom Services to meet growing needs of Industry, Commerce and Administration all over the country in a balanced and smooth manner.
- (c) Improvement of productivity and introduction of the technological changes.
- (d) Establishment of an effective regulatory frame work for existing and new value added telecom services.
- (e) Improvement in industrial harmony and quality of work life of telecom employees.
- (f) Raising of adequate resources to meet the massive expansion programme of telecom sector; and
- (g) Commitment of Government to provide telecommunication services in Rural Areas and meet other social objectives.

4. The Committee while making its recommendations will take into consideration the strength and weaknesses of the existing set up under the Telecom Commission, in particular the present structure consisting of Government department and MTNL the possible alternative models and associated financial and other implications, including impact on existing staff, public accountability of the essential service and other relevant factors such as national security. The structure should strike a proper balance between delegations of powers to the department and further to field formations and retention of controls with the Government in some critical areas especially in view of the answerability of the Government before the Parliament.

5. The Committee may seek the help of any other personal or agencies in the discharge of its assignment. The Committee shall submit its report by 20th February, 1991.

6. The non-official members of the

Committee would be entitled to travelling allowances as per Ministry of finance O.M. No. F. 6 (26)-E. IV dated 5.9.1960, as amended from time to time and other facilities necessary for carrying out the assignment.

Sd/-

(B.N. Bhagwat)

Additional Secretary to the Government of India

[*English*]

**Final Payment to Whole Life P.L.I.  
Policy Holders**

1244. SHRI KIRPAL SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of whole life Postal Life Insurance Policy holders who have crossed the age of eighty years;
- (b) the number of such persons who have paid premium for full thirty-five years;
- (c) whether the Government propose to give final payment to these persons in view of their age and without any financial loss to the Government; and
- (d) if so, by what time, final payment is likely to be made to these persons?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) 924 whole life policy holders crossed the age of eighty years.

(b) 924 such persons have paid premium for full thirty five years.

(c) According to present contract conditions premia payment for whole life policies ceases on completion of 80 years of age or 35 years of payment of premia. Payment in such cases is made only on the death of insurant to his nominee. This position is proposed to be continued as any change in contract conditions is not viable.

(d) Since proposal is not viable the question of making payment to insurant does not arise.

[*Translation*]

**Issue of Commemorative Postal Stamp  
on Holkar Science College, Indore**

1245. SHRI RAMESHWAR PATIDAR: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to issue a commemorative postal stamp on the occasion of the centenary year of the Holkar Science College, Indore;
- (b) if so, when; and
- (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) to (c). A Philatelic Advisory Committee functions to advise the Government about issue of commemorative/special postage stamps. The proposal to bring out a commemorative stamp on the occasion of the centenary of Holkar Science College, Indore was placed before the Committee for consideration but could not be recommended.

**Soil Erosion by River Phalgu**

1246. SHRI ISHWAR CHAUDHARY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Bihar Government has submitted any proposal for the construction of an embankment on river Phalgu to check soil erosion; and

(b) if so, the details thereof and the time by-which it is likely to be approved?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

**LTC Encashment in Public Undertakings Under the Department of Fertilizers**

1247. SHRI CHHEDI PASWAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the provision of L.T.C. encashment, the number of family members and the maximum distance for which it can be availed have been fixed in the Public Undertakings under the Department of Fertilizers;

(b) whether the maximum distance fixed for availing L.T.C. is not the same in all the Undertakings; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) All the public undertakings under the administrative control of the Department of Fertilizers except Madras Fertilizers Limited and

Paradeep Phosphates Limited have LTC encashment provisions.

(b) Yes, Sir.

(c) The LTC encashment provisions differ because the wage agreements with workers and salary revisions made for executives are not the same for all the undertakings.

[*English*]

**Development of Fishery Harbours in Gujarat**

1248. SHRI G. K. SHEKHADA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Gujarat Maritime Board have submitted proposals to the Union Government for the development of Jakhau and Mangrol Fishery Harbours in Gujarat;

(b) if so, the details thereof;

(c) whether the Union Government have cleared these proposals; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) to (d).

**Jakhau**

The Gujarat Maritime Board have not submitted any proposal to the Government of India for the development of fishery harbour at Jakhau. However, on the request of the Government of Gujarat, the Central Institute of Coastal Engineering for Fishery under the Government of India has prepared a feasibility report on the project in December

1990. The Government of Gujarat have been requested to give their concurrence on the feasibility report. Further action would be taken after the receipt of reply from the State Government.

**Mangrol**

The fishery harbour at Mangrol has already been developed under a centrally sponsored scheme and was commissioned in 1985. Due to the increase in the fishing activity the Government of Gujarat have approached the Government of India for taking up of the expansion of the harbour in Stage II. The State Government are preparing a feasibility report in consultation with the Central Institute of Coastal Engineering for Fishery.

**Conversion of Telephone Exchanges  
Into Electronic Exchanges**

1249. SHRI P. M. SAYEED: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Digital Electronic Telephone Exchanges working in Delhi;
- (b) the number of non-electronic traditional exchanges;
- (c) the time by which the old exchanges are likely to be replaced by the electronic ones;
- (d) whether STD control facility by using secret code has since been extended to the general public; and
- (e) the charges if any, fixed for registration and selection of secret code?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) 34 Digital Electronic

Exchanges comprising of 10 main and 24 remote line units (RLUs) are working in Delhi.

(b) The number of non-electronic exchanges is 23.

(c) All old electro-mechanical exchanges are proposed to be converted to electronic exchanges by the year 2010.

(d) Yes, Sir, Such facility has been provided to subscribers covered by electronic exchanges.

(e) Dynamic STD control facility is now being extended to all electronic exchange customers without extra charge.

**Cold Storage Unit in Tamil Nadu**

1250. SHRI P. R. S. VENKATESAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have any proposal to set up a chain of cold storage units in various districts of Tamil Nadu to help the farmers and fishermen; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) No, Sir.

(b) Does not arise.

**Contract Carriage Permit Holders  
Plying as Stage Carriers**

1251. SHRI NANDLAL MEENA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether attention of the Government has been drawn to the notification

issued by Delhi Administration appearing in the Indian Express dated 9 December, 1990 drawing attention of contract carriage permit holders in Delhi plying their vehicles as Stage Carriages; and

(b) if so, the number of contract carriage permit holders found plying buses as Stage carriages in Delhi during the last one year and the action taken against them?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) Directorate of Transport, Delhi Administration have informed that about 50 complaints were received during the last one year regarding operation of Contract Carriage buses on Stage Carriage Routes. Showcause notices were issued to them. 5 permit holders have actually been found guilty and their permits were suspended for periods extending upto 2 months. Remaining cases are under investigation in Delhi Administration.

**Shifting of Marketing Head Office of HEC**

1252. DR. ASIM BALA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to shift the Marketing Head Office of Hindustan Fertilizer Corporation from Calcutta to Delhi;

(b) if so, the reasons therefor; and

(c) if not, the reasons for not implementing of the recommendations of the Expert Committee made in April-May, 1988?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a)

No, Sir.

(b) Does not arise.

(c) No Expert Committee was set up by Government in April-May, 1988 on the shifting of the Marketing Head Office of H.F.C.

**Promotion of Tourism in Uttar Pradesh and Maharashtra**

1253. SHRI MANIKRAO HODLYA GAVIT: SHRI R. N. RAKESH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of steps taken for promotion of tourism in States of Maharashtra and Uttar Pradesh during the last three years, year-wise and State-wise;

(b) the details of amount spent thereon, State-wise;

(c) the details of the work undertaken and completed so far, State-wise; and

(d) the details of the plans for the current year for the States of Maharashtra and Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) and (b). Department of Tourism in the country through press, television, seminars, conferences, publicity literature, posters, films, audio visuals etc. List of publicity material brought out in the last three years is given as in attached attached Statement-I

(c) Information is given in the attached Statement - II

(d) Information is given in the attached Statement-III.

**STATEMENT - I**

**Details of Publicity Material Published by Department of Tourism and the Amount Spent thereon**

**During 1987-88, 1988-89 & 1989-90**

***Maharashtra***

1. <b>Bombay Metrocity Guide Brochure</b>	<b>Rs. 05.74 lakhs</b>
2. <b>Ajanta Ellora Brochure</b>	<b>)</b> <b>Rs. 05.96 lakhs</b>
3. <b>General brochure on the West</b>	<b>)</b>
4. <b>Map of Western region</b>	<b>Rs. 01.25 lakhs</b>
5. <b>Directories</b> <b>Aurangabad-Ajanta-Ellora</b>	<b>Rs. 02.30 lakhs</b>
6. <b>Folders</b>	<b>Rs. 02.55 lakhs</b>
7. <b>Posters</b>	<b>Rs. 02.25 lakhs</b>
<b>Ellora Festival</b>	<b>)</b>
<b>Elephanta Festival</b>	<b>)</b>
<b>Ganesh Festival</b>	<b>)</b>

***Uttar Pradesh***

1. <b>Folder: Delhi-Agra-Jaipur</b>	<b>Rs. 24.00 lakhs</b>
2. <b>North Regional Brochure</b>	<b>Rs. 02.98 lakhs</b>
3. <b>Directories</b>	<b>Rs. 08.59 lakhs</b>
<b>Agra, Varanasi-Allahabad, Dehradun,</b>	
<b>Mussorrie-Haridwar-Rishikesh, Kumaun-Ranikhet-Corbett</b>	
4. <b>Festivals: Folder and poster on the International Yog Week for Visit India Year 1991, International Mango Festival</b>	<b>)</b> <b>Rs. 02.83 lakhs</b>
	<b>)</b> <b>Rs. 01.88 lakhs</b>
5. <b>Film : Ganga White Water Festival Yoga film Mathura-Fatehpur Sikri, Bharatpur-Deeg-Agra-Where the Legends come alive</b>	<b>Rs. 07.45 lakhs</b>

**6. Map : Regional Map of North India**

Rs. 01.25 lakhs

**STATEMENT - II***Statement of Projects/Schemes in Respect of Maharashtra/Uttar Pradesh*

<i>S. No.</i>	<i>Name of the project</i>	<i>State of the project</i>
<i>Maharashtra</i>		
1.	Vayside facilities at Khopali	Completed
2.	Trekking Equipment for Maharashtra	Completed
3.	Yatri Niwas at Shegaon	In progress
4.	Strengthening of Shet Bunder Jerry at Elephanta Island	Completed
5.	Beach Cottages at Ganpatipule Floodlighting of Bibi-ka-Maqbara, Aurangabad.	Completed
6.	Water sports equipment.	Completed
<i>Uttar Pradesh</i>		
1.	Tourist Complex at Fatehpur Sikri	Completed
2.	Cottages at Auli (Joshimath)	In progress
3.	Tubewell at Fatehpur Sikri	Completed
4.	Mini buses and Elephants for Corbett, Dudhwa and Chilha	Completed
5.	Tourist Bungalow at Mathura	In progress
6.	Watersports at River Gomti	Completed
7.	Yatri Niwas at Allahabad	In progress
8.	Forest lodge at Dhangari	In progress
9.	Renovation at Kosi Restaurant	Completed
10.	Tourist Complex at Kosi	Completed
11.	Fast Food Counter at Kumbh Mela Allahabad	Completed

<i>S. No.</i>	<i>Name of the project</i>	<i>State of the project</i>
12.	Construction of 10 FRP Huts in Garhwal Himalayas	Completed
13.	Vayside amenities at Meharajpur in Kanpur District	Completed
14.	Vayside facilities at Fatehpur Roshnai in Kanpur District	In progress
15.	Development/Improvement of Varanasi Ghats	In progress
16.	Development of Nehru Ghats at Allahabad.	In progress
17.	Trekking equipment for Garhwal Region	In progress
18.	Public conveniences at nine places	In progress
19.	Mango Festival Saharanpur	Completed
20.	Yoga Festival	Completed

**STATEMENT - III**

*Following Schemes have been given priority for Central Financial Assistance during the current financial year*

*Maharashtra*

1. Tourist Complex at
  - Koyanagar
  - Karla (Budhist Circuit)
2. Visitors Centre at Aurangabad
3. Fairs and Festivals/Rural Craft Centre at Pune
4. Yatri Niwas at Latur
5. Tented Accomodation
6. Water sports equipments
7. Purchase of additional tents

8. Catermaron to ply between Elephanta and Bombay Harbour Cruises.

*Uttar Pradesh*

Wayside amenities at

— Khurja

— Sitapur

— Auriya

— Khaga

— Kalinger

— Lalitpur

— Piprahwa

— Bewar (Janpad Mainpuri)

— Aligarh

— Ramgarh

— Mukteshwar in Kumaon region	4. Yatri Niwas at Haridwar
— Prempur	5. Forest lodge at Dudhwa National Park
— Jasoda	6. Sound & Light Show at Agra Fort.
— Mitesenpur	
— Hamidpur	
— Mangalore	
— Brijghat	
— Jaswant Nagar	
— Babrala in Badayun	
— Mohamabad	
— Ghatiaghath	
2. Tourist Complex at	
— Bithoor	
— Najafgarh Bipausi near River Ganga	
— near Aerodrome Chakeri (between Fatehpur and Kanpur)	
3. Fast Food Counter at Shamli	THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a)

*Mizoram*

Oyt	—	119
Non-Oyt	—	326
Non-Oyt Special	—	88
	Total:	533

(b) Yes, Sir.

(c) and (d). The expansion plans drawn for Mizoram State during Eighth Plan envis-

age to clear the present waiting list progressively by 1994. It is proposed to provide telephone connections on demand by 31.3.1995.

**Group Dialling System In Telephone Exchanges in Kerala**

1255. SHRIK. MURALEEDHARAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges in Kerala to be brought under group dialling system during 1990-91;

(b) whether there is any proposal for introducing STD facility to Perambra, Balusseri and Thamarassery in Kozhikode District of Kerala; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No target has been fixed.

(b) Yes, Sir.

(c) Does not arise.

**Import of Seeds**

1256. DR. BIPLAB DASGUPTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have given clearance for the import of seeds in bulk under New Seeds Policy;

(b) whether any environmental objections raised to such policy; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) Yes, Sir.

(b) and (c). Agricultural Research Service Scientists Forum had expressed an apprehension that without adequate quarantine and post-quarantine measures, bulk import of seeds may bring pests, pathogens and weeds which may be detrimental to Indian agriculture. The New Policy on Seed Development is reviewed from time to time and representation received are also considered. The New Policy on Seed Development provides for adequate plant protection and quarantine provision to preclude the entry of exotic pests and diseases into the country.

[*Translation*]

**Ban on Private Courier Service**

1257. DR. SHAILENDRANATH SHRI-VASTAVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Department of Posts is suffering losses due to private courier services, running parallel to the Government dak services;

(b) if so, whether the Government propose to ban the private courier Service; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No, Sir. The money collected by the private couriers for their service cannot be taken as a loss of revenue to the Department of Posts because the Department of Posts is not rendering any service in such cases and no cost is incurred.

(b) and (c). Do not arise in view of reply at (a) above.

[English]

**Setting up of Electronic Telephone Exchanges in Medak Parliamentary Constituency**

**1258. SHRI M. BAGA REDDY:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Electronic Automatic Exchanges have been sanctioned to Zaheerabad, Narayanakhed, Sadasivapet, Jogipet and Yellareddy of Medak Parliamentary Constituency;

(b) if so, whether the work have been taken up; and

(c) if not, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) Yes, Sir, electronic exchanges are programmed to be installed at Zahirabad, Narayanakhed, Sadasivapet, Jogipet and Yellareddy progressively.

(b) and (c). (i) Building work is being taken up at Zahirabad.

(ii) Electronic exchanges will be installed at Narayankhed and Zahirabad during the year 1991-92 and 1992-93 respectively, at Jogipet during 1993-94, at Sadasivapet during 1992-93 and Yellareddy during this 8th plan period subject to availability of equipment.

**Recalibration of Auto-Rickshaw Meters**

**1259. SHRI RAVI NARAYAN PANI:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether auto-rickshaw drivers in

Delhi have not got their meters recalibrated even after two successive fare revisions;

(b) if so, whether the Government propose to fix last date for recalibration of meters; and

(c) the steps taken by the Government to check the faulty meter of auto-rickshaws in Delhi?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Delhi Administration have informed that upto 28.12.1990, fare meters of 41,489 Auto-Rickshaws have been recalibrated.

(b) Last date for recalibration of fare meters has expired on 7.11.1990.

(c) The Enforcement Staff of the Directorate of Delhi Administration is undertaking a drive against auto-rickshaws which are still plying without recalibrated meters.

**Award of Certificate of Service to Indian Naval Officers**

**1260. SHRI MORESHWAR SAVE:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the award of certificate of service to ex-Indian Naval officers has been done away with recently;

(b) whether Officers of Executive Branch of Indian Navy with adequate experience are exempted from MOT-II and Part A of MOT-I class;

(c) whether the same is not applicable to officers of Engineering Branch of Indian Navy;

(d) if so, the reasons thereof; and

(e) whether the Government propose to remove this anomaly?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Yes, Sir, since 1986.

(b) Yes Sir, However, such officers have to take limited examinations for the purpose.

(c) Officers of the Engineering Branch of Indian Navy with Degree in Mechanical Engineering are exempted from Part A of the Examination. Officers with Degree in Electrical Engineering are exempted only in respect of certain sections of Part A of the examination.

(d) and (e). Do not arise.

#### **Cancelation of Ladies Special DTC Buses**

**1261. SHRI KESHARI LAL:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether several ladies special DTC buses originating from South Delhi were cancelled during the last month;

(b) if so, the details thereof; and

(c) the steps taken by the Government to re-introduce these ladies specials?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Only two lady special trips have been cancelled out of 406 originating from South Delhi.

(b) The trips at 1805 hrs. operating between Kendriya Terminal & C.P.W.D. Colony Vasant Vihar and 1745 hrs. trip

operating from Kendriya Terminal to Nehru Place were cancelled on the basis of survey reports which revealed poor traffic offering.

(c) Does not arise in the light of reply given to (b) above.

*[Translation]*

#### **Direct DTC Service Between Indira Gandhi International Airport-Hazrat Nizamuddin Railway Station**

**1262. SHRI KALPNATH SONKAR:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to start a special D.T.C. service between Indira Gandhi International Airport and Hazrat Nizamuddin Railway Station;

(b) if so, the details thereof; and  
(c) if not, the reasons therefor?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) No, Sir.

(b) Does not arise.

(c) The present network of D.T.C. bus routes provides link between these two places with changeover facilities at enroute points. Due to fleet constraints, it is not possible at present for the D.T.C. to start a new service between the Indira Gandhi International Airport and Hazrat Nizamuddin Railway Station.

*[English]*

#### **Telephone Connections in Bhadrak, Orissa**

**1263. SHRI MANGARAJ MALLIK:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the action taken/proposed to be taken to develop telecom in Bhadrak region and other parts of Orissa;

(b) the number of persons on the waiting list for telephone connections at Bhadrak; and

(c) the present telephone exchange capacity of Bhadrak and number of lines proposed to be added in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) The development plan of Bhadrak region and other parts of Orissa are given in the attached statement.

(b) 56.

(c) At present the capacity of MAX-II exchange at Bhadrak is 800 lines. 928 lines more are planned to be available by replacing the existing exchange by electronic exchange during 1991-92 subject to availability of equipment.

### STATEMENT

A (i) One 2048 Port ILT exchange has been proposed to be commissioned during 91-92 in replacement of existing MAX-II at Bhadrak.

(ii) Major development plan in Telecom. Distts during 8 the plan as follows:-

1. CUTTAK-4 KE10B, 2KRLU of D TAX Digital TAX/IK KRLU OF Tilsipur IKRLU at Paradeep/IKRLU at Jagatpur/O. 5KRLU at Chowdar.
2. Bhubaneswar-E 10B Exchange.

2KE (5-7K) & (7-11K). 1.5KRLU at Mancheswar./2KRLU at Puri.

3. Berhampur-4K E-10B Main
4. Rourkela-4K E-10B Main and 2 KRLU at Rourkela Town.
5. Sambalpur-IKE (3K-4K) 16P-2048 PILT at Bargah, Belangir, Bhawanipatna, and Jharsuguda.
6. Balasore-2. 5K C DOT at Balasore and 1.5K C DOT at Baripada and 2048 P ILT at Keonjhar.
7. Koraput-2048 P ILT at Jeypore (K)
8. Dhenkanal-2048 P ILT at Dhenkanal/Keonjhar and Angul.
- (iii) It is proposed to replace all the electric mechanical Rural Exchanges of Bhadrak region and other parts of Orissa by 128-P C-DOT/64 P MILT exchanges and provide telephone facility to all G.P. headquarters during 8th Plan. It is already planned to provide STD services for all sub-divisional headquarters Tourist/ Pilgrim centres and exchanges having 500 lines capacity or more.

### New Agricultural Research Institute at Karnal

1264. SHRI CHIRANJI LAL SHARMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a new Agricultural Research Institute is proposed to be set up by Indian Council of Agricultural Research at Karnal just close to the National Dairy Development

**Research Institute;**

- (b) if so, the details of land acquired for the purpose; and
- (c) the approximate expenditure likely to be incurred on this new project and by what time it is likely to be completed?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) to (c). No Sir. However, it has been decided that the Directorate of Wheat Research which has been functioning under the Indian Agricultural Research Institute, New Delhi, be delinked and shifted to Karnal. Sixty acres of land already with the Indian Council of Agricultural Research at Karnal has been earmarked for the Directorate. No additional expenditure is to be incurred for this purpose.

**Joint Survey in Regard to Disputed Land in Tripura**

**1265. SHRI SANAT KUMAR MANDAL:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether as a result of the joint survey by the survey party (Defence) of Bangladesh and India it was decided to hand over to India the 48 acres out of the 52.58 acres of disputed land at Jalaiya in South Tripura;

(b) if so, whether this decision has since been implemented;

(c) if not, the reasons therefor;

(d) the progress made so far in the demarcation and erection of pillars on this disputed land;

(e) whether the demarcation of two

more disputed lands at Muhurichhar and Chandan Nagar still remains undone, although the survey of these lands was completed as far back as 1987; and

- (f) if so, the steps being taken to solve this dispute also?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):** (a) No, Sir.

(b) and (c). Do not arise.

(d) At the 46th Conference of the survey officials of India and Bangladesh in September, 1990 it was agreed that demarcation work in this sector would be taken up in the field season 1990-91 beginning November, 1990. The demarcation work, including the erection of pillars, has started from November, 1990 and is continuing.

(e) and (f). On Muhuri Char, where there are differences between the two sides, it has been decided that the matter will be taken up for a final decision at the meeting of the survey officials scheduled to be held in January, 1991. In the Chandan Nagar area, demarcation work has been completed.

**Handing Over of Tin Bigha Stretch to Bangladesh**

**1266. SHRI SANAT KUMAR MANDAL:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the stage at which the matter for handing over Tin Bigha stretch to Bangladesh stands at present;

(b) whether a West Bengal team visited this stretch recently;

(c) if so, their findings; and

(d) whether the West Bengal Govern-

ment is being kept in touch before any final decision to hand over this stretch to Bangladesh Government is taken?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):** (a) Government of West Bengal have initiated land acquisition proceedings with regard to privately owned land in the Tin Bigha corridor. Upon completion of these proceedings, the Tin Bigha corridor would be leased to the Government of Bangladesh in accordance with the agreement on the subject concluded with Bangla-Desh in accordance with the agreement on the subject concluded with Bangladesh in 1982.

(b) and (c). A team of senior West Bengal officials had reportedly visited the area in October, 1990.

(d) Government of India are keeping in touch with the Government of West Bengal with regard to the implementation of the agreement of 1982.

### **Private Buses Under Delhi Transport Corporation**

**1267. PROF. RAM GANESH KAPSE:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total number of complaints received by the Government against private buses operating under Delhi Transport Corporation during the last one year; and

(b) the details of action taken on them and the number of complaints still pending?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) and (b). 9974 complaints were received against private buses under D.T.C during the period from January, 1990 to 26th December, 1990. The details of action taken by D.T.C. on these complaints is as under:-

<i>No. of Complaints received</i>	<i>No. of complaints disposed of</i>	<i>Amount of penalty imposed</i>	<i>No. of cases to be disposed of</i>
9974	8035	Rs. 696485/-	1939

### **Telephone Adalats in Delhi**

**1268. PROF. RAM GANESH KAPSE:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of complaints received by the Telephone Adalats in Delhi during the last one year;

(b) the total number of complaints attended to by these Adalats;

(c) the total number of complaints which are yet to be looked into; and

(d) the reasons for delay in taking action on them?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) The total number of complaints received in the four Telephone Adalats held in Delhi during the last one year is 2,347.

(b) All of the 2347 complaints have been attended to.

(c) Nil.

(d) In view of (c) above it is not applicable.

**Newsitem Captioned "Jaipur's Ramgarh Lake Goes Dry"**

1269. PROF. RAM GANESH KAPSE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Jaipur's Ramgarh lake goes dry" published in the *Hindustan Times* dated 19 June, 1990; and

(b) if so, the steps proposed to be taken to meet the water requirements of the dwellers of this city through alternative source of water?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). The Government is aware of the problem of receding water level in Ramgarh lake, a major source of drinking water to the city of Jaipur. A scheme for augmentation of water supply to Jaipur from Bandi Basin was sanctioned in November, 1989 at an estimated cost of Rs. 7.54 crores. On the Second Rajasthan Water Supply and Sewerage Project, which includes the proposal for water supply to Jaipur city from Bisalpur Dam, the State Government has been advised to revise the project proposal together with annual phasing and commitment of plan resources.

**Allocation For Lift Irrigation Schemes In Krishna and Cauvery Basins**

1270. SHRI G. S. BASAVARAJ: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any allocation has been made by the Union Government to Karnataka to execute lift irrigation schemes in the Krishna and Cauvery basins; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). As per present policy, Centre's assistance to the State Governments is in the form of block grants and loans not attached to any project or sector of development. The State Government allocates the funds to various projects according to their *inter se* priority.

**Irregularities In the Construction of Telephone Exchange Building at Kandivilli (Bombay)**

1271. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the investigations into the irregularities in the construction of telephone exchange building of Kandivilli (Bombay) have been completed;

(b) if so, the outcome thereof;

(c) if not, the reasons for the delay; and

(d) whether officers alleged to be involved therein have been transferred to make the investigation more meaningful and purposeful.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No, Sir.

(b) In view of reply to (a) above, question does not arise.

(c) The required information is still being collected.

(d) The guilty officers, if any, are yet to be identified.

### **Indo-Bangladesh Talks on Ganga Waters**

**1272. SHRI SANATKUMAR MANDAL:** Will the Minister of WATER RESOURCES be pleased to state:

(a) the progress made so far in the talks with the Bangladesh Government to resolve the Ganga Waters dispute; and

(b) whether any precaution has been taken to maintain the flow of water in the river Hooghly during the next dry season to maintain the navigability of the Calcutta Port?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) and (b). Talks with Bangladesh for sharing of Ganga Waters have not been completed. The requirements of Calcutta Port will be kept in view along with other relevant factors.

### **Number of Passports Issued by Regional Passport Offices**

**1273. SHRI BALGOPAL MISHRA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of passport issued by Regional Passport Offices in the country during 1990;

(b) the total earnings from the sale of passport forms during 1990; and

(c) the facilities provided by the Government to the Indian nationals for temporary

stay at Singapore and other foreign countries?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):**

(a) 15, 20,321 passports were issued from 1st January to 27th December, 1990.

(b) Rs. 1,34,34, 782 during the above period.

(c) Indian nationals make their own arrangements for temporary stay at Singapore and other foreign countries. Consular assistance is provided by Indian Missions whenever requested, as required as per Vienna Convention for Consular Relations 1963, and any specific instructions issued from time to time by the Government.

### **Supply of Digital Telephone Instruments to USA**

**1274. SHRI KUSUMA KRISHNA MURTHY:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Bharat Telecom. Ltd. has signed any memorandum of understanding with Premier Telecom Products Ind., USA for the supply of 5 lakh digital telephone instruments;

(b) if so, the details thereof and the value of foreign exchange to be earned therefrom;

(c) the steps taken by the Government to encourage other Telephone Instrument Manufacturing Companies in India to earn such contracts; and

(d) the nature of assistance both technical and financial being provided by the Government to companies in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) The Government is not

aware of any such memorandum of understanding between Bharat Telecom Limited and Premier Telecom Products Ind. USA. Further Government has not given any Licence to M/s. Bharat Telecom. Limited to manufacture Digital Telephone Instruments.

(b) Does not arise in view of (a)

(c) A Standing Committee has been set up by the Government to encourage export of Telecom. items including telephone instruments.

(d) The Government provides a number of financial incentives for export activities such as CCS, REP, etc. Telecom. export promotion Committee set up by the Government provides technical assistance and guidance for boosting the export of Telecom. items.

**Promotion of Tourism in Andaman and Nicobar Island**

1275. SHRI MANORANJAN BHAKATA: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government have received any scheme from Andaman and Nicobar Islands Administration for encouraging tourism in the Island;

(b) if so, the details thereof; and

(c) the time by which the scheme is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) No, Sir.

(b) and (c). Does not arise.

**Shipping Service Between Calcutta and Port Blair**

1276. SHRI MANORANJAN BHAKATA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Andaman and Nicobar Administration have boycotted the Calcutta Port for passenger and cargo traffic;

(b) if so, the reasons thereof; and

(c) the number of voyages made by passenger ships between Calcutta and Port Blair during 1990, monthwise details thereof?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). There has not been any boycott of Calcutta Port for passenger and cargo traffic by the A&N Administration. However, during October and November '90, no passenger vessel sailings were offered to Calcutta on account of the on-going dispute with the Forward Seamen's Union of India (FSUI) at Calcutta which had resulted in disruption of passenger and cargo sailings. The passenger sailings have since been resumed on the Calcutta-Port Blair Sector with the vessel m. v. Akbar.

(c) Monthwise details of the number of voyages made by passenger ships between Calcutta and Port Blair during 1990 is as per the statement enclosed.

**STATEMENT**

*Details of Voyages: Port Blair- Calcutta-Port Blair 1990*

Month	Total Sailings	Passengers Carried (No.)	Cargo Carried (MT)
January	3	2142	199

<b>Month</b>	<b>Total Sailings</b>	<b>Passengers Carried (No.)</b>	<b>Cargo Carried (MT)</b>
February	2	1352	158
March	3	2175	261
April	2	1509	120
May	3	2253	114
June	3	1863	717
July	4	2708	974
August	4	2439	230
September	1	749	560
October	—	—	—
November	—	—	—
December	4	3155	900
<b>Grand Total</b>	<b>29</b>	<b>20345</b>	<b>Nos. 4233 Mts.</b>

**Development of Tourism in Kerala**

1277. SHRI A. VIJAYARAGHAVAN:  
SHRI P. C. THOMAS:

Will the Minister of TOURISM be pleased to state:

(a) the details of the schemes pending with the Union Government for the promotion of tourism in Kerala;

(b) whether the Government of Kerala has sent any revised proposal for development of important tourist and pilgrimage centres of Elaveezhapoonchira, Kumarakom, Erumely and Bharananganam in Kottayam district, Thommenkuthu, Thekkady and Munnar in Idukki district, Sabarimala in Pathanamthitta district, Ponmudy in Trivan-

drum district, Sivagiri in Quilon district and Bhoothathankettu in Ernakulam district in Kerala for approval of the Union Government;

(c) if so, the action taken by the Government in this regard; and

(d) the time by which these proposals are likely to be approved by the Union Government?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) Schemes recommended by the State Government for Central assistance during 1990-91 were prioritised.

(b) No, Sir.

(c) and (d). Does not arise.

**Widening of National Highway No. 47  
Near Walayar**

1278. SHRI A. VIJAYARAGHAVAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Kerala Government has submitted a revised project report for widening of the National Highway No. 47 near Walayar in the Inter-State border of Kerala and Tamil Nadu; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). The estimate for check barrier with laybys on National Highway No. 47 near Walayar, received from the State Govt. was found to be deficient. Therefore, it was returned to the State Govt. in November 1990 for recasting the same.

**Projects on Mahananda Basin**

1279. SHRI A. K. A. ABDUL SAMAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) the progress made on the finalisation of the Mahananda Basin Plan for flood control;

(b) the estimated cost of the plan, the amount allocated so far by the Union Government for this purpose and the amount spent as on 1 October, 1990;

(c) the projects taken up on the Mahananda Basin so far and the time by which these are likely to be completed; and

(d) the projects likely to be taken up during 1990-91?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Ganga Flood Control Commission has prepared the flood control plan for Mahananda river system in 1977 and updated in 1987.

(b) and (c). The estimated cost of the works envisaged in the comprehensive plan is Rs. 225 crores. No Central funds have been provided and works amounting Rs. 35 crores have been completed under the State Plan.

(d) No major scheme is earmarked for the year 1990-91.

**Funds to States under Rural Development Programmes**

1280. SHRI A. K. A. ABDUL SAMAD: Will the Minister of AGRICULTURE be pleased to state:

(a) the schemes of rural development under implementation with full or partial Central funding;

(b) the amount allotted for 1990-91 and release to States so far, State-wise; and

(c) the quantitative targets for each scheme-National as well as for Bihar and Tamil Nadu?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) to (c). The requisite information is provided in the attached Statement I, II (A to C) and III.

**STATEMENT-I**

*List of the rural development schemes under implementation with full or partial Central funding*

1. Integrated Rural Development Programme (IRDP)
2. Development of Women and Children in Rural Areas (DWCR) - a sub scheme of IRDP
3. Training of Rural Youth for Self Employment (TRYSEM) - a sub scheme of IRDP
4. Jawahar Rozgar Yojana (JRY)
5. Indira Awas Yojana (IAY) - a sub scheme of JRY
6. Million Wells Scheme (MWS)/ Land Development Scheme - a sub scheme of JRY
7. Accelerated Rural Water Supply

**Programme (ARWSP)**

8. Drought Prone Areas Programme (DPAP)
9. Desert Development Programme (DDP)
10. Financial assistance to allottees of surplus land
11. Strengthening of Revenue Machinery & Upgrading of Land Records.
12. Agriculture Marketing and Rural Godowns.
13. Roads in Special Problem Areas.
14. Estt./Strengthening of State Centres for Training in Rural Development (SIRDS)
15. Estt./Strengthening of Extension Training Centres (ETCs)

## STATEMENT-II

**Central Allocation and Releases so far made, under various schemes during 1990-91**

Sl.No.	Name of the States/UTs.	IRD		DWCR		TRYSEM		JRY including IAY & MWS	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases	Alloc.	Release
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	2751.45	1732.45	Specific allocations not made	37.46	58.42	55.42	15332.96	7666.48
2.	Arunachal Pradesh	234.72	91.94	"	Nil	4.98	16.01	264.54	132.27
3.	Bihar	5512.95	2358.62	"	20.20	117.49	-	30773.42	15386.71
5.	Goa	48.90	24.45	"	5.13	2.04	2.04	285.82	142.91
6.	Gujarat	1133.05	1103.94	"	0.12	24.15	24.15	6772.57	3236.29
7.	Haryana	271.13	262.21	"	36.65	5.78	-	1541.46	770.73
8.	Himachal Pradesh	97.07	48.57	"	11.56	2.07	2.07	908.22	454.11

(Rs. in lakh)

Sl.No.	Name of the States/UTs.	IRD P		DW CRA		TRYSEM		JRY including IAY & MWS	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases	Alloc.	Release
1	2	3	4	5	6	7	8	9	10
9.	Jammu & Kashmir	135.56	61.19	"	10.10	2.89-	-	1600.00	644.61
10.	Karnataka	1722.17	954.63	"	13.15	36.70	33.36	9647.76	4823.88
11.	Kerala	935.56	752.18	"	16.60	19.94	-	5116.95	2558.48
12.	Madhya Pradesh	3648.52	1534.21	"	21.12	77.76	-	21122.00	10561.00
13.	Maharashtra	2947.27	2305.99	"	Nil	62.81	-	16339.87	8169.94
14.	Manipur	21.76	10.88	"	Nil	0.46	-	339.06	169.53
15.	Meghalaya	65.27	36.28	"	2.14	1.39	-	396.73	99.18
16.	Mizoram	97.80	97.80	"	13.49	2.06	2.06	167.12	167.12
17.	Nagaland	102.69	51.35	"	13.49	2.16	2.16	425.26	366.00

JANUARY 3, 1991

(Rs. in lakh)

Sl. No.	Name of the States/UTs.	IRDPA		DWCRAs		TRYSEM		JRY including IAY & MWS	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases	Alloc.	Releases
1	2	3	4	5	6	7	8	9	10
18.	Orissa	1302.50	1143.47	"	14.87	38.41	20.00	10475.94	5237.97
19.	Punjab	229.29	158.70	"	19.77	4.89	-	1340.52	670.26
20.	Rajasthan	1757.32	1025.22	"	10.10	37.45	37.45	10244.22	5122.11
21.	Sikkim	19.56	17.02	"	1.01	0.42	-	154.83	77.42
22.	Tamil Nadu	2470.28	1821.90	"	20.70	52.65	19.95	13778.93	13778.93
23.	Tripura	76.99	42.18	"	6.01	1.64	-	440.39	220.20
24.	Uttar Pradesh	7363.98	5286.29	"	87.75	156.94	-	40874.62	20437.31
25.	West Bengal	3077.81	2337.67	"	1.54	65.59	-	17429.62	20437.31
26.	U.Ts. A & N Islands	48.90	39.12	"	-	1.02	-	156.56	78.28

Sl.No.	Name of the States/UTs.	IRD P		DW/CRA		TRYSEM		JRY including IAY & MWS		(Rs. in lakh)	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases	Alloc.	Release		
1	2	3	4	5	6	7	8	9	10		
27.	Chandigarh	9.78	-	"	"	0.21	-	38.81	19.41		
28.	D & N Haveli	9.78	6.60	"	"	0.21	-	84.99	52.50		
29.	Delhi	48.90	24.45	"	"	1.02	-	184.18	92.00		
30.	D & Diu	19.56	9.78	"	"	0.42	-	50.07	25.00		
31.	Lakshadweep	48.90	2.51	"	3.04	1.02	-	78.49	39.75		
32.	Pondicherry	39.12	33.75	"	-	0.82	0.82	153.25	76.53		
ALL INDIA		39500.00	23755.58	1149.00	365.08	800.00	215.49	210310.79	112027.20		

JANUARY 3, 1991

**STATEMENT-II(A)***Central Allocation and Releases so far made under various schemes during 1990-91 (Contd.)*

Sl.No.	Name of the States/UTs.	(Rs. in lakh)					
		ARWSP		DPAP£		DDP££	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2886.790		1176.145	601.50	300.75	-
2.	Arunachal Pradesh	550.660		258.000	-	-	-
3.	Assam	1540.840		684.00	-	-	-
4.	Bihar	3459.845		2442.000	414.000	206.99	-
5.	Goa	255.980		75.000	-	-	-
6.	Gujarat	2297.790		1896.900	373.00	362.78	225.00
7.	Haryana	1070.020		252.000	67.50	67.00	425.00

Sl.No.	Name of the States/UTs.	(Rs. in lakh)					
		ARWSP		DPAPF		DDPF	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases
1	2	3	4	5	6	7	8
8.	Himachal Pradesh	1082.720	419.000	-	-	200.00	200.00
9.	Jammu & Kashmir	2358.870	1525.000	107.25	53.63	300.000	300.00
10.	Karnataka	2520.650	1339.000	624.50	312.25	-	-
11.	Kerala	1182.195	817.000	-	-	-	-
12.	Madhya Pradesh	2953.870	1473.500	404.50	202.50	-	-
13.	Maharashtra	3433.825	2052.400	671.50	445.25	-	-
14.	Manipur	344.860	179.000	-	-	-	-
15.	Meghalaya	758.700	365.000	-	-	-	-
16.	Mizoram	242.160	188.000	-	-	-	-
17.	Nagaland	527.480	335.500	-	-	-	-

(Rs. in lakh)

Sl.No.	Name of the States/U.Ts.	ARWSP		DPAPF		DDPE	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases
1	2	3	4	5	6	7	8
18.	Orissa	1916.440	2163.600	310.50	155.25	-	-
19.	Punjab	590.848	513.000	-	-	-	-
20.	Rajasthan	4950.970	3626.200	257.00	128.50	3800.00	1900.00
21.	Sikkim	786.980	518.700	-	-	-	-
22.	Tamil Nadu	2255.550	1587.120	328.50	164.25	-	-
23.	Tripura	555.380	176.000	-	-	-	-
24.	Uttar Pradesh	4822.990	3412.900	693.00	346.50	-	-
25.	West Bengal	2039.265	827.400	258.75	129.37	-	-
	U.Ts.						
26.	A & N Islands	40.500		26.500			

(Rs. in lakh)

Sl.No.	Name of the States/UTs.	ARWSP		DPAP£		DDPE£	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases
1	2	3	4	5	6	7	8
27.	Chandigarh	-	-	-	-	-	-
28.	D & N Haveli	12.000	-	-	-	-	-
29.	Delhi	13.000	6.500	-	-	-	-
30.	D & Diu	20.000	52.800	-	-	-	-
31.	Lakshadweep	247.680	-	-	-	-	-
32.	Pondicherry	71.000	13.000	-	-	-	-
ALL INDIA	45779.858	28401.165	5111.50	2857.27	4950.00	2937.50	

£ Scheme in operation in 13 States only.

££ Scheme in operation in 5 States only.

**STATEMENT-II (B)***Central Allocation and Releases so far made, under various schemes during 1990-91*

Sl.No.	Name of the States/UTs.	Financial assistance to allottees of Surplus Land	Upgrading of Land Records	Agriculture Marketing	Rural Godowns				
					Alloc.	Releases	Alloc.	Alloc.	Amt. Sanct.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	Specific Allocation not made	Specific Allocations not made	Nil	Specific Allocation not made	Nil	Specific Allocation not made	Nil	Specific Allocation not made
2.	Arunachal Pradesh	"	"	"	"	"	"	"	"
3.	Assam	"	"	"	"	"	"	"	"
4.	Bihar	"	"	"	"	"	1.50	"	14.56
5.	Goa	"	"	"	"	"	"	"	"
6.	Gujarat	"	"	"	"	24.16	"	"	5.47



(Rs. in lakh)

Sl.No.	Name of the States/UTs.	Financial assistance to allottees of Surplus Land	Upgrading of Land Records			Agriculture Marketing			Rural Godowns		
			Alloc.	Releases	Alloc.	Releases	Alloc.	Alloc.	Am't. Sanct.	Am't. Alloc.	Am't. Sanct.
1	2	3	4	5	6	7	8	9	10	11	12
15.	Meghalaya	"	"	"	"	"	"	"	"	"	"
17.	Nagaland	"	"	"	"	"	"	"	"	"	"
18.	Orissa	"	"	"	"	"	"	"	1.34	"	"
19.	Punjab	"	"	"	"	"	"	"	11.50	"	"
20.	Rajasthan	"	7.29	"	"	"	"	"	5.50	"	"
21.	Sikkim	"	"	"	"	"	"	"	"	"	"
22.	Tamil Nadu	"	12.00	"	"	"	"	"	2.00	"	"

Sl. No.	Name of the States/UTs.	Financial assistance to allottees of Surplus Land	Upgrading of Land Records			Agriculture Marketing			Rural Godowns		
			Alloc.	Releases	Alloc.	Releases	Alloc.	Amt. Sanct.	Alloc.	Amt. Sanct.	
1	2	3	4	5	6	7	8	9	10		
23.	Tripura	"	0.54	"	"	"	"	30.00	"		
24.	Uttar Pradesh	"			"	"	"			45.27	
25.	West Bengal	"			"	"	"			"	
26.	U. Ts.										
27.	A & N Islands	"			"	"	"			"	
28.	Chandigarh	"			"	"	"			"	
29.	D & N Haveli	"	0.25		"	"	"			"	
	Delhi	"			"	"	"			"	

Sl.No.	Name of the States/UTs.	(Rs. in lakh)									
		Financial assistance to allottees of Surplus Land	Upgrading of Land Records	Agriculture Marketing	Rural Godowns	Alloc.	Releases	Alloc.	Releases	Alloc.	Amt. Sanct.
1	2	3	4	5	6	7	8	9	10		
30.	D & Diu	"	"	"	"	"	"	"	"	"	"
31.	Lakshadweep	"	"	"	"	"	"	"	"	1.50	"
ALL INDIA		650.00	72.07	1733.00	451.00	90.50	361.00	97.48			

**STATEMENT-II (C)**

*Statement showing central allocation and releases so far made under various schemes during 1990-91*

Sl.No.	Name of the States/UTs.	Roads in Special Area*			Estd./Strengthening of S/RD			(Rs. in lakhs)
		Alloc.		Releases	Releases		Releases	
		1	2	3	4	5	6	
1.	Andhra Pradesh	-	-	-	-	-	-	-
2.	Arunachal Pradesh	-	-	-	-	-	-	-
3.	Assam	-	-	-	-	-	-	21.00
4.	Bihar	-	-	-	-	-	-	-
5.	Goa	-	-	-	-	-	-	-
6.	Gujarat	-	-	-	-	-	-	31.80
7.	Haryana	-	-	-	-	-	-	-
8.	Himachal Pradesh	-	-	-	-	-	-	10.00

Sl.No.	Name of the States/UTs.	Roads in Special Area*		Estt./Strengthening of ETC		SIRD	
		Alloc.	Releases	Alloc.	Releases	Alloc.	Releases
1	2	3	4	5	6	7	8
9.	Jammu & Kashmir	-	-	-	-	17.50	-
10.	Karnataka	-	-	-	-	10.00	-
11.	Kerala	-	-	-	-	10.00	-
12.	Madhya Pradesh	374.00	167.53	-	-	-	-
13.	Maharashtra	-	-	-	-	55.58	11.80
14.	Manipur	-	-	-	-	-	17.50
15.	Meghalaya	-	-	-	-	-	-

(Rs. in lakhs)

Sl.No.	Name of the States/UTs.	Roads in Special Area*		ETC	Estt./Strengthening of SIRD
		Alloc.	Releases		
1	2	3	4	5	6
16.	Mizoram	-	-	-	-
17.	Nagaland	-	-	-	17.50
18.	Oriissa	-	-	33.20	-
19.	Punjab	-	-	-	10.00
20.	Rajasthan	374.00	187.00	-	-
21.	Sikkim	-	-	-	20.00
22.	Tamil Nadu	-	-	-	-
23.	Tripura	-	-	-	10.00

(Rs. in lakhs)

Sl.No.	Name of the States/UTs.	Roads in Special Area*		Estt./Strengthening of ETC		SIRD
		Alloc.	Releases	Releases	Releases	
1	2	3	4	5	6	
24.	Uttar Pradesh	692.00	346.00	-	-	
25.	West Bengal	-	-	-	6.88	
	U. Ts.	-	-	-	-	
26.	A & N Islands	-	-	-	-	
27.	Chandigarh	-	-	-	-	
28.	D & N Havili	-	-	-	-	
29.	Delhi	-	-	-	-	
30.	D & Diu	-	-	-	-	

Sl.No.	Name of the States/UTs.	Roads in Special Area*		Estt./Strengthening of SIRD	
		Alloc.	Releases	Alloc.	Releases
1	2	3	4	5	6
31.	Lakshadweep	-	-	-	-
32.	Pondicherry	-	-	-	-
	ALL INDIA	1440.00	700.53	120.58	162.18

\*Scheme is in operation only in 3 States.

**STATEMENT-III**

*Statement showing scheme wise quantitative targets for 1990-91. National level, Bihar and Tamil Nadu*

Sl. No.	Scheme	Targets For		
		All India	Bihar	Tamil Nadu
1	2	3	4	5
1. I.R.D.P				
	No. of families assessed (Nos.)	23,72,000	3,50,000	1,57,000
2. D.W.C.R.A.				
	No of Women Groups formed (Nos.)	7,500	800	597
3. TRYSEM				
	No of Youth trained (Nos.)	4,14,874	43,382	26,504
4. J.R.Y. (including IAY & MWS)				
	Employment generation (Lakh mandays)	9422.16	1125.86	688.95

Sl. No.	Scheme	Targets For		
		All India	Bihar	Tamil Nadu
1	2	3	4	5
5.	ARWSP			
	Coverage of problem villages (Nos.)	38,285	1,946	2,500
6.	D.P.A.P.			
	Area treated (Hectares)	2,41,741	9,069	36,071
7.	D.D.P.			
	Area treated (Hectares)	51,289	Not in operation.	
8.	Assistance to Allottee of Surplus land			
	Distribution of Surplus land (Acres)	,'9,200	9,000	2,500
9.	Agricultural Marketing			
	No. of Market Developed (Nos)		Not Fixed	

Sl. No.	Scheme	Targets For		
		All India	Bihar	Tamil Nadu
1	2	3	4	5
10.	Rural Godowns	No. of Godowns constructed Not Fixed		
11.	Roads in special problem area			Not fixed Scheme not in operation
12.	Construction of Roads (Kms.) Est/strengthening (i) SIRDSS (ii) ETC		Target Not fixed.	Target Not fixed.

**Sharing of Revenue Among Departments  
of Telecommunications, Videsh  
Samachar Nigam Ltd. and MTNL**

1281. SHRI SHANTARAM POTDUKHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the revenue sharing controversy amount the Department of Telecommunications (DOT) Videsh Samachar Nigam Ltd. (VSNL) and Mahanagar Telephone Nigam Ltd. (MTNL) is hotting up again;

(b) the present method for sharing of phone rentals between the MTNL and DOT and the concept of sharing of revenue between the Videsh Samachar Nigam Ltd. and the DOT;

(c) the suggestions made by the Bureau of Industrial Costs and Prices (BICP) for sharing of the revenue between these three organisations; and

(d) how the Government propose to

resolve this statement?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) No, Sir.

(b) Under the existing method MTNL is allowed to retain its rental revenue in full.

The sharing of revenue between VSNL and DOT is on paid minute basis, both for outgoing and and incoming calls. In addition a levy is charged on the gross income of the Nigams.

(c) and (d). The suggestions made by the BICP for sharing of revenue between these three organisations for the year 1990-91 are indicated in the enclosed Statement. This is in addition to the levy on MTNL and VSNL suggested by them. The BICP has given an interim report as applicable for the year 1990-91. There is no stalemate on the issue.

### STATEMENT

*Sharing Formulae as proposed by the Bureau of Industrial Costs and Prices (BICP) for the year 1990-91 amongst DOT MTNL & VSNL*

*M.T.N.T.L. & D.O.T.*

<i>Category of Service</i>	<i>Sharing of Revenue</i>	
	<i>MTNL</i>	<i>DOT</i>
A. Telephones		
1. Rental	84%	16%
2. Metered Calls	72%	28%
3. Trunk Calls	2.3rd	1.3rd
B. Telex		
1. Rental	84%	16%

Category of Service	Sharing of Revenue	
	MTNL	DOT

2. Calls	50%	50%
C. Leased Circuits	50%	50%

**V.S.N.L. & D.O.T.**

Type of Call	Sharing of Revenue	
	VSNL	DOT

(Amount per minute)

1. Out going calls		
1.1 ISD & Operator Assisted		
(a) Slab I SAARC countries	Rs. 16/-	Balance
Other Countries	Rs. 16/-	Balance
(b) Slabs II & III	Rs. 30/-	Balance
1.2 Telex		
(a) Countries in Slab I	Rs. 15/-	Balance
(b) Countries in Slabs II & III	Rs. 21/-	Balance
2. Incoming calls		
2.1 ISD & Operator assisted calls	Balance	Rs. 11/-
2.2 Telex	Balance	Rs. 12/-

**Lightning Prone Areas in Kerala with Media of Optical Fibre/UHF**

1282. SHRI P. C. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide lightning prone areas in Kerala with

media of optical fibre/UHF working for junctions between main exchanges and R.L.U. station;

(b) whether such facility will be provided to exchanges like Erattupetta, Kanjirappally, Palia, Muvattupuzha, Thodupuzha, Kolenchery, Piravom and Kothamangalam in Kerala; and

(c) the progress made so far in construction of new building for Thodupuzha Exchange?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) Optical Fibre Cable system, Microwave and UHF systems are being planned between main E10B Exchanges and RLUs. RLUs have not been allotted to lightning prone areas so far.

(b) Yes Sir, partly. Kanjirappally and Palai are connected to District Headquarters Kottayam by UHF system. Muvattupuzha, Thodupuzha and Kothamangalam are coaxial dropping stations. Erattupettah has PCM system to Palai. Piravam has PCM system to Muvattupuzha and Kolencherry has cable carrier system to Muvattupuzha. RLUs are not allotted to any of these stations.

(c) The work of construction of new crossbar Telephone Exchange building at Thodupuzha has not commenced. Pre-construction formalities are in progress.

**Widening of National Highway No. 49 Between Karingachira and Thiruvamkulam Junction**

1283. **SHRI P. C. THOMAS:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a memorandum dated 30 November, 1990 from Thiruvamkulam Panchayat Development Committee, Ernakulam district of Kerala regarding widening of National Highway No. 49 from Karingachira Junction to Thiruvamkulam Junction has been received; and

(b) if so, the action taken thereon?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) No, Sir.

(b) Does not arise.

**Renovation of Sindri Unit of F. C. I.**

1284. **SHRI A. K. ROY:**  
**SHRI SANTOSH KUMAR GANGWAR:**

Will the Minister of AGRICULTURE be pleased to state:

(a) the amount sanctioned for the renovation and repairing work of Sindri unit of Fertilizer Corporation of India (FCI) during 1990-91;

(b) the progress of renovation made so far;

(c) whether the amount provided is much less than the requirement and that too not being properly utilised; and

(d) if so, the steps taken for monitoring the utilisation of funds?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) The amount sanctioned for renovation and repair work of Sindri Unit of F.C.I. in 1990-91 is Rs. 4 crores.

(b) Progress of renovation work is given below:-

(i) Orders for procurement of equipments for Ammonium Sulphate, Nitric Acid and Ammonium Bicarbonate plants are being placed shortly;

(ii) For Ammonium Nitrate Plant, the work of supply of process licence, know-how, basic engineering, detailed engineering, procurement assistance for inspection and expediting of indigenous equipments and materials and expert construction supervision and commissioning work has been awarded to M/s. PDIL.

(iii) In Captive Power Plant, the job of renovation of cooling towers has been initiated and necessary orders for obtaining turbine blades has also been placed. Action for replacement of other parts of the plant has also been initiated.

(c) No, Sir. The amount provided is adequate and is being properly utilised.

(d) Question does not arise.

#### **Durgavati Barrage Project**

1285. SHRI A. K. ROY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the Durgavati Barrage Project in Rohtas district of Bihar;

(b) whether the project was started by the Centre in the fifties but its work has been stalled in the midway; and

(c) if so, the facts in details and steps taken thereon?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Durgavati Reservoir Project estimated to cost Rs. 25.3 crores to provide irrigation benefits to an area of about 36,400 hectares annually was approved by the

Centre in May, 1975.

(b) and (c). According to present policy, irrigation projects are executed by the State Government by according *inter-se* priority to various works. The Centre gives assistance in the form of block grant and loans not attached to any sector of development.

#### **Pest Control in Andhra Pradesh**

1286. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a new unknown pest is affecting standing crops in coastal areas of Andhra Pradesh;

(b) if so, the details thereof; and

(c) the study conducted to identify the disease and steps taken to control it in Andhra Pradesh?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) and (b). No, Sir. There is no new unknown pest affecting standing crops in coastal areas of Andhra Pradesh. However, Rice Tungro Virus, a known disease of paddy transmitted by green leafhopper insect vectors, has occurred over an estimated area of 1.50 lakh hectare in five coastal districts of Andhra Pradesh viz. East Godavari, West Godavari, Krishna, Visakhapatnam and Srikakulam, resulting in estimated yield losses of about 25-30%.

(c) Joint teams comprising of expert scientists of Andhra Pradesh Agricultural University, Indian Council of Agricultural Research, Central Directorate of Plant Protection and Department of Agriculture, Andhra Pradesh have studied and confirmed the disease as 'Rice Tungro Virus' (RTV)

and have also rendered technical advice to farmers for taking up timely control measures against insect vectors. Based on the recommendations of the teams, State Department of Agriculture, Andhra Pradesh had initiated appropriate measures to contain the disease in Kharif 1990-91. Apart from all the administrative measures, the State Govt. spent Rs. 84.9 lakhs for subsidy on pesticides, with Central assistance.

Similar steps are being taken for Rabi paddy crop. These include training and education of farmers through mass-media, supply of pesticides to farmers on 50% subsidy, popularising RTV tolerant varieties and implementation of a scheme with an outlay of Rs. 58.56 lakhs for RTV control during Rabi 1990-91.

**Deposits of Indians Frozen in Banks of Kuwait, Iraq, Iran & Amman**

1287. SHRI PRAKASH KOKO BRAHMBHATT:  
SHRI G. S. BASAVARAJ:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether due to the crisis in Kuwait, the commercial banks in Kuwait, Iraq, Iran and Amman have refused withdrawal facilities to Indians;

(b) if so, the total amount of deposits of Indians frozen in these banks;

(c) whether the Government have held talks with these countries in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):

(a) While banks in Kuwait remained closed for about three weeks after 2 August, 1990 only restricted withdrawals have been al-

lowed thereafter; and foreign exchange transactions are not permitted.

As far as banks in Iraq, Iran and Amman are concerned, there have been no refusals of withdrawal facilities.

(b) Estimates of total deposits in Kuwaiti banks held by Indian nationals are not presently available.

(c) and (d). As there has been no problem of restriction of withdrawal facilities for Indians holding bank accounts in Iraq, Iran and Amman, the question of holding talks with these countries has not arisen. As far as position regarding deposits held by Indians in Kuwait is concerned this matter is under examination.

[Translation]

**Foreign Post Office in Surat**

1288. SHRI KANSHIRAM RANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government had received a request for opening a foreign post office in Surat; and

(b) if so, when the request was received and the action taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) A request for opening a foreign Post Office in Surat was received in April, 1982, through the Ministry of Commerce. The request could not be acceded to due to inadequate traffic and other administrative difficulties envisaged by the Department of

Posts as well as the Customs authorities. However, a decision to open a Sub-foreign post office at Surat was taken in August, 1989 but the same could not be implemented due to the ban on creation of posts and non-availability of suitable rented accommodation. A suitable accommodation has now been located and the same is being processed for renting by the Department. The SFPO is likely to be opened soon thereafter.

[*English*]

### Pepper Cultivation

1289. SHRI P. C. THOMAS:  
SHRI PALAI K. M. MATHEW:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether a new disease is fast spreading in Pepperwines in the country;
- (b) if so, the causes of this disease and preventive steps taken by the Government in this regard; and
- (c) the steps taken by the Government to boost pepper cultivation?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) There is no report on the occurrence of a new disease on pepper.

- (b) Does not arise.
- (c) Various steps have been taken up by the Government to boost the pepper cultivation such as production & distribution of rooted pepper cuttings of the high yielding varieties, nucleus planting material of pepper, rehabilitation of old and diseased pepper wines, distribution of kits and plant pro-

tection sprayers, laying out new demonstration plots alongwith the maintenance of existing plots.

### Participation In ECO'92

1290. SHRI EDUARDO FALEIRO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a seminar regarding ECO'92 was organised recently in New Delhi and if so, the summary of the recommendations made; and

(b) whether the Government propose to send a large contingent to the UN Conference on Environment and Development (UNCED) to be held in Brazil in June 1992?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Government of India is aware of the ECO'92 Public Forum organised in New Delhi on 19 September 1990 and attended by Ms. Gro Harlem Brundtland. The ECO'92 Public Forum did not adopt any Summary Recommendations.

(b) Government of India would be appropriately represented at the UN Conference on Environment and Development to be held in June 1992. A meeting of NGO's is also likely to be held in parallel with that Conference. The nature of participation in that NGO meeting is for the NGO's to decide.

### Training to Youth Under TRYSEM

1291. SHRI G. S. BASAVARAJ: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Training of Rural Youth for Self-Employment (TRYSEM) has proved to be a trendsetter in motivating jobless youth to take to self-employment ventures; and

(b) if so, the number of jobless youth trained during the last three years year-wise?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) Yes, Sir.

(b) The number of youth trained under TRYSEM Scheme during the last three years is as under:-

<i>Year</i>	<i>No. of youth trained</i>
1988-89	2,27,050
1989-90	2,07,437
1990-91	69,430

(upto October, 90)

#### **Granting of Asylum to Foreign National**

**1292. DR. DAULATRAO SONUJI AHER:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned, "Kuwaiti Prince gets asylum in M. P. Fort," appearing in the Indian Express on 9 September, 1990;

(b) if so, the details thereof; and

(c) the policy of the Government in granting political asylum to foreign nationals?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):** (a) and (b). Yes Sir. The news item is incorrect.

(c) Decisions on this matter have to be taken on a case to case basis.

[*Translation*]

#### **Production Target of Various Plants of National Fertilizers Limited**

**1293. SHRI HARISH PAL:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production target of various plants of National Fertilizers Limited is being achieved;

(b) if not, the reasons therefor; and

(c) the steps taken to achieve the target?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) Till the end of November, 1990, Panipat and Vijoipur units of N. F. L. had exceeded the proportionate target set for 1990-91. However, there was a shortfall in the targets for Nangal and Bhatinda units.

(b) There was shortfall in production in Bhatinda unit due to the problems of synthesis gas compressors. Interruption in the supply of feed-stock oil was the other main reason for shortfall in production in Bhatinda and Nangal units.

(c) The Company has indicated that it is likely to achieve the overall target of 9,82,043 tonnes of nitrogen in respect of all the units put together for the year 1990-91.

#### **Decrease in Agriculture Production due to Increase in Prices of Chemical Fertilizers**

**1294. SHRI RAM LAL RAHI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is decrease in the agricultural production due to increase in the prices of chemical fertilizers;

(b) if so, whether the Government propose to reduce the prices of chemical fertilizers; and

(c) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) No, Sir. The foodgrains production has increased from 109.7 million tonnes in 1979-80 to 170.6 million tonnes in 1989-90. The present consumer prices of fertilizers excepting for Single Super Phosphate (SSP) are generally the same as those that prevailed in July, 1981.

(b) and (c). Do not arise.

[English]

**Drinking Water Supply Scheme for Kanigiri**

**1295. SHRI RAJAMOHAN REDDY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Andhra Pradesh Government has submitted a project report for providing drinking water supply scheme for Kanigiri and many other villages of Prakasan district for approval; and

(b) if so, the reaction of the Union Government thereto?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) Yes, Sir.

(b) The Project was cleared from technical angle and forwarded to Department of Economic Affairs in Ministry of Finance, who in turn has posed the Project to Royal Netherlands Governments for bilateral assistance. Their response is awaited.

**Memorandum of Understanding Between NDDB and STC Regarding Edible Oils**

**1296. SHRI PRAKASH KOKO BRAHMBHATT:**  
**SHRI G. S. BASAVARAJ:**

Will the Minister of AGRICULTURE be pleased to state:

(a) whether NDDB and the STC have decided to coordinate their activities relating to edible oils business in the country including market intervention operation marketing of oils under the Public Distribution System and imports; and

(b) if so, the details of the Memorandum of Understanding signed by the two organisations in this regard?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) Yes, Sir.

(b) The objective of the Memorandum of understanding is to coordinate working of NDDB and STC in edible oils. The salient provisions of the Memorandum of understanding are as under:-

(i) **Market Intervention Operations:** While NDDB cannot share the responsibility of undertaking market intervention operations with STC, it would welcome STC assistance in strengthening MIO. STC could undertake marketing of oilseeds/oils other than

groundnut and mustard oils in a manner that does not adversely affect the MIO of NDDB.

(ii) ***The Public distribution System:*** STC can play an increasing role by marketing edible oil in consumer packs. The two organisations will complement each other's efforts.

(iii) ***Import of edible oil for MIO:*** STC will import edible oils for market intervention operations on behalf of NDDB and it will charge NDDB its bare minimum costs. The Memorandum of Understanding seeks to clarify the respective roles of NDDB and STC with regard to edible oil operations.

(a) the target fixed and the achievements made for the expansion of Telecommunication facilities in the Union Territory of Andaman and Nicobar Islands during 1989-90;

(b) the number of satellite earth stations commissioned therein; and

(c) whether any work relating to commissioning of such stations has been held up; if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Andaman & Nicobar Islands. Statement is attached.

**Telecommunication Facilities In Andaman and Nicobar Island**

1297. SHRI MANORANJAN BHAKATA:  
Will the Minister of COMMUNICATIONS be pleased to state:

(b) 3 (Three).

(c) No, Sir.

**STATEMENT**

***Targets and Achievements in Andaman & Nicobar Islands for 1989-90 are as under:***

<b>S. No.</b>	<b>Name of the Item</b>	<b>Target</b>	<b>Achievements</b>
1.	Long Distance Public Telephones		
(a)	Base Station	1	1
(b)	LDPTs	10	8
2.	Single Channel VHF Systems	12	12
3.	Satellite Earth Stations	3	3
4.	New Telephone Connections	200	127

**[Translation]**

**Production of Foodgrains**

**1298. PROF. RASA SINGH RAWAT:** Will the Minister of AGRICULTURE be pleased to state:

(a) the efforts being made by the Union Government to raise the production of foodgrains, oilseeds and pulses in Rajasthan;

(b) the steps taken by the Government to provide good quality seeds and fertilisers, pesticides and additional power to the farmers;

(c) the places where oilseed Research Institutes are located; and

(d) the details of improved variety of oilseeds developed during the last one year?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAISHAH):** (a) To supplement the efforts of the State government in increasing the production of foodgrains, pulses and oilseeds, several Central Sector and Centrally Sponsored Crop Production oriented scheme such as Special Foodgrains Production Programme (SFPP) of Wheat, Maize & Millets, Project (NPDP), Oilseeds Production Programme (OPP) etc; are being implemented in Rajasthan.

(b) The State Government arranges for supply of seeds, fertilizers and pesticides for the farmers. The Government of India allots fertilizers to states based upon orders issued under Essential Commodities Act. The State Seeds Corporation distributes seeds, supplemented by National Seed Producing agencies. The quality of seeds, fertilizers and pesticides supplied to the farmers, is

being ensured through the enforcement of Seeds Act (1966), Fertilizers Control Order (1985) and Insecticides (1968).

As regards supply of the power, the Agriculture Sector has been recognised as Priority Sector and all out efforts are being made by the State Electricity Board to provide power to this sector with the maximum hours of power supply depending upon the overall availability of demands of other sectors of the economy.

(c) Under the All India Coordinated Oilseeds Improvement Project, research on oilseeds in Rajasthan is being conducted at the Research Centres of Rajasthan Agricultural University at Durgapur, Novgaon, Mandore, Kota, Jobner and Sriganganagar.

(d) Out of the several varieties of oilseeds released for cultivation by the Central Sub Committee on Crop standard, Notification and Release of Varieties during 1989 & 1990, the following varieties were recommended for cultivation in Rajasthan:

Groundnut — ICGS-1 (ICGV-87119)

Seasmum — RT-46

Soyabean — MACS-58

Sunflower — MSFH-17

**Diplomatic Relations with Foreign Countries**

**1299. PROF. RASA SINGH RAWAT:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries with which India has no diplomatic relations;

(b) how our interests are looked after in those countries;

(c) efforts made to establish diplomatic relations with those countries;

(d) whether there are any prospects to establish cultural, trade and economic relations in the near future with these countries; and

(e) if so, the details thereof?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):**  
(a) Dominica Republic, Haiti, Honduras, Israel and South Africa.

(b) Our interests in Dominica Republic, Haiti and Honduras are looked after by our Missions in countries neighbouring. No country looks after our interests in Israel or in South Africa;

(c) Proposals for establishing diplomatic relations with Dominica Republic, Haiti and Honduras are under examination.

(d) and (e). Current exchanges with these countries in these fields are limited; and future possibilities are restricted due to the available opportunities and Government policy.

#### **Bisalpur Project of Rajasthan**

**1300. PROF. RASA SINGH RAWAT:**  
Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of irrigation projects of Rajasthan included in the Eighth Five Year Plan and the amount allocated for these projects, project-wise;

(b) the amount spent on the Bisalpur Project and the extent of work completed thereon so far;

(c) whether the work under this project is being affected due to breach of contract by

the Company Supplying pipes therefor:

(d) the quantity of water likely to be made available from this project and the areas to which this will be supplied; and

(e) the steps proposed to be taken to expedite the work on the project and the time by which it is likely to be completed?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Eighth Plan has not been finalised.

(b) to (e). The State Government has to submit modified project report for techno-economic appraisal and to secure investment clearance.

#### **Solution of Drinking Water Problem in Rajasthan**

**1301. PROF. RASA SINGH RAWAT:**  
Will the Minister of AGRICULTURE be pleased to state the details of the scheme which have been included/proposed to be included in the Eighth five Year Plan for solving the drinking water problems of Rajasthan permanently alongwith the amount allocated for each scheme?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** The allocation under the Centrally Sponsored Accelerated Rural Water Supply Programme and State Sector Minimum Needs Programme in Rajasthan in the Eighth Five Year Plan is yet to be decided. The schemes included/proposed to be included relate to supply of safe drinking water facilities under MNP, ARWSP, Sub-Missions on Eradication of Guineaworm, Defluoridation, Desalination, Water Quality Surveillance Programme, Water Harvesting Structures, Setting up of district level laboratories, Human

Resources Development, Monitoring and Investigation Units, purchase of rigs and other equipments under MNP etc. Allocation is made for the main programme like MNP, ARWSP etc. for Rural Water Supply Sector and not for individual scheme.

*[English]*

**Fishing Harbour on Arabian Sea Coast**

1302. SHRI N. DENNIS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any proposal from the Tamil Nadu Government to establish a fishing harbour on the Arabian Sea Coast; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAU SHAH): (a) No, Sir.

(b) Does not arise.

**Development of Horticulture**

1303. SHRI BHAJAMAN BEHERA: SHRI ANADI CHARAN DAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government propose to set up a separate Department for Horticulture in view of its importance;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the steps taken/proposed to be taken to integrate Horticulture with Agriculture in hilly/tribal, dryland and saline coastal

areas for diversifying agricultural production; and

(d) the details of targets set and achievements made in this regard during the last year, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAU SHAH): (a) Department of Agriculture and Cooperation has not initiated any proposal to set up a separate Department of Horticulture.

(b) For an integrated development of the agriculture sector, it is considered essential to have a single Department to look after the development of agriculture and horticulture.

(c) No specific proposal has been formulated to integrate horticulture with agriculture in hilly/tribal, dryland and saline coastal areas. The developmental strategy to be adopted will depend upon the agro-climatic conditions as well as the socio-economic status of the population of any particular area. As a part of this strategy, assistance is given for development of horticulture in North-Eastern States where there is a large concentration of tribal population. Farmers are also encouraged to take up multi-species cropping and inter-cropping which will help in diversifying agricultural production. The National Horticulture Board has formulated two schemes for the development of horticulture in tribal areas viz. 'Scheme for Cultivation of Pineapple in Bastar District (Madhya Pradesh)'. and 'Elimination of Jhoom Cultivation in Nagaland'.

(d) Under the Scheme of Elimination of Jhoom Cultivation in Nagaland, for 1989-90, an area of 100 ha was to be covered under Citrus and Pineapple. Against this, an area of 120 ha has been covered.

Under the Scheme for cultivation of Pineapple in Bastar District (Madhya Pradesh) 50 demonstration per year in plots of 0.10 ha each is being conducted; area extention programme is also undertaken under this scheme. The National Horticulture Board released funds to the State Government of Madhya Pradesh on 31.3.1990 and the scheme is in progress.

**Shifting of Directorate of Wheat Research to Karnal.**

1304. SHRI R. GUNDU RAO:  
SHRI D. M. PUJTE GOWDA:  
SHRI YASHWANTRAO PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research propose to shift the Directorate of Wheat Research from New Delhi to Karnal in Haryana; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAISHAH): (a) Yes, Sir.

(b) In order to enable the Project Directorate of Wheat to function effectively, it was decided that it should be kept out of the administrative control of the Indian Agricultural Research Institute, where it is presently located. It was also felt that the Directorate should be located in an area where wheat is an important crop. Accordingly it was decided to shift the Directorate to Karnal where ICAR land was readily available.

[Translation]

**Debt-Burden on Farm Labour Families**

1305. SHRI RAJENDRA AGNIHOTRI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the debt burden on farm labour families has increased considerably over the period of time;

(b) if so, the details thereof; and

(c) the steps taken to free them from this debt burden?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAISHAH): (a) and (b). On the basis of All India Debt and Investment Surveys conducted by Reserve Bank of India in collaboration With National Sample Survey Organisation (NSSO) during 1971-72 and 1981-82, the estimates of outstanding debt of Agricultural labourer Households have been worked out which show that while the proportion of indebted household had declined over the 10 years period ending on 30.6.1982, the average amount of debt per household has slightly increased.

(c) The Government of India have framed Agricultural and Rural Debt Relief Scheme, 1990 in this regard.

**Veterinary Hospital in Maharashtra**

1306. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether veterinary hospital facility is available at every Gram Panchayat in Maharashtra;

(b) if not, the time by which this facility is likely to be provided to benefit the rural people; and

(c) the number of veterinary hospital functioning at present in Nasik district of Maharashtra?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) to (c). The information is being collected and will be laid on the Table of the House.

*[English]*

#### **Accidents on National Highways**

1307. **SHRI V. KRISHNA RAO:**  
**SHRI C. P. MUDALAGIRI-YAPPA:**

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of accidents on the National Highways during the last three years;

(b) whether there is a steep increase in the number of accidents on the National Highways;

(c) if so, the causes thereof; and

(d) the steps proposed to be taken to check accidents on the National Highways?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) and (b). Figures are available only upto the year 1988. Hence, a Statement is enclosed showing the number of road accidents during 1986, 1987 and 1988 as Annexure.

(c) The major causes of accidents are summarised below:

(a) As a result of the Driver's rash and negligent driving non-observance of traffic regulations, driving under strain or fatigue, drunken driving and defective vision of health;

(b) Fault of the road users like pedestrians or cyclists, due to absence of knowledge about safety;

(c) Mechanical defects in the vehicles such as stalling of engines, failure of brakes, worn-out tyres, electrical or signal defects;

(d) Defective road conditions such as sub-standard road designs, defective road signs;

(e) Bad weather conditions; and

(f) Increase in the number of vehicles as also rapid urbanisation leading to congestion on roads and heterogenous traffic in the cities, over-loading of vehicles, etc.

(d) The main steps taken by the Central Government in promoting road safety are the following:-

1. The Motor Vehicles Act, 1988 and the rules framed thereunder provide for stricter requirements in respect of issuance of driving licences.

2. Formal training in driving in a driving school is made a prerequisite for issuance of licence to drive transport vehicles.

3. Maximum speed limits have been prescribed for all vehicles.

4. Uniform intervals for checking the fitness of vehicles have been prescribed throughout the country.

5. It is prescribed that the road safety devices should be fitted in the vehicles viz. direction/indicators with blinker system in two-wheelers, dual brake system for vehicles, special labels on carriages carrying dangerous or hazardous goods.
6. The National road Safety Council has been set up for formulation of road safety measures.
7. State Governments were requested to set up State level road safety councils.
8. In order to promote road safety consciousness, road safety weeks are organised all over the country.
8. Efforts are made to improve the condition of the roads so as to facilitate smooth flow of traffic.

## STATEMENT

*Accidents on National Highways for the year 1986 to 1988*

State/U.T.	1986	1987	1988(P)
1	2	3	4
STATES			
Andhra Pradesh	3729	4530	4407
Arunachal Pradesh	35	34	40
Assam	947	938	1067
Bihar	1261	2453	2453 (R)
Goa	583	613	547
Gujarat	3942	3938	5072
Haryana	1062	1235	1235 (R)
Himachal Pradesh	216	144	234

1986  
State/U.T.

1987

1988(P)

1

2

3

4

Jammu &amp; Kashmir

252

379

532

Karnataka

3953

4443

4677

Kerala

3646

3907

4400

Madhya Pradesh

3542

3882

3747

Maharashtra

10826

12008

14561

Manipur

162

167

Meghalaya

146

115

Mizoram

36

44

Nagaland

45

57

Orissa

2027

1660

<b>State/U.T.</b>	<b>1986</b>	<b>1987</b>	<b>1988(P)</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
<b>Punjab</b>	186	446	310
<b>Rajasthan</b>	1658	544	4548
<b>Sikkim</b>	42	35	50
<b>Tamil Nadu</b>	9338	8589	9556
<b>Tripura</b>	69	122	183
<b>Uttar Pradesh</b>	4244	4630	4827
<b>West Bengal</b>	NA	NA	NA
<b>UNION TERRITORIES</b>			
<b>A. &amp; N. Islands</b>	-	-	-
<b>Chandigarh</b>	232	48	48

State/U.T.	1986	1987	1988(P)
1	2	3	4
<b>D &amp; Nagar Haveli</b>			
Delhi	741	688	722
Daman @ Diu*	@	7	
Lakshadweep			
Pondicherry		132	111
Total : (Reporting States/UTs)	52949	56204	62398

R=Previous year's figure repeated.

@=Included in the data of 'Goa'

**Proposal to Levy Fee on National Highways**

1308. SHRI V. KRISHNA RAO:  
SHRI C.P. MUDALA GIRI-YAPPA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to levy fee on some of the National Highways; and

(b) if so, the details thereof along with the reasons therefor?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) It is too early to indicate the details about levy of fees as it will depend upon intensity of traffic and rate of fees to be charged from the users keeping in view the various factors. The fee is proposed to be levied to augment the resources.

**Head Post Offices in Madhya Pradesh**

1309. SHRI LOKENDRA SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the districts in Madhya Pradesh which do not have Head Post Offices;

(b) whether Government propose to open at least one Head Post Office in each district preferably at district headquarters; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Panna and Datia Dis-

tricts.

(b) and (c). No, Sir.

**Irrigated Land**

1310. SHRI LOKENDRA SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the national average of irrigated land through Government resources during 1989-90;

(b) the average of irrigated land through Government resources in Panna and Damoh districts of Madhya Pradesh; and

(c) the measures proposed to be taken to bring such backward districts at par with the national average of irrigated land through Government resources?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) According to the latest Land Use Statistics (1986-87), the net area irrigated in the country was 43.049 m. ha. of which area irrigated through Government sources was 23.628 m. ha. approximately.

(b) District level information is not maintained at the Centre.

(c) A number of irrigation projects are under construction in the country and on their completion more areas including those in backward districts can be brought under irrigation.

**Proposal for Declaration of Gwalior-Rewa Highway as National Highway**

1311. SHRI LOKENDRA SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Madhya Pradesh Government has proposed to the Union Government to declare the State Highway from Gwalior to Rewa as a National Highway; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). Yes, Sir. The Government of Madhya Pradesh have been projecting a number of roads including Gwalior-Jhansi-Khajuraho-Rewa road for being declared as National Highway. It is too early to indicate the reaction as the 8th Five Year Plan is yet to be finalised.

**S.T.D. Facility In Districts of Madhya Pradesh**

1312. SHRI LOKENDRA SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the districts in Madhya Pradesh which are not connected with STD facilities from the State capital and the National capital;

(b) the names of the districts which are to be connected with the State capital by 1992-93; and

(c) the names of districts which are to be connected with the National capital by 1992-93?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Damoh, Shivpuri, Mandla, Narsinghpur, Guna, Rajgarh, Shajapur, Shadhol, Betul, Chhatarpur, Panna, Tikamgarh, Sidhi.

(b) and (c). All mentioned above.

**Remuneration of Persons Working In Temporary Post Offices**

1313. SHRI MANDHATA SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of temporary Post Offices functioning in the country at present and the details of remuneration being paid per month to the Post Masters and Postmen posted there;

(b) whether the remuneration being paid to them conforms to the provisions of the Minimum Wages Act;

(c) if not, the reasons therefor; and

(d) when Government propose to regularise these employees?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) There is no category of temporary post offices. However, the number of Extra Departmental Post Offices as on 31.3.1990 is 1,21,896. The details of remuneration being paid to the Extra Departmental Branch Postmasters and extra Departmental Delivery Agents are as follows:

<b>Basic Allowance</b>			
	<b>Minimum</b>	<b>Maximum</b>	
1	2	3	4

1	2	<b>Basic Allowance</b>	
		<b>Minimum</b>	<b>Maximum</b>
		3	4

**ED Delivery Agents**

(i)	For less than 2 hours	Rs. 240 (fixed)	
(ii)	For 2 hours and above	Rs. 270	Rs. 420

In addition to the aforesaid, they are eligible for D.A. which, at present is being paid @ 43% of their basic allowance.

(b) to (d). The Extra Departmental Agents are Part time employees of the Department and they are required to have some other avocation in life. The allowances they get from the Department are meant to supplement their basic income. Their working hours are also limited to 2 to 5 hours a day. In the circumstances, there is no question of paying them according to the Minimum Wages Act or to regularise their services.

**Evaluation of IRDP**

1314. SHRI PRATAP SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the implementation of Integrated Rural Development Programme has been further evaluated from June, 1989 onwards; and

(b) if so, the main findings thereof, State-wise?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) and (b). The Concurrent Evaluation of Integrated Rural Development Programme (IRDP) has been done from the period from January, 1989 to September, 1989 and not from June, 1989 onwards. The main findings of the Concurrent Evaluation Statewise are given in the attached Statement.

## STATEMENT

*Findings of Concurrent Evaluation of IRDP for the period January, 1989 to September, 1989 in terms of major indicators*

*(Figures in %)*

Sl.No.	State/UT	Ineligible Beneficiaries	Sufficiency of Assistance	Difference between cost and value of Assets			
				Rs. 4800-6400 and above		Own Money	Borrowed
				Enough	Rs. 6400 and above		
1	2	3	4	5	6	7	8
All India		11	7	81	14	5	81
1. Andhra Pradesh	6	4	79	11	10	92	3
2. Arunachal Pradesh	2	2	56	43	1	58	5
3. Assam	13	9	84	14	2	86	4
4. Bihar	20	8	93	6	1	66	8
						9	10
						7	
						5	
						22	
						8	
						7	

(Figures in %)

Sl.No.	State/UT	Ineligible Beneficiaries	Sufficiency of Assistance	Difference between cost and value of Assets					
				Rs. 4800-6400	Rs. 6400 and above	Own Money	Borrowed	No. Difference	Difference between Rs. 500-1000
1	2	3	4	5	6	7	8	9	10
5.	Goa	0	0	80	15	5	97	0	0
6.	Gujarat	10	1	62	36	2	98	1	0
7.	Haryana	0	0	73	25	0	78	1	8
8.	Himachal Pradesh	4	4	84	11	5	99	0	0
9.	Jammu & Kashmir	2	0	90	8	2	96	0	3
10.	Karnataka	2	0	87	11	2	94	0	3
11.	Kerala	8	2	63	24	13	79	2	11

(Figures in %)

Sl.No.	State/UT	Ineligible Beneficiaries	Sufficiency of Assistance			Difference between cost and value of Assets		
			Rs. 4800-6400 and above	Enough	Own Money	Borrowed	No. Difference	Difference between Rs. 500-1000
1	2	3	4	5	6	7	8	9
10								
12.	Madhya Pradesh	5	2	95	5	0	71	6
13.	Maharashtra	13	10	89	8	3	83	4
14.	Manipur	11	6	61	38	1	35	2
15.	Meghalaya	0	0	45	55	0	29	7
16.	Mizoram	10	5	46	53	1	85	4
17.	Orissa	1	1	99	1	0	98	0
18.	Punjab	18	5	66	30	4	98	0

(Figures in %)

Sl.No.	State/UT	Ineligible Beneficiaries	Sufficiency of Assistance			Difference between cost and value of Assets		
			Rs. 4800-6400 and above		Enough Money	Borrowed	No. Difference	Difference
			Rs. 4800-6400	Rs. 6400 and above	Own Money	Rs. 500-1000	Rs. 1000	More than Rs. 1000
1	2	3	4	5	6	7	8	9
19.	Rajasthan	16	27	65	8	27	78	6
20.	Sikkim	43	0	75	25	0	100	0
21.	Tamil Nadu	4	3	72	18	10	71	5
22.	Tripura	38	0	100	0	0	99	0
23.	Uttar Pradesh	12	12	84	9	7	81	5
24.	West Bengal	30	3	96	4	0	98	0
25.	A & N Islands	36	50	84	9	7	98	0

(Figures in %)

Sl.No.	State/UT	Ineligible Beneficiaries	Sufficiency of Assistance			Difference between cost and value of Assets			
			Rs. 4800-6400 above	Rs. 6400 and above	Enough Money	Borrowed	No. Difference	Difference between Rs. 500-1000	More than Rs. 1000
1	2	3	4	5	6	7	8	9	10
26.	Chandigarh	0	0	20	70	10	84	0	0
27.	D & N Haveli	5	0	90	10	0	100	0	0
28.	Lakshadweep	15	5	70	28	2	94	0	3
29.	Pondicherry	15	0	73	19	8	59	0	7

(Figures in %)

Sl.No.	State/UT	Increase in Family Income	Income from Assets			Persons Crossing Poverty Line		
			No Income between 51% to 100%	Income more than 100%	No Income between Rs. 1000-2000	Income more than Rs. 2000	Or Rs. 3500	Or Rs. 6400
			Income between 51% to 100%	Income more than Rs. 1000-2000	Income more than Rs. 2000	Income more than Rs. 3500	Or Rs. 6400	
1	2	3	4	5	6	7	8	9
All India	20	23	19	25	18	43	80	28
1. Andhra Pradesh	20	22	11	13	16	63	82	26
2. Arunachal Pradesh	14	32	40	19	21	48	80	34
3. Assam	9	29	32	14	14	61	88	46
4. Bihar	18	21	21	28	13	45	90	41
5. Goa	0	37	11	5	16	47	95	11
6. Gujarat	2	33	2	5	31	39	96	16

(Figures in %)

Sl.No.	State/UT	Increase in Family Income	Income from Assets			Persons Crossing Poverty Line			
			No Income	Income between 51% to 100%	No Income more than 100%	Income between Rs. 1000-2000	Income more than Rs. 2000	Or Rs. 3500	Or Rs. 6400
1	2	3	4	5	6	7	8	9	10
7.	<b>Haryana</b>	19	18	3	52	19	17	63	2
8.	<b>Himachal Pradesh</b>	1	30	60	32	16	19	89	40
9.	<b>Jammu &amp; Kashmir</b>	4	28	55	5	19	72	92	58
10.	<b>Karnataka</b>	22	25	19	33	27	24	50	6
11.	<b>Kerala</b>	31	19	18	17	15	49	70	22
12.	<b>Madhya Pradesh</b>	20	23	13	22	21	42	70	11
13.	<b>Maharashtra</b>	58	13	13	28	22	35	79	24

(Figures in %)

Sl.No.	State/UT	Increase in Family Income	Income from Assets			Persons Crossing Poverty Line			
			No Income between 51% to 100%	Income more than 100%	No Income between Rs. 1000-2000	Income more than Rs. 2000	Or Rs. 3500	Or Rs. 6400	
1	2	3	4	5	6	7	8	9	10
14. Manipur	18	25	27	30	15	47	80	32	
15. Meghalaya	30	26	19	32	13	30	54	14	
16. Mizoram	17	24	36	22	8	68	83	58	
17. Orissa	2	28	14	19	22	42	63	7	
18. Punjab	16	19	35	42	10	43	82	46	
19. Rajasthan	36	18	22	48	13	30	32	44	
20. Sikkim	47	0	0	45	25	30	90	20	

Sl.No.	State/UT	Increase in Family Income	Income from Assets						Persons Crossing Poverty Line			
			No Income between 51% to 100%		No Income more than 100%		Income between Rs. 1000-2000		Income more than Rs. 2000		Of Rs. 3500	Of Rs. 6400
			1	2	3	4	5	6	7	8	9	10
21.	Tamil Nadu	26	21	12	30	18	33	55	55	55	12	
22.	Tripura	8	8	0	26	20	30	95	95	95	35	
23.	Uttar Pradesh	13	25	22	19	17	53	89	89	89	40	
24.	West Bengal	25	15	1	24	15	55	97	97	97	21	
25.	A & N Islands	5	15	28	13	20	65	100	100	100	85	
26.	Chandigarh	30	30	20	20	10	70	80	80	80	50	
27.	D & N Haveli	0	40	0	0	30	40	100	100	100	10	

(Figures in %)

(Figures in %)

Sl.No.	State/UT	Increase in Family Income	Income from Assets						Persons Crossing Poverty Line			
			No Income between 51% to 100%		No Income more than 100%		Income between Rs. 1000-2000		Income more than Rs. 2000		Rs. 3500	Rs. 6400
			Income between 51% to 100%	Income more than 100%	Income between Rs. 1000-2000	Income more than Rs. 2000	Income between Rs. 1000-2000	Income more than Rs. 2000	Rs. 3500	Rs. 6400		
1	2	3	4	5	6	7	8	9	10			
28.	Lakshadweep	25	10	50	20	10	40	80	50			
29.	Pondicherry	10	30	20	30	25	25	80	10			

(Figures in %)

Sl.No.	State/UT	Amount of Overdues	Status of Assets				Process of Selection			
			No Overdues Rs. 1000- 2000	Overdues more than Rs. 2000	Intact		Not Intact	By Gram Sabha	By Officials	By Others
					Intact	more than Rs. 2000				
1	2	3	4	5	6	7	8	9	10	
All India	37	21	12	73	27		67	29		4
1. Andhra Pradesh	29	26	13	84	16		81	5		14
2. Arunachal Pradesh	90	5	2	66	34		57	43		0
3. Assam	9	26	55	83	17		13	86		1
4. Bihar	18	30	17	69	31		1	90		9
5. Goa	58	11	16	72	28		0	70		30
6. Gujarat	49	10	2	90	10		94	6		0
7. Haryana	26	32	22	51	49		100	0		0
8. Himachal Pradesh	64	10	4	80	20		100	0		0

*(Figures in %)*

Sl.No.	State/UT	Amount of Overdues	Status of Assets						Process of Selection		
			No Overdues Rs. 1000- 2000	Overdues more than Rs. 2000	Intact	Not Intact	By Gram Sabha	By Officials	By Others		
									1	2	
9.	Jammu & Kashmir	67	9	10	91	9	0	100	0	0	0
10.	Karnataka	26	28	13	65	35	88	8	4	4	
11.	Kerala	24	22	17	77	23	0	100	0	0	
12.	Madhya Pradesh	28	27	11	75	25	92	6	2	2	
13.	Maharashtra	40	17	9	66	34	85	11	4	4	
14.	Manipur	83	3	15	68	32	40	49	11	11	
15.	Meghalaya	100	0	0	59	41	87	13	0	0	
16.	Mizoram	85	8	3	39	61	100	0	0	0	

(Figures in %)

Sl.No.	State/UT	Amount of Overdues	Status of Assets						Process of Selection		
			No Overdues	Overdues Rs. 1000- 2000	Overdues more than Rs. 2000	Intact		Not Intact	By Gram Sabha	By Officials	By Others
						1	2				
17.	Orissa	21	26	2	72	28		95	0	0	5
18.	Punjab	59	16	9	67	33		1	89	0	10
19.	Rajasthan	42	18	7	57	43		89	6	0	5
20.	Sikkim	90	0	0	50	50		100	0	0	0
21.	Tamil Nadu	28	23	16	65	35		96	3	1	
22.	Tripura	23	15	8	73	27		100	0	0	0
23.	Uttar Pradesh	41	19	14	80	20		63	32	5	
24.	West Bengal	19	23	13	76	24		100	0	0	
25.	A & N Islands	10	28	43	95	5		57	0	0	43

*(Figures in %)*

Sl.No.	State/UT	Amount of Overdues	Status of Assets						Process of Selection		
			No Overdues	Overdues Rs. 1000- 2000	Overdues more than Rs. 2000	Intact	Not Intact	By Gram Sabha		By Officials	By Others
								By Gram Sabha	By Officials		
1	2	3	4	5	6	7	8	9	10		
26.	Chandigarh	100	0	0	78	22	100	20	0	0	0
27.	D & N Haveli	10	20	100	100	0	80	20	0	0	0
28.	Lakshadweep	60	20	15	95	5	100	0	0	0	0
29.	Ponicherry	20	55	5	70	30	100	0	0	0	0

(Figure: in %)

Sl.No.	State/UT	Insurance of Assets	After Care Support				Repayment Period of Laon			
			Yes	No	Not Required	Yes	No	Not Required	3 years	
									3 years	Less than 3 years
1	2	3	4	5	6	7	8	9	10	
All India	46	26	28	21	52	27	9	28		
1. Andhra Pradesh	47	36	17	6	60	34	9	38		
2. Arunachal Pradesh	12	86	2	22	77	1	0	85		
3. Assam	45	53	2	15	61	24	8	46		
4. Bihar	34	23	43	40	59	1	1	30		
5. Goa	51	49	0	33	40	27	8	35		
6. Gujarat	37	1	62	90	10	0	100	0		
7. Haryana	93	7	0	0	4	96	4	17		

Sl.No.	State/UT	Insurance of Assets	After Care Support						Repayment Period of Loan		
			Yes		No		Not Required		Not Required	Less than 3 years	3 years
			Yes	No	Not Required	Yes	No	Not Required			
1	2	3	4	5	6	7	8	9	10		
8.	Himachal Pradesh	42	10	48	3	81	16	1	25		
9.	Jammu & Kashmir	77	18	5	27	29	44	1	33		
10.	Karnataka	68	23	9	13	52	35	4	8		
11.	Kerala	27	42	31	5	90	5	6	47		
12.	Madhya Pradesh	30	4	66	7	9	84	5	15		
13.	Maharashtra	51	10	39	35	64	1	7	19		
14.	Manipur	3	97	0	4	96	0	0	8		
15.	Meghalaya	71	24	5	0	100	0	13	31		

(Figure in %)

(Figure in %)

Sl.No.	State/UT	Insurance of Assets	After Care Support						Repayment Period of Loan		
			Yes		No		Not Required		Yes	No	Not Required
			1	2	3	4	5	6	7	8	9
16.	Mizoram	10	87	3	18	73	9	9	16	75	75
17.	Orissa	28	40	32	72	28	0	0	3	38	
18.	Punjab	64	20	16	2	95	3	3	6	24	
19.	Rajasthan	64	11	25	5	48	47	3	3	10	
20.	Sikkim	35	53	12	0	72	28	28	38	13	
21.	Tamil Nadu	53	46	1	51	26	23	23	2	37	
22.	Tripura	23	49	28	0	94	6	6	1	29	
23.	Uttar Pradesh	52	32	16	4	61	35	35	7	39	

Sl.No.	State/UT	Insurance of Assets	After Care Support						(Figure in %)		
			Yes			Not Required					
			No	Not Required	Yes	No	Not Required	3 years	Less than 3 years	3 years	
1	2	3	4	5	6	7	8	9	10	11	
24.	West Bengal	25.	39	36	1	91	8	6	6	62	
25.	A & N Islands	56	3	41	9	91	0	3	3	36	
26.	Chandigarh	80	20	0	10	90	0	0	0	40	
27.	D & N Haveli	50	0	50	100	0	0	100	0	0	
28.	Lakshadweep	8	85	7	36	61	3	10	35		
29.	Pondicherry	56	41	3	40	25	35	8	50		

**Development of Places of Pilgrimage**

**1315. SHRI PRATAP SINGH:** Will the Minister of TOURISM be pleased to state:

(a) the details of the specific proposals received from each of the State Governments for the development of places of pilgrimage; and

(b) the financial assistance provided by

the Union Government for the development of places of pilgrimage during the last three years, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) The following proposals whose details are listed below have been received from the State Government for central assistance during 1990-91:

(*Rs. in Lakhs*)

<i>Name of the State</i>	<i>Name of the Project</i>	<i>Amount</i>
1	2	3
Bihar	Yatri Niwas, Gaya	40.00
	Tourist Complex Vaishali	40.00
	Cafetaria at Bodhgaya	10.00
	Development of Abhishek Pushkarni, Vaisali	33.48
	Public conveniences at Vaishali, Gaya, Bodhgaya, Nananda and Rajgir	10.00 (each)
Gujarat	Yatri Niwas, Palitana	40.00
	Tourist Complex at Somnath	16.73
	Wayside amenities at Ambaji	8.51
Madhya Pradesh	Yatri Niwas, Ujjain	40.00
	Tourist Complex, Chitrakoot	9.66
Tamil Nadu	Tourist Complex, Kumbhakonam	22.77
	Tourist Complex, Tanjavur	20.00
West Bengal	Forest Lodge at Sagar Island	15.00

(b) A State-wise and year-wise release of financial assistance provided by the Union Government is given in the attached Statement.

## STATEMENT

(Rs. in lakhs)

Name of the State	1987-88	1988-89	1989-90	for 3 years
1	2	3	4	5
Arunachal Pradesh	-	6.00	1.00	7.00
Bihar	5.00	-	2.00	7.00
Gujarat	11.50	17.50	2.00	30.00
Haryana	28.00	-	-	28.00
Himachal Pradesh	4.00	-	12.23	16.23
Karnataka	-	3.00	-	3.00
Kerala	7.00	-	21.00	28.00
Madhya Pradesh	-	2.00	-	2.00
Maharashtra	-	-	-	12.00
Tamil Nadu	7.00	54.60	46.00	107.60

(Rs. in lakhs)

Name of the State	1987-88		1988-89		1989-90		for 3 years
	1	2	3	4	5		
Uttar Pradesh	5.00		3.18		40.00		48.18
West Bengal	-		13.60		-		13.60

**Telephone Exchanges in Akola and Sanganner**

1316. DR. DAULATRAO SONUJI  
AHER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Director of Telephones, Maharashtra Circle has received representations for opening of telephone exchanges in Akola and Sanganner Talukas of District Ali Nagar; and

(b) if so, the action taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Applications for opening new telephone exchanges as detailed below have been received.

*Akola Tehsil:* 19 applications have been received for telephone connections at Virgaon.

*Sanganner Tehsil:* 18 and 20 applications have been received for telephone connections at Lingdeo and Chitali respectively.

(b) Estimates have been sanctioned. Action for the procurement of telephone exchange equipment and provision of necessary infrastructure has been initiated.

**Number of Flights Carried Out in Bringing Indians from Gulf Countries**

1317. DR. DAULATRAO SONUJI  
AHER:

SHRI JOSS FERNANDEZ:  
SHRI Y.S. RAJA SEKHAR REDDY:

SHRI M.M. PALLAM RAJU:  
SHRIMATI GEETA MUKHERJEE:

SHRI MAHENDRA SINGH MEWAR:

SHRI MULLAPPALLY RAMACHANDRAN:  
SHRI A. CHARLES:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of flights carried out from Gulf by the Government through Air India and Indian Airlines of evacuate Indian nationals;

(b) the number of evacuees brought to India through Air India and Indian Airlines planes;

(c) the expenditure insured in evacuating these Indians through Air India/Indian Airlines;

(d) whether these evacuees were brought free of cost;

(e) if not the amount charged from those returning by land, sea and air, separately;

(f) whether it is a fact that on number of flights seats remained vacant inspite of a great rush;

(g) if so, the extent of average capacity utilization of seats during these flights; and

(h) the reasons for less capacity utilisation, if any?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):

(a) A total of 485 Air India flights were operated to evacuate Indian nationals from Kuwait and Iraq. This figure includes aircraft of Indian Airlines used by Air India.

(b) 1,11,136 evacuees were brought to India on these flights.

(c) Expenditure on evacuation of Indians through Air India = Rs. 252 crores.

(d) and (e). The evacuees who came on these flights were repatriated at Government cost. A final decision regarding the recovery of repatriation cost has still to be taken by the Government

(f) Only on one occasion, September 11, 1990 some seats remained vacant in one Air India aircraft.

(g) and (h). On all other occasions, full capacity of all the aircraft was utilised. On September 11, some seats remained unutilised as they were kept for medical cases who were being flown in from Kuwait in a chartered Iraqi Airways flight, which was cancelled at the last minute.

**Strengthening and Widening of National Highway No. 3**

1318. DR. DAULATRAO SONUJI AHER: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal for strengthening and widening of National Highway No. 3 passing through Maharashtra; and

(b) if so, the details thereof including the amount sanctioned therefor?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). Yes, Sir. Details of the proposals for widening/strengthening on NH. 3 in Maharashtra included in Annual Plan 1990-91 are given in the attached statement.

**STATEMENT**

*Proposals for NH. 3 in Maharashtra provided in 1990-91 Annual Plan*

*Present Status*

	1	2
(i)	Strengthening existing 2-lane payment in km. 362.0 to 377.0	Work sanctioned for Rs. 188.9 lakhs in July, 1990.
(ii)	Widening to 4 lanes km. 414.0 to 418.0	Work of widening of the existing pavement with paved shoulders on either side alongwith construction of a new 2-lane bridge sanctioned for Rs.199.59 lakhs in December, 1990.
(iii)	Strengthening existing 2-lane payment on Thane-Bhiwandi bypass.	Proposal received from the State was returned by the Ministry in November, 1990 for reformulation based on comments made by the Ministry.
(iv)	Strengthening existing 2-lane pavement in km. 254.0 to 265.0	Proposal returned to the State in December, 1990 for modification in the light of comments forwarded by the Ministry.

**Utilisation of Funds Under Jawahar  
Rozgar Yojana**

1319. SHRI A.K.A. ABDUL SAMAD: Will the Minister of AGRICULTURE be pleased to state:

(a) the allotment of funds to States under Jawahar Rozgar Yojana for 1990-91, the actual disbursement up to 30 November, 1990 and the actual expenditure upto that date, State-wise;

(b) the corresponding figures for 1989-90;

(c) the change, if any, in the nature of works to be undertaken under the Yojana during 1990-91, as compared to 1989-90; and

(d) whether disbursements were made district-wise to the executing authority or to the State Government concerned?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) The allotment of funds to State under Jawahar Rozgar Yojana for 1990-91, State-wise actual disbursement/expenditure upto November, 1990 as reported by the State Government are given in the attached Statement-I.

(b) The corresponding figures for resource allocation, release of funds and funds utilisation upto November, 1989 are given in the attached Statement-II.

(c) There has been no change in the guidelines issued by the Government of India regarding nature of works which can be undertaken under the Yojana during 1990-91 as compared to 1989-90.

(d) During the year 1989-90, the Central grants were disbursed to the District Rural Development Agencies/Zila Parishads by the Government of India. During 1990-91, these have been routed through the concerned State Governments.

**STATEMENT-I***The Allocation of Funds for 1990-91 & Actual Disbursement/Expenditure upto 30th November, During 1990-91**(Rs. in lakhs)*

Sl.No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching	Total (Col.6+7)	Share	
1	2	3	4	5	6	7	8	9	
1.	Andhra Pradesh	15332.96	3833.24	19166.20	7666.48	1916.62	9583.10	7850.73	
2.	Arunachal Pradesh	264.54	68.13	330.67	132.27	33.07	165.34	72.91*	
3.	Assam	4091.67	1022.92	5114.59	2045.24	511.46	2557.29	1594.68	
4.	Bihar	30773.42	7693.36	38466.78	15386.71	3846.68	19233.39	15766.24	
5.	Goa	285.82	71.45	257.27	142.91	35.73	178.64	160.11	

(Rs. in lakhs)

Sl.No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual/ Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching Share	Total (Col.6+7)		
1	2	3	4	5	6	7	8	9	
6.	Gujarat	6472.57	1618.14	8090.71	3236.29	809.07	4045.36	1613.38	
7.	Haryana	1541.46	385.36	1926.82	770.73	192.68	963.41	523.41	
8.	Himachal Pradesh	908.22	227.06	1135.28	454.11	113.53	567.64	258.57	
9.	Jammu & Kashmir	1600.00	400.00	2000.00	644.61	161.15	805.76	119.91@	
10.	Karnataka	9647.76	2411.94	12059.70	4823.88	1205.97	6029.85	3611.43	
11.	Kerala	5116.95	1279.24	6396.19	2558.48	639.62	3198.09	1622.85	
12.	Madhya Pradesh	21122.00	5280.50	26402.50	10561.00	2640.25	13201.25	5854.19	

(Rs. in lakhs)

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Sl.No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching Share	Total (Col.6+7)		
1	2	3	4	5	6	7	8	9	
13.	<b>Maharashtra</b>	16339.87	4084.97	20424.84	8169.94	2042.48	10212.42	4552.26	
14.	<b>Manipur</b>	339.06	84.77	423.83	169.53	42.38	211.91	110.94	
15.	<b>Meghalaya</b>	396.73	99.18	495.91	99.18	24.80	123.98	173.06*	
16.	<b>Mizoram</b>	167.12	41.78	208.90	167.12	41.78	208.90	91.13	
17.	<b>Nagaland</b>	425.26	106.32	531.58	106.32	26.58	132.90	134.74*	
18.	<b>Orissa</b>	10475.94	2618.99	13094.93	5237.97	1309.49	6547.46	2860.78	
19.	<b>Punjab</b>	1340.52	335.13	1675.65	670.26	167.57	837.83	270.75	

(Rs. in lakhs)

Sl.No.	State/UTs	Resources Allocated			Actual Disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching	Total (Col.6+7)	Share	
1	2	3	4	5	6	7	8	9	
20.	Rajasthan	10244.22	2561.06	12805.28	5122.11	1280.53	6402.64	2711.99	
21.	Sikkim	154.83	38.71	193.54	77.42	19.35	96.77	43.57	
22.	Tamil Nadu	13778.93	3444.73	17223.66	3444.73	17223.66	11022.80		
23.	Tripura	40.39	110.10	550.49	220.20	55.05	275.24	2177.62	
24.	Uttar Pradesh	40874.62	10218.66	51093.28	20437.31	5109.33	25546.64	14451.62	
25.	West Bengal	17429.55	4337.39	21786.94	8714.78	2178.69	10893.47	10399.12	
26.	A & N Islands	156.56	0.00	156.56	78.28	0.00	78.28	20.13	

(Rs. in lakhs)

Sl. No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching (Col. 6+7)	Total Share		
1	2	3	4	5	6	7	8	9	
27.	Chandigarh	38.81	0.00	38.81	19.41	0.00	19.41	9.14*	
28.	D & N Haveli	84.99	0.00	84.99	42.50	0.00	42.50	23.72	
29.	Daman & Diu	50.07	0.00	50.07	25.04	0.00	25.04	7.05	
30.	Delhi	184.18	0.00	184.18	92.09	0.00	92.09	26.94£	
31.	Lakshadweep	78.49	0.00	78.49	39.25	0.00	39.25	29.61	
32.	Pondicherry	153.25	0.00	153.25	76.63	0.00	76.63	118.52	
		210310.79	52391.11	262701.90	111767.52	27848.59	139616.11	86323.90	

@ Upto August, 1990.

£ Upto September, 1990.

\* Upto October, 1990.

**STATEMENT-II**

*The Allocation of Funds for 1989-90 & Actual Disbursement/Expenditure upto the 30th November During 1989-90*

(Rs. in lakhs)

Sl. No.	State/UTs	Resources Allocated			Actual Disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching Share	Total (Col. 6+7)		
1	2	3	4	5	6	7	8	9	
1.	Andhra Pradesh	15455.61	3663.90	19319.51	15455.61	3663.90	19319.51	6534.45	
2.	Arunachal Pradesh	245.72	61.43	307.15	245.72	61.43	307.15	57.27	
3.	Assam	4223.12	1055.78	5278.90	4223.12	1055.78	5278.90	966.27	
4.	Bihar	30969.53	7743.38	38711.91	30969.53	7742.38	38711.91	12651.25	
5.	Goa	303.00	75.75	378.75	303.00	75.75	378.75	1244.15	

(Rs. in lakhs)

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Sl.No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual Expenditure		
		Central	State Share	Total	Central (Cash)	State Matching	Total (Col.6+7)	Central (Cash)	State Matching	Total (Col.6+7)
1	2	3	4	5	6	7	8	9	10	11
6.	Gujarat	6363.83	1590.96	7954.79	6363.83	1590.96	7954.79	2393.78	2393.78	2393.78
7.	Haryana	1654.55	413.64	2068.19	1538.11	384.53	1922.64	8138.56	8138.56	8138.56
8.	Himachal Pradesh	922.80	230.70	1153.50	922.80	230.70	1153.50	539.90	539.90	539.90
9.	Jammu & Kashmir	1346.19	336.55	1382.74	1346.19	336.55	1382.74	829.85	829.85	829.85
10.	Karnataka	9674.86	2418.72	12093.58	9674.86	2418.72	12093.58	2986.00	2986.00	2986.00
12.	Kerala	5255.99	1314.00	6569.99	5255.99	1314.00	6569.99	1467.46	1467.46	1467.46
13.	Maharashtra	16795.12	4198.78	20993.90	16555.12	4138.78	20693.90	5824.08	5824.08	5824.08

(Rs. in lakhs)

Sl.No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching Share	Total (Col.6+7)		
1	2	3	4	5	6	7	8	9	
14.	Manipur	353.38	88.35	441.73	353.38	88.35	441.73	276.44	
15.	Meghalaya	366.50	91.63	458.13	366.50	93.63	458.13	65.47	
16.	Mizoram	149.93	37.48	187.41	149.93	37.48	187.41	38.47	
17.	Nagaland	403.99	101.00	504.99	403.99	101.00	504.99	197.18	
18.	Orissa	10124.65	2531.16	12655.81	10124.65	2531.16	12655.81	3290.92	
19.	Punjab	1286.93	321.73	1608.66	1286.93	321.73	1608.66	1024.78	
20.	Rajasthan	10075.39	2518.85	12594.24	10075.39	2518.85	12594.24	5265.76	

(Rs. in lakhs)

Sl.No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching Share	Total (Col.6+7)		
1	2	3	4	5	6	7	8	9	
21.	Sikkim	158.26	39.57	197.83	158.26	39.57	197.83	92.02	
22.	Tamil Nadu	14127.71	3531.93	17659.64	13877.15	3469.29	17346.44	14037.09	
23.	Tripura	433.14	108.29	541.43	433.14	108.29	541.43	232.78	
24.	Uttar Pradesh	41364.90	10341.23	51706.13	41364.90	10341.23	51706.13	19204.01	
25.	West Bengal	17288.13	4322.03	21610.16	17288.13	4322.03	21610.16	11171.06	
26.	A & N Islands	164.80	0.00	164.80	164.80	0.00	164.80	30.36	
27.	Chandigarh	40.77	0.00	40.77	40.77	0.00	40.77	15.23	

(Rs. in lakhs)

Sl.No.	State/UTs	Resources Allocated			Actual disbursement upto 30th Nov. 1990			Actual Expenditure	
		Central	State Share	Total	Central (Cash)	State Matching Share	Total (Col.6+7)		
1	2	3	4	5	6	7	8	9	
28.	D & N Haveli	83.80	0.00	83.80	83.80	0.00	83.80	17.66	
29.	Daman & Diu	52.40	0.00	52.40	52.40	0.00	52.40	13.06	
30.	Delhi	187.42	0.00	187.42	187.42	0.00	187.42	51.88	
31.	Lakshadweep	81.75	0.00	81.75	81.75	0.00	81.75	44.63	
32.	Pondicherry	157.80	0.00	157.80	157.80	0.00	157.80	139.99	
		210607.00	52459.60	263066.600	210000.00	52307.85	232307.85	98984.44	

[Translation]

**Export of Oilseeds**

1320. SHRIPHOOLCHAND VERMA:  
DR. CHINTA MOHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is likelihood of big increase in the production of oilseeds in the country this year;

(b) whether the Government propose to ban the export of oilseeds keeping in view the increasing demand of edible oils in the country; and

(c) if so, the time by which decision in this regard is likely to be taken and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) There has been a considerable spurt in soybean, sunflower and castor production. The prospects of rapeseed mustard are extremely favourable. Groundnut production is likely to be less than last year.

(b) and (c). The estimated exports of oilseeds during April-October, 1990 were:

<i>Commodity</i>	<i>Quantity (Tonnes)</i>	<i>Value (Rs. crores)</i>
1	2	3
Sesamum	21600	32.78
HPS Groundnut	5659	6.61
Niger Seed	6920	8.40

HPS Groundnut and Sesamum seeds are high value export items. The current realisations enable the import of six times the quantity of edible oil lost in the export of these seeds. A negligible quantity of niger seed is exported as bird feed. These exports have not significantly affected the availability of preferred oils within the country. On the other hand, the exports have enabled the import of edible oil for supplementing domestic supply. The question of banning these exports does not, therefore, arise.

**Utilisation of Irrigation Potential**

1321. SHRIPHOOLCHAND VERMA:  
DR. CHINTA MOHAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether attention of the Union Government has been drawn to the news-item captioned "Irrigation mostly on paper" appearing in the Statesman dated 19 October, 1990;

(b) if so, whether it is a fact that the available irrigation potential is not being fully utilised;

(c) the total irrigation potential generated at the end of the Seventh Five Year Plan and the extent to which this has been utilised;

(d) whether the Government propose to formulate any time-bound action plan to ensure optimum utilisation of irrigation potential; and

(e) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) and (c). By the end of VII Plan, an irrigation potential of 78.97 m. ha. is anticipated to have been created of which 70.64 m. ha. utilised, which is about 88.2%.

(d) and (e). Because of the time taken by farmers in switching over from traditional rainfed cultivation to irrigated farming, lack of on-farm developmental works in the canal command areas due to financial constraints, the potential created is not immediately utilised. However, efforts are being made by the Government through Command Area Development Programme operated since 1974-75 in narrowing down the gap between creation and utilisation of irrigation potential.

#### **DTC Fleet**

1322. SHRIPHOOLCHAND VERMA:  
DR. CHINTA MOHAN:  
SHRI GANGA CHARAN  
LODHI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of buses in the D.T.C. fleet in November, 1990;

(b) whether these buses are sufficient to cope with the increasing traffic;

(c) if not, the number of additional buses required; and

(d) whether private buses will be allowed to operate to meet the transport needs of the people?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The total number was 4977 inclusive of those owned by private operators.

(b) No, Sir.

(c) The Working Group on Road transport for Eighth Plan had projected the total requirement as 7950 buses in 1990-91.

(d) More private operators have not been coming forward to operate under the control of DTC because of the uneconomic fare structure. The Delhi Administration is also not granting stage carriage permits for independent operation by private operators.

#### **Construction of Yamuna Bridge Near ISBT, Delhi**

1323. SHRIPHOOLCHAND VERMA:  
DR. CHINTA MOHAN:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the revised date of completion of construction of the bridge over Yamuna near Inter-State Bus Terminal has been further revised due to slow progress of construction work;

(b) if so, the details thereof;

(c) whether the cost of construction has escalated due to delay in the completion of the bridge; and

(d) if so, the original and the revised estimated cost of construction of the bridge?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

(c) and (d). According to Delhi Administration who are responsible for execution of this bridge project, the cost of construction, which has escalated due to various reasons, is now likely to be Rs. 42 crores as against originally sanctioned cost of Rs. 37.28 crores.

[English]

#### **Marketing Cost of Agricultural Produce**

1324. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to include the marketing cost of the farmers in the proforma of cost of production of agricultural produce;

(b) whether the Government have studied the marketing cost of agricultural produce; and

(c) if so, the marketing cost of major agricultural produce?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBhai SHAH): (a) No, Sir. Marketing costs form part of distribution costs and not of cost of production.

(b) and (c). The Government have been studying cost of marketing of different agricultural commodities from time to time. However, marketing cost of agricultural commodities vary from place to place, season to season depending upon chain of marketing and mode of disposal.

#### **Cost of Production of Urea**

1325. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of AGRICULTURE be pleased to state the cost of production of urea in each Public Sector Fertilizer Company during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): The cost of production of urea in each of the Public Sector Undertakings (unit-wise) under the administrative control of the Department of Fertilizers, for the last three years as furnished by them, is given as under:—

(Rs.M.T.)

	1987-88	1988-89	1989-90
<b>1. Fertilizer Corporation of India (FCI)</b>			
(i) Sindri	3879	4304	1642
(ii) Gorakhpur	5274	6236	7581
(iii) Ramagundam	8458	6638	9038
(iv) Talcher	6301	14523	8108
<b>2. Hindustan Fertilizer Corporation (HFC)</b>			
(i) Namrup-II	3388	4598	3851
(ii) Namrup-III	3306	3787	3341
(iii) Durgapur	6685	11570	20950
(iv) Barauni	5295	6606	11281

		(Rs. M.T.)
	1987-88	1988-89
	1988-89	1989-90
<b>3. National Fertilizers Limited (NFL)</b>		
(i) Nangal	3065	3246
(ii) Panipat	2985	3179
(iii) Bhatinda	3215	3578
(iv) Vijaipur	-	3413
<b>4. Fertilizers &amp; Chemicals Travancore Ltd. (FACT)</b>		
	3303	2740
	3277	
<b>5. Madras Fertilizers Limited (MFL)</b>		
	4953	3318
	3683	

		(Rs./M.T.)	
	1987-88	1988-89	1989-90
<b>6. Rashtriya Chemicals and Fertilizers Ltd. (RCF)</b>			
(i) Trombay-I	4090	4325	5147
(ii) Trombay-V	3147	2949	3444
(iii) Thal	2663	2546	2782

**Cost of Production of Wheat**

1326. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of AGRICULTURE be pleased to state:

(a) the cost of production of wheat in northern States during 1989-90; and

(b) the cost of trading per quintal of wheat in Food Corporation of India during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) The estimates of cost of production of wheat for 1988-89 (latest available) for the northern states of Haryana and Punjab are Rs. 153.84 and Rs. 174.60 per quintal respectively.

(b) The cost of trading per quintal of wheat in the Food Corporation of India during the last three years is given below:

	(in Rs.)		
	1987-88	1988-89	1989-90
1	2	3	4
Procurement cost	34.13	36.36	40.31
Distribution cost	62.05	72.38	76.33
Total Trading Cost	96.18	108.74	116.64

[Translation]

**Consultative Committees for Telecommunication Divisions**

1327. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether consultative committees for the various telecommunication divisions have not been constituted for the last eleven months; and

(b) if so, the time by which these Committees are likely to be constituted by the Government?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

JAI PARKASH): (a) No Consultative Committee for telecommunication divisions are constituted. However a consultative committee of Parliament for the Ministry of Communications is in existence.

(b) Does not arise in view of the reply to part (a) above. However, Telecom Advisory Committees for Telecom Circles and Districts are being constituted shortly.

**Capacity Utilisation of Jawaharlal Nehru Port**

1328. SHRI YAMUNA PRASAD SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the percentage of the capacity of Jawaharlal Nehru Port 'Nhava Sheva' being utilised and the reasons for not utilising the full capacity;

(b) whether 90 percent of the workers employed at this port are appointed by contractors which is in violation of Contract Labour (Regulation and Abolition) Act;

(c) if so, the reasons therefor;

(d) whether there are separate managements, chairman and other officers for Bombay Port Trust and Jawaharlal Nehru Port Trust; and

(e) if so, the reasons therefor and whether the Government propose to appoint one management for both of these Ports?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Currently capacity utilisation from April 90–October 90 is about 45% for bulk cargo and about 20% for containerised cargo. Reasons for not utilising the full capacity is that the Port became operative only in May, 1989 and is facing teething problems. Infrastructure facilities are also yet to develop fully.

(b) No, Sir.

(c) Does not arise.

(d) Yes, Sir.

(e) These are two separate autonomous Ports. Under Major Port Trusts Act, 1963 it is necessary to have two separate bodies. Besides this, it is also needed in the interest of their efficient functioning.

#### **Benami Transfers of Land**

**1329. SHRI YAMUNA PRASAD SHASTRI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether big landlords in the country have resorted to benami transfers of thou-

sands of acres of their agricultural land;

(b) if so, whether the Government propose to constitute a National Enquiry Commission to check such countrywide bogies transfers of land; and

(c) whether the Government propose to annual such land transfers within the next two years?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) Complaints have been voiced from time to time in Parliament as well as outside that some land owners have resorted to benami transfers of agricultural land with a view to defeat the provisions of the ceiling laws.

(b) and (c). Land is a State subject and it is for the State Governments/UTs to take appropriate administrative and legal measures to identify such transactions and to bring them within the ambit of their ceiling laws.

The former Prime Minister had also addressed a letter to the Chief Ministers of States/UTs on the need for taking action in this regard.

*[English]*

#### **I.T.I. Joint Venture with Hindustan Cables and WEBEL in West Bengal**

**1330. SHRI HANNAN MOLLAH:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Indian Telephone Industries propose to enter into a joint venture with Hindustan Cables and WEBEL in West Bengal at Salt Lake; and

(b) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) No, Sir.

(b) Does not arise.

**Amendment of Indian Telegraph Act and Indian Post Office Act**

**1331. SHRI HANNAN MOLLAH: SHRI BASUDEB ACHARIA:**

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are contemplating to amend the Indian Telegraph Act and Indian Post Office Act so as to prevent bugging of telephones and interception of mails;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) to (c). The provisions of the Indian Telegraph Act in this regard are being reviewed by the Government.

The Indian Post Office Act is proposed to be amended for certain purposes. The Indian Post Office (Amendment) Bill, 1986 passed by both Houses of Parliament in 1986 contains, among other things, amend-

ment to Section 26 of the Indian Post Office Act, 1898 providing for interception of mail. That bill was returned by the President to the Rajya Sabha in January 1990 for reconsideration especially amendment to that Section. This reconsideration is due to take place. Government is considering the relevant aspects.

**Development of Paradip Port**

**1332. SHRI GOPI NATH GAJAPATHI:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the proposals received by the Union Government from Orissa Government or Paradip Port Trust Board as on 31 October, 1990 for the development of Paradip Port;

(b) the funds earmarked, released and spent so far in implementing those proposals;

(c) whether any time schedule has been fixed for completion of those projects; and

(d) if so, the details thereof?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) and (b). No proposal has been received from Government of Orissa on development of Paradip Port. However, the details of the proposals received from Paradip Port Trust are as follows:—

(Rs. in lakhs)

<i>Name of the Proposal</i>	<i>Estimated cost.</i>	<i>Outlay for 1990-91</i>	<i>Funds Released</i>	<i>Funds spent</i>
1	2	3	4	5
1. Extension of South Quay.	486.56	50.00	Nil	34.00
2. Construction of multi-purpose cargo berth.	2450.45	166.00	Nil	Nil
3. Coal Handling Facilities.	27500.00	300.00	Nil	Nil
4. Procurement of Locomotives.	338.00	49.00	Nil	42.83

(c) and (d). Extension of South Quay would be completed by January, 1992. Procurement of Locomotives is scheduled to be completed by July, 1991. The proposals for Construction of multi-purpose cargo berth and for creation of coal handling facilities have been taken up for investment decision.

### **Development of Grasslands**

**1333. SHRI GOPI NATH GAJAPATHI:** Will the Minister of AGRICULTURE be pleased to state:

- (a) whether there is a shortage of fodder in the country;
- (b) if so, the schemes drawn up, State-wise, for the development of grasslands;
- (c) whether any research or experiment has been undertaken in any State in the matter; and
- (d) if so, the outcome thereof?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) The fodder produced in the country is insufficient to meet the fodder requirement of the livestock.

(b) The Centrally Sponsored Schemes for development of grasslands are:—

- (i) Area Oriented Fuel-Wood and Fodder Project in which development of silvi pasture is a component. This scheme is being implemented from 1990-91.
- (ii) Integrated Wastelands Development Project for the States of Jammu and Kashmir, Hima-

chal Pradesh during 1989-90 and Sikkim and Uttar Pradesh 1990-91 in which development of silvi pasture/pasture is a component.

- (iii) Silvi Pasture Development and Gram Vans Schemes for development of community wastelands. Both the schemes are jointly funded by the National Wastelands Development Board (Ministry of Environment and Forests) and National Dairy Development Board in the States of Karnataka, Tamil Nadu, Andhra Pradesh, Kerala, Rajasthan, Uttar Pradesh, Gujarat, Madhya Pradesh, Maharashtra, Bihar, Orissa, West Bengal, Haryana and Goa.
- (iv) Seed Production Programme for Grasses and legumes for development of grasslands under the Indian Grasslands and Fodder Research Institute, Jhansi (Uttar Pradesh).
- (c) The Indian Grassland and Fodder Research Institute, Jhansi (ICAR), (Uttar Pradesh) is carrying out research work on various aspects of grasses, grasslands and fodder crops.
- (d) The technology of improvement and management of the Grasslands which has been developed at Indian Grassland and Fodder Research Institute, Jhansi has resulted in a package of practices for improvement of degraded natural grasslands under rainfed conditions which includes protection against grazing, bush control, soil conservation measures, improving undulating areas, introduction of legumes where potential grasses are present.

**Production of Fertilizers**

**1334. SHRI GOPI NATH GAJAPATHI:**  
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of fertilizers has increased in the country;

(b) if so, the percentage of increase in 1990 as compared to the last three years;

(c) whether the Government are still importing fertilizers; and

(d) if so, the reasons therefor?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) and (b). The production of fertilizers in the country during the years 1986-87 to 1989-90 is given as under:—

(*Lakh tonnes*)

	1986-87	1987-88	1988-89	1989-90
1	2	3	4	5
Production	70.70	71.31	89.64	85.43

The percentage increase of production during 1989-90 over 1986-87 is 20.8%, over 1987-88 is 19.8% and over 1988-89 there is a decrease of 4.7%.

(c) Yes, Sir.

(d) The Government have been importing fertilizers to bridge the gap between the assessed demand and the indigenous production.

**Shipping Service for Transportation of Thermal Coal from Orissa**

**1335. SHRI GOPI NATH GAJAPATHI:**  
Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to introduce shipping service for transportation of coal from Orissa to Southern Thermal Plants; and

(b) if so, when it is likely to be started and the routes identified therefor?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) and (b). Coal is already being transported from Paradip Port in Orissa on account of Tamil Nadu Electricity Board for its plants at Madras/Tuticorin.

Preliminary discussions for transportation of Coal by sea from Orissa to the proposed thermal plants at Kayankulam and Mangalore have been held. The Shipping service could possibly start in 1994-95, when the requirement arises.

[*Translation*]

**Opening of Post and Telegraph Offices in Udaipur District**

**1336. SHRIGULAB CHAND KATARIA:**  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of villages in Udaipur district of Rajasthan without sub-post offices

and telegraph offices at present;

(b) the number of villages which come under the stipulated norms for opening new post offices, sub-post offices and telegraph offices; and

(c) the number of post offices, sub-post offices and telegraph offices opened during 1990-91 and proposed to be opened during 1991-92?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) *Post Offices:* The information is being collected and will be laid on the Table of the House.

*Telegraph Offices:* There are 2991 villages in Udaipur District without Telegraph facilities at present.

(b) *Post Offices:* There is no such case.

*Telegraph Office:* At present 256 villages come under the norms for opening new combined P&T Offices.

(c) *Post Office:* Three Post offices were opened during the year 1990-91. The annual Plan for 1991-92 is yet to be finalised.

*Telegraph Offices:* Four combined P&T Offices have been opened during 1990-91 and it is proposed to open 5 combined P&T Offices during 1991-92.

*[English]*

#### **Water Sports Complex and Foreign Investment in Tourism**

1337. **SHRI MOHANBHAI SANJIBHAI DELKAR:** Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government have any proposal to set up water sports complex to encourage foreign tourists in the country;

(b) whether any proposal is under consideration for inviting foreign investment in the tourism industry;

(c) if so, whether any policy has been formulated by the Government in regard thereto; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) Yes, Sir. The Government is encouraging the growth of water sports activity in the country.

(b) to (d). The Government is permitting foreign investment and collaboration in the Hotel Industry. Proposals, as and when received, are considered on merit.

#### **Introduction of Shipping Services**

1338. **SHRI MOHANBHAI DELKAR:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Indian Shipping Industry has been adversely affected by the recent oil crisis;

(b) if so, the details thereof;

(c) whether there is any proposal for starting ferry services between Daman and Diu, Daman-Bombay-Goa and Bombay and Mangalore;

(d) if so, the details thereof;

(e) whether Government are also considering reintroduction of M.V. Chidambaram to operate between Madras-Port Blair, Madras-Singapore and Madras-Nagapatnam;

(f) if so, the details thereof; and

(g) whether there is any proposal for introduction of speedier vessels between Cochin and Kaurati (Lakshadweep)?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) Yes, Sir.

(b) The cost of bunker fuel, which constitutes a major operating cost of ships, has shot up substantially since 2.8.1990 with consequential downward effect on earnings of Indian Shipowners. The Gulf crisis has also increased the insurance costs for trade in that area. The embargo on trade with Iraq and Kuwait and the down trend in international freight markets has also affected Indian Shipping adversely.

(c) and (d). There is no proposal at present before the Government for starting ferry service between Daman-Diu and Bombay-Mangalore. Government have accorded approval to M/s. Satyagiri Shipping Company Ltd. (SSCL) and M/s. Link-on Sea Link Pvt. Ltd. (LSPL) to acquire vessels for operating Passenger Service from Bombay to Goa. Satyagiri Shipping Company Ltd. have indicated that they would start the Passenger Service as soon as they obtain possession of the vessel. It is likely that this may take about 12 months.

(e) No, Sir.

(f) Does not arise.

(g) No, Sir.

### **National Shipping Policy**

**1339. SHRI MOHANBHAI SANJIBHAI DELKAR:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total number of registered shipping companies and the number of companies out of them that are earning profits;

(b) the total accumulated losses, if any, of the shipping companies as per the latest figures available;

(c) whether the Government are contemplating evolving a new National Shipping Policy; and

(d) if so, the details thereof?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) There are 52 shipping companies. The precise number of companies earning profits is not readily available. However, according to Indian National Shipowners Association almost all these companies have made operating profits before interest and depreciation during the year 1989-90.

(b) According to latest figures available, the total accumulated losses of the major shipping companies as on 31.3.90 are given below:—

<b>Sl. No.</b>	<b>Name of Complex</b>	<b>Loss (Rs. lakhs)</b>
<b>1</b>	<b>2</b>	<b>3</b>
1)	<b>Chowgule Steamships Ltd.</b>	<b>8.00</b>
2)	<b>Surrendra Overseas Ltd.</b>	<b>2327.00</b>

Sl. No.	Name of Complex	Loss (Rs. lakhs)
1	2	3
3)	Scindia Steam Navigation Company Ltd.	13510.00
4)	India Steamship Company Ltd.	10466.00
5)	Tolani Shipping Company Ltd.	58.00
6)	Sicaal Jebsens Ships (India) Ltd.	55.00
7)	Damodar Bulk Carriers Ltd.	3590.00
8)	Mangala Bulk Carriers Ltd.	173.00

(c) Yes, Sir.

(d) The new draft shipping policy seeks to cover the following main aspects:—

i) Need for policy incentives regarding speedier clearance of acquisition proposals, age norms for second hand vessels, simplification of scrapping/sale procedure, etc.

ii) Need to provide adequate foreign exchange for acquisition of vessels.

iii) Grant of fiscal incentives.

iv) Re-introduction of investment allowance for the shipping industry.

v) Augmentation of shipbuilding and shiprepair.

vi) Encouragement to joint ventures in shipping.

vii) A balanced approach on pro-

posals for acquisition of new ships vis-a-vis second hand ships.

viii) Continued operation of cabotage laws.

ix) Development of Coastal Shipping.

x) Need for exploring innovative ways of financing ship acquisition.

xi) Reviewing the existing policy of weightage for public sector in the acquisition of new tonnage.

#### **Loss Incurred by Major Port Trusts**

**1340. SHRI MOHANBHAI SANJIBHAI DELKAR:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total loss incurred by various Major Port Trusts due to theft, pilferage and mismanagement during the last one year; and

(b) the total tonnage of unclaimed cargo lying in various Major Ports and Harbours over a period of more than one year?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The loss incurred by 11 major ports during one year period from December, 1989 to November, 1990 is about Rs. 14,87,496/- (Rupees Fourteen lakhs Eightyseven thousand Four hundred and Ninety six) only.

(b) The total tonnage of unclaimed cargo lying in 11 major ports for over one year is about 23,288 Metric Tonnes.

[*Translation*]

**Ban on New Recruitments and Opening of New Post Offices**

1341. SHRI KASHIRAM RANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government had imposed a ban on new recruitments in the Department of Posts and Telegraphs and on the opening of new post offices since 1984;

(b) whether the Government propose to lift this ban;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) In 1984 the Government

had imposed a ban on creation of new posts as well as filling up of vacancies. However, subsequently the ban was relaxed to the extent of filling up of vacancies caused by retirement, death, resignation etc. The above said ban affected opening of new post offices also.

(b) to (d). The ban is now applicable only to creation of new posts. This however can be relaxed by the Government in individual cases. The powers for opening new post offices where justified are now being exercised with the concurrence of the Ministry of Finance. The ban has been imposed in the context of the need for economy.

**Development of Pilgrim Centres in Uttar Pradesh**

1342. SHRI HARI KEWAL PRASAD: Will the Minister of TOURISM be pleased to state:

(a) the names of pilgrim centres in Uttar Pradesh for which development proposals have been submitted to the Union Government by the State Government;

(b) whether there is any scheme for the development of Buddhist Pilgrim Centre, Kushinagar; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) During the Seventh Plan period Tourism schemes at following pilgrim centres in Uttar Pradesh have been taken up for financial assistance by the Central Government:

*(Rs. in lakhs)*

<i>Place</i>	<i>Name of Scheme</i>	<i>Amount sanctioned</i>	<i>Amount released</i>
1	2	3	4
Allahabad	Yatri Niwas	29.24	20.00
	Fast Food Counter	3.18	3.18
	Development of Nehru Ghats	37.18	37.18
Varanasi	Development of Ghats.	45.00	41.50
Mathura	Tourist Bungalow	27.64	11.00
Ayodhya	Open Air-Theatre	26.80	13.40
Sravasti	Tourist Complex	63.00	20.00
Hardwar	Swiss cottages for Kumbh Mela	17.48	15.73
Brindavan	Yatrika	13.70	12.00
Kampi	Yatrika	5.90	5.90
Nandmehar	Yatrika	7.48	7.48

(b) Yes, Sir.

(c) Under the Japanese assisted OECP project for the States of Uttar Pradesh and Bihar, there are sub-projects pertaining to construction/strengthening of State roads and bridges, landscaping, provision of water and electric supply at selected Buddhist places of tourist interest including Kushinagar. There is also sub-project pertaining to construction of an accommodation unit at Kushinagar.

**Reduction of Prices of Agricultural Equipments and Fertilizers**

1343. SHRI HARI KEWAL PRASAD: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government propose to reduce the prices of agricultural equipments and fertilizers;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) No, Sir.

(b) and (c). Question does not arise.

[English]

**Conversion of Manual Exchanges into Electronic Exchanges at Jajpur (Orissa)**

1344. SHRI ANADI CHARAN DAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have drawn-up a comprehensive plan for the conversion of Manual Exchanges at Jajpur (Cuttack District of Orissa) and Dhanmandal and certain Automatic Exchanges of Jajpur Sub-division into Electronic Exchanges; and

- (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) It is planned to instal electronic telephone Exchange in the following places in Jajpur-sub-division.

1.	Jajpur town	512	PILT
2.	Dhan Mandai	512	PILT
3.	Jajpur Road	512	PILT
4.	Bamunipal	128	PC-DOT
5.	Kaliapani	128	PC-DOT
6.	Jaraka	128	PC-DOT
7.	Kuakhia	128	PC-DOT
8.	Sukinda	64	P-MILT

9.	Jesopura	64	P-MILT
10.	Pamiloili	64	P-MILT
11.	Be langa	64	P-MILT
12.	Binjhanpur	64	P-MILT
13.	Singpur	64	P-MILT
14.	Barikataka	64	P-MILT
15.	Kundal	64	P-MILT
16.	Chhatia	64	P-MILT
17.	Barun Dai	64	P-MILT

All the above mentioned exchanges will be commissioned during 8th Plan subject to availability of equipment.

#### **Billigiri Rangana Hills as Tourist Resort**

**1345. SHRI JOSS FERNANDEZ:** Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government have approved Sri Biligiri Rangana Hills (B.R. Hills) in Mysore district of Karnataka as a tourist place; and

(b) if so, whether the Government allotted fund during 1990-91 for its development;

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) to (c). Development of a place is primarily the responsibility of the State Government. However, in consultation with State Government of Karnataka, a scheme for the construction of Cottages at Biligiri Rangana Hills have been prioritised at an estimated cost of Rs. 16.00 lakhs.

#### *[Translation]*

#### **Indo-Iran Relations**

**1346. SHRI BALESWAR YADAV:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have taken any step recently to improve the bilateral relations with Iran; and

(b) if so, the details thereof?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):** (a) and (b). The Government have taken several steps to improve relations with Iran. Foreign Ministers of the two countries had a fruitful exchange of views in April and September 1990. Later, in October 1990, we received the Iranian Deputy Minister for Petroleum and also the Chairman of the Foreign Relations Committee of the Iranian Majlis. During these meetings, the two sides examined prospects of enhanced bilateral cooperation and of developing greater mutual trust and understanding. Several proposals, aimed at maintaining and increasing

exchanges in the political, economic and cultural spheres, are under consideration.

**[English]**

**Development of Tourism in Rajouri and Poonch**

**1347. SHRI BALGOPAL MISHRA:** Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal under consideration of the Union Government for the development of tourism in Rajouri and Poonch district of Jammu and Kashmir; and  
 (b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) and (b). The development of tourist places is primarily the responsibility of the State Governments. However, Ministry of Tourism grants financial assistance to the State Governments based on specific proposals, their merits, availability of funds and inter-se priorities. During 1990-91 Ministry of Tourism in consultation with State Government of Jammu and Kashmir has prioritised

the following projects in Rajouri-Poonch district:—

1. Tourist accommodation at Chingas
2. Tourist accommodation at Tatapani

**Complaints of Telephone Subscribers**

**1348. SHRI BALGOPAL MISHRA:** Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of complaints of telephone subscribers of Delhi received during June to September, 1990;
- (b) the number of complaints attended to at once during the said period; and
- (c) the steps taken to minimise the complaints?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) The number of complaints during June to September 1990 is as follows:—

<i>In terms of no of Complaints per 100 stations per month</i>		
1	2	3
June 1990	172576	29.0
July 1990	200065	32.0
August 1990	193878	31.2
September 1990	189428	32.0

(b) The number of faults cleared on the same day are:—

June 1990	70.2%
July 1990	70.8%
August 1990	66.9%
September 1990	60.0%

(c) Steps taken to minimise the complaints are as follows:—

**A) External Plant**

- i) Revamping and Rehabilitation of External Plant and fittings at subscriber premise.
- ii) Locking and dressing up of DPs, Cabinets and Pillars.
- iii) Laying of underground cables in ducts.
- iv) Pressurisation of junction, primary and secondary Cables.
- v) Use of Jelly filled cables for distribution network.
- vi) Use of better terminations.
- vii) Use of insulated drop wires.
- viii) Replacement of old fault prone cables.

**B) Telephone Exchanges and Media**

- i) Phasing out of old and

inefficient exchanges in the network.

- ii) Introduction of electronic exchanges.
- iii) Introduction of Electronic transit exchanges.
- iv) Introduction of PCM systems in the junction network.
- v) Introduction of optical fibre and digital microwave systems.

**C) Computerisation of services.**

*[Translation]*

**Expansion of Aonia Project**

**1349. SHRI RAJVEERSINGH:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Indian Farmers Fertilizer Corporation Limited IFFCO has sanctioned a proposal of Rs. 557 crores for the expansion of Aonia Project (1987), two years ago and the letter of intent issued for the purpose;

(b) if so, whether the work on the project has been started; and

(c) if not the reasons for the delay and the time by which it is likely to be started?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH):** (a) IFFCO has sent a proposal to double the capacity of its gas based ammonia urea plant at Aonia at an estimated cost of Rs. 684.57 crores. Government has not so far

approved the project.

(b) and (c). Do not arise.

**Telephone Exchanges in Sanki Block and Chiktan Block of Kargil District**

1350. SHRI MOHD. HASSAN COMMANDER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up telephone exchanges in Sanki block and Chiktan block Kargil district (Jammu and Kashmir) under 20 point programme;

(b) if so, the time by which these are likely to be set up; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) So far there is no proposal for setting up Telephone Exchanges at Sanki and Chiktan Block of Kargil District (J&K).

(b) and (c). Does not arise in view of (a).

*[English]*

**Construction of Second Bridge Over Yamuna River Near I.T.O.**

1351. SHRI L.K. ADVANI: SHRI PYARELAL KHANDELWAL:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the progress made in the construction of second bridge over Yamuna river near I.T.O. in Delhi;

(b) the time schedule drawn up and exact location identified for the construction of the bridge; and

(c) the estimated cost and sources of funds for the construction of the bridge?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). According to Delhi Administration who are responsible for execution of this bridge project, which is proposed to be located 15 to 20 metres downstream of the existing bridge, it is too early to indicate the time schedule for construction as the approval of the Delhi Development Authority and the Delhi Urban Arts Commission is being awaited by them.

(c) The project is likely to cost about Rs. 19 crores and is to be financed out of Plan Funds earmarked for Delhi Administration.

*[Translation]*

**Elections to Hindustan Samachar Co-operative Society, New Delhi**

1352. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether complaints about irregularities in elections and other activities of management Board of the Hindustan Samachar Cooperative Society, New Delhi have been received;

(b) if so, the action taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) Yes, Sir.

(b) An enquiry under sub-section (1) of Section 69 of the Multi-State Co-operative Societies Act, 1984, was ordered by the Registrar of Cooperative Societies Delhi, who is vested with the powers of Central Registrar of Cooperative Societies under Multi-State Co-operative Societies Act, 1984. Further action on the enquiry report is under process.

(c) Does not arise.

*[English]*

#### **Protection of Orange Crop from Pests**

1353. SHRI BANWARILAL PUROHIT: Will the Minister of AGRICULTURE be pleased to state:

(a) the steps taken by the Indian Council of Agricultural Research during the last one year to boost the production of orange crop in the Vidarbha region of Maharashtra;

(b) whether due to pests attack on orange crops in Vidarbha region, the production has been affected; and

(c) if so, the steps Government propose to take to save the orange crop from pests attack?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) Sir. The crop production technologies developed by the National Research Centre for Citrus, Nagpur were demonstrated at Narkhed and Gadegaon areas of Maharashtra. A field day was also organised at Gadegaon to demonstrate the technologies to the farmers. Research work to improve citrus production has been intensified.

(b) Yes.

(c) The technology to save the orange crop from black fly has been demonstrated on a large scale in infested orchards of farmers.

#### **Speeding up of Irrigation Projects**

1354. SHRI BANWARILAL PUROHIT: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have asked the State Governments to expedite all Centrally Sponsored Projects and avoid time and cost over-runs;

(b) if so, the details of the various delayed irrigation projects;

(c) whether the Union Government have allocated funds to complete these projects; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) to (d). There is no Centrally Sponsored Project. However, a Centrally sponsored Command Area Development Programme to narrow down the gap between creation and utilisation of irrigation potential was launched by the Government in 1974-75. Presently, there are 131 Centrally Sponsored Command Area Development Projects in 20 States and 2 Union Territories covering the cultural command area of 18.5 m. ha. Central assistance is provided to these projects on matching basis. During 1990-91, Rs. 85.5 crores has been provided towards Central assistance under this programme. Completion of these projects depends on the budget provisions of the States as well as Central Government.

**Import of Phosphoric Acid and Ammonia**

1355. SHRI BANWARILAL PUROHIT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the fertilizer industry in the country is facing difficult situation particularly due to Gulf Crisis as the import of Phosphoric Acid and Ammonia has been stopped;

(b) whether the production of Phosphatic fertilizers has been adversely affected;

(c) whether the Government propose to give any incentive to fertilizer industry in view of the Gulf crisis; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) and (b). Production of phosphatic fertilizers has been affected adversely due to constraints in the availability of imported phosphoric acid and matching ammonia.

(c) and (d). No incentive to the fertilizer industry on this account is under contemplation.

**Handling over of Certain Telecommunication Services to Private Sector**

1356. SHRI RAMESHWAR PRASAD: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to award the contract of laying of cable work of MTNL-Delhi to private contractor, handing over the Public Call Booths to private companies under the "Franchised Pay Phones"

and shifting the Pay Phones and Push Button Manufacture from Public Sector Indian Telephone Industries (ITI) to Private Sector industry; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) and (b).

- (i) The work of cable laying in Delhi has been entrusted to private contractors as the quantum of work is very large on account of huge expansion plans of MTNL and the same cannot be carried out departmentally.
- (ii) Private companies have also been allowed to operate pay-phones on Franchised basis to enable provision of large number of pay phones with good quality instruments at prominent locations thereby ensuring improved accessibility.
- (iii) Under the Industrial Policy of the Government, manufacture of Pay-Phones and Push Button telephones is permitted in the private sector also.

**Damage Caused by Floods in Gwalior-Chambal Region**

1357. SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Gwalior-Chambal region was affected by floods due to heavy rains in September, 1990;

(b) if so, the number of persons killed,

injured, damage caused to property and crops; and

(c) the central assistance sought by Madhya Pradesh Government and given by the Union Government?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND**

**COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) and (b).** The Government of Madhya Pradesh has reported that Bhind, Morena, Gwalior, Datia, Shivpuri and Guna districts of Gwalior-Chambal region were affected by floods and heavy rains during September, 1990. The extent of damage reported is as under:—

1. Human lives lost	:	33
2. No. of persons injured	:	Not reported
3. Public and private property damaged	:	About Rs. 20.00 crore
4. Area of kharif crops damaged	:	33766 hec.

(c) The State Government requested for release of third quarterly instalment amounting to Rs. 693.75 lakh of Centre's contribution towards Calamity Relief Fund (CRF) to meet the situation. The amount was released on 9.10.1990 to the State Government.

**Distribution of Land of State Farms Corporation of India to Landless**

**1358. SHRI MADHAVRAO SCINDIA:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether a High Powered Committee has recommended winding up of the State Farms Corporation of India and distribution of its lands to the landless;

(b) if so, whether the Union Government have accepted the recommendation and if so, the reasons therefor; and

(c) the steps taken to improve the functioning of the Corporation?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) No, Sir.**

(b) and (c). Do not arise.

**U.S. Aid to Pakistan**

**1359. SHRI MADHAVRAO SCINDIA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the reports that US propose to waive the condition, requiring a certificate that the beneficiaries of US arms and economic aid do not possess the nuclear weapons nor the capability of producing them in respect of further US aid proposed to be given to Pakistan; and

(b) if so, the reaction of the Government thereto?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):** (a) Yes, Sir. The Government has been reports to this effect.

(b) This is a bilateral matter between the Government of the United States and Pakistan.

**Establishment of a Shipyard at Paradip**

**1360. SHRI SIVAJI PATNAIK:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there was any proposal for the establishment of a shipyard at Paradip;

(b) the report of the Study Team of the shipping Board with regard to the establishment of the proposed shipyard; and

(c) the steps the Government propose to take in this regard?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) and (b). Yes, Sir. There was a proposal for the establishment of two new Shipyard—one in Paradip and the other in Hazira before the Government in the Sixth Plan. The above proposal was formulated on the basis of preliminary assessment made by a Techno-Economic Group set up by the Ministry of Surface Transport in 1973 and subsequent Preliminary and Detailed Proj-

ect Reports prepared by the Consultants. However, due to resource constraints and other national priorities, it was not possible to consider establishment of additional shipyard during Sixth or Seventh Plan period.

(c) The Working Group on Eighth Five Year Plan recommended creation of at least one new shipyard in addition to a proposal of augmentation of the shipbuilding capacity of Cochin Shipyard Limited, Cochin. The final picture of the 8th Five Year Plan has not yet emerged and it was not possible to include such a proposal in the Annual Plan 1990-91 and 1991-92 due to acute resource constraints. Pending the finalisation of the 8th Five Year Plan, no further steps are contemplated by the Government at this juncture.

*[Translation]*

**Central Assistance for Irrigation Purposes**

**1362. SHRI MAHESHWAR SINGH:** Will the Minister of WATER RESOURCES be pleased to state the allocation made by the Union Government for providing irrigation facilities in rural areas during 1990-91 and the amount asked for by the States for this purpose, State-wise?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** A statement is enclosed.

**STATEMENT**

*(Rs. in crores)*

<i>Sl. No.</i>	<i>State/Union Territory</i>	<i>Outlay proposed by State (Irrigation Sector)</i>	<i>Agreed Outlay</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Andhra Pradesh	452.64	295.00

<i>Sl. No.</i>	<i>State/Union Territory</i>	<i>Outlay proposed by State (Irrigation Sector)</i>	<i>Agreed Outlay</i>
1	2	3	4
2.	Arunachal Pradesh	13.65	9.20
3.	Assam	119.91	68.25
4.	Bihar	448.52	376.00
5.	Goa	33.11	28.41
6.	Gujarat	358.50	381.90
7.	Haryana	72.68	99.20
8.	Himachal Pradesh	23.40	25.35
9.	Jammu & Kashmir	40.02	33.59
10.	Karnataka	209.40	209.40
11.	Kerala	79.75	88.45
12.	Madhya Pradesh	411.43	452.71
13.	Maharashtra	441.02	462.02
14.	Manipur	40.64	31.60
15.	Meghalaya	9.38	6.71
16.	Mizoram	3.26	2.62
17.	Nagaland	4.68	3.23
18.	Orissa	287.71	239.38
19.	Punjab	66.06	66.06
20.	Rajasthan	197.69	170.09
21.	Sikkim	1.90	1.90
22.	Tamil Nadu	72.01	73.00

<b>Sl. No.</b>	<b>State/Union Territory</b>	<b>Outlay proposed by State (Irrigation Sector)</b>	<b>Agreed Outlay</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
23.	Tripura	17.60	14.40
24.	Uttar Pradesh	428.40	462.97
25.	West Bengal	104.76	104.76
	<b>Total States</b>	<b>3930.12</b>	<b>3714.70</b>
	<b>Union Territories</b>	—	6.61
	<b>Grand Total</b>	<b>3930.12</b>	<b>3721.31</b>

**Development of Tourism in Himachal Pradesh**

**1363. SHRI MAHESHWAR SINGH:**  
Will the Minister of TOURISM be pleased to state:

(a) the details of the schemes received by the Union Government from the Himachal Pradesh Government for the promotion of tourism in that State during 1990-91; and

(b) the details of schemes approved by the Government and the funds allocated to the State Government so far?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA):** (a) and (b). Ministry of Tourism has received the following schemes for financial assistance during 1990-91 from Government of Himachal Pradesh:—

1. Zog huts at Manali
2. Wayside facility at Jaspa
3. 100 tents for trekking

4. Yatri Niwas at Naina Devi

5. Purchase of Adventure Sport equipments.

The scheme for wayside facility at Jaspa has been sanctioned for Rs. 11.59 lakhs, and an amount of Rs. 6.00 lakhs has been released. The scheme for tents has been sanctioned for Rs. 4.80 lakhs and Rs. 4.00 lakhs has been released.

**Central Road Fund**

**1364. SHRI MAHESHWAR SINGH:**  
Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Starred Question No. 304 on 30 August, 1990 and state:

(a) whether amounts are being deposited regularly in the Central Road Fund as per the Central Road Fund Resolution;

(b) if so, whether the accruals in the Central Road Fund have been made available for disbursements;

- (c) if so, the details thereof; and
- (d) if not, the action taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) to (c). The accruals to the Central Road Fund, as provided for in the Resolution adopted by both Houses of the Parliament in May, 1988, have not been made available for disbursement so far.

- (d) The issue is under active consideration of the Government.

[English]

**Construction of Bridge Over Camday Creek**

1365. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government propose to provide any assistance to the Gujarat Government for laying a pipeline from the Narmada river to the Hogha Coast in Bhavnagar district in Saurashtra by constructing a bridge over the Camday Creek;

(b) if so, the details thereof;

(c) the total expenditure involved on this project; and

(d) to what extent laying of a pipeline will provide drinking water to the drought prone areas/region?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) No project proposal has been received from the State Government of Gujarat for central

assistance for laying the pipeline from the Narmada river.

- (b) to (d). Do not arise.

**Complaints against Chairman of Rashtriya Chemicals and Fertilizers Limited**

1366. PROF. MADHU DANDAVATE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether complaints of irregularities allegedly committed by the Chairman and Managing Director of the Rashtriya Chemicals and Fertilizers (RCF) have been received by the Government;

(b) if so, the details thereof and whether they are being investigated;

(c) if so, whether the reported indiscreet purchases of platinum catalysts, fax machines and personal computers reveal any wastage of foreign exchange;

(d) if so, whether reported irregularities involved loss to the public sector company due to deposit of funds in Canara Bank at lower rates after borrowing from the State Bank of India at higher rates; and

(e) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) and (b). Complaints of irregularities allegedly committed by the Chairman and Managing Director of Rashtriya Chemicals and Fertilizers who is presently under suspension have been received. The Central Bureau of Investigation (CBI) are investigating the cases involving allegations against him in regard to (i) purchase of Jute and HDPE bags made through the Central Purchase

Committee; (ii) award of contracts for painting of various plants; and (iii) award of contract to a firm for purchase of special type of packing material. Certain other complaints are also being probed into.

(c) Purchase of Platinum Catalyst; FAX machines; and personal computers were made from Indian parties and no payment was made by RCF in foreign exchange.

(d) and (e). RCF did not borrow any funds from State Bank of India for investing with Canara Bank.

[*Translation*]

#### **Waiting List for Telephone Connections in Madhya Pradesh**

1367. SHRI SATYNARAYAN JATIYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections at Ujjain, Indore, Ratlam, Mandsore and Neemach in Madhya Pradesh upto November, 1990;

(b) the steps being taken by the Government for providing new telephone connections from each exchange; and

(c) the time by which telephone connections would be provided to all the enlisted persons?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Number of persons on the waiting list for telephone connections as on 30.11.90 are i) Ujjain-1635, ii) Indore-33267, iii) Ratlam-1550, iv) Mandsour-641 and v) Neemuch-85.

(b) and (c). The draft 8th Plan proposals envisage to contain the waiting period for telephone connections to an average one year for telephone exchanges of capacity 5000 lines or more and to provide telephone on demand in exchanges of capacities below 5000 lines. With these objectives the expansion plan are drawn for clearing the present waiting list progressively during the Eighth Plan period subject to timely availability of equipment.

[*English*]

#### **Expansion of Rural Telecommunication Services in Karnataka**

1368. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have a proposal to expand telecommunication services in States during the Eighth Plan; and

(b) if so, the details or steps proposed to be taken to expand telecommunication network in the rural areas of Karnataka during Eighth Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) Draft Eighth Plan proposals for expansion of Telecom services in the rural areas of Karnataka telecom circle include:—

— Telephone on demand by 31.3.95 from all exchanges. (less then 5000 lines capacity)

- Provision of Public Telephone in all Gram Panchayats.
- Addition of around 96,000 lines of Switching equipment in the Rural areas has been proposed to this effect.

**Privatisation of ITDC Hotels**

1369. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal under consideration of the Union Government to privatise some hotels of the India Tourism Development Corporation; and

(b) if so, the details of such hotels and the reasons for taking such decision?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) There are proposals to reconstruct some hotels by forming joint venture companies but there is no proposal to privates any ITDC hotel.

(b) As there is no proposal to privatise ITDC hotels, the question of giving details of such proposals does not arise.

**Recruitment in Posts and Telegraphs Department**

1370. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to make new recruitment against vacancies in different categories of posts in posts and Telegraphs Department; and

(b) if so, the number of posts created and proposed to be filled up against the total sanctioned posts during the current financial year, category-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) and (b). *Department of Posts:* The details of the number of posts sanctioned for creation in different categories during the current financial year in the Department of Posts are given in the enclosed Statement. These are filled up by different recruiting units of the Department as per recruitment rules. No time frame can be fixed for actual filling up of vacancies.

*Department of Telecom:* The information in respect of Department of Telecom is being collected and will be laid on the Table of the House.

**STATEMENT**

The details of the number of posts created in different categories during the current financial year are as under:—

<i>Sl. No.</i>	<i>Name of Posts</i>	<i>No. of Posts created</i>
1	2	3

**Mail Mechanisation Project**

1. Manager (STS Group 'A' of Engineering Cadre)

1

<i>Sl. No.</i>	<i>Name of Posts</i>	<i>No. of Posts created</i>
1	2	3
2.	Senior Engineer (Group 'A' J.T.S.)	4
3.	Assistant Engineer (Group 'B')	12
4.	Technician (Group 'C')	1
5.	Skilled Labour (Clearer) Group 'D'	3
6.	Hindi Officer (GCS Group 'B')	1
7.	Postal Assistants (Group 'C')	2400
8.	Sorting Assistants "	334
9.	Sorting Postmen "	151
10.	Postmen "	2359
11.	Drivers "	60
12.	Staff Car Driver in the Directorate	1
13.	Postal Assistants	Group 'C' (Speed Post) 79
14.	Sorting Assistants	" "
15.	Postmen	" "
16.	Inspector Railway Mail	" "
17.	Inspector Post Offices	" "
18.	Lower Selection Grade	" "
19.	Assistant Superintendents Railway Mail Service	" "
20.	Superintendent Railway Mail (Group 'B')	" 1
21.	Group 'D'	" 79

[Translation]

**Syphon Across River Kamla**

1371. SHRI BHOGENDRA JHA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the construction work of Syphon on Western Kosi Canal across Kamla river in Bihar has commenced;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the extent to which construction of mainstream of Western Kosi Canal and its tributaries has been completed and the time by which the remaining work is likely to be completed; and
- (d) whether the allocation made for the Western Kosi Canal and its tributaries has been withdrawn by the State Government?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). The Government of Bihar has issued letter of intent allocating the work to M/s. N.P.C.C. Limited recently.

(c) The progress achieved till March, 1990 on Western Kosi Canal distribution network is as below:

Earth work	60 per cent
Lining work	80 per cent
Structures	35 per cent

The entire work of main branch and distributaries of Western Kosi Canal is scheduled to be completed by 1994-95.

(d) The funds are released according to requirement and stage of works.

[English]

**Service to Dependents of Deceased Employees**

1372. SHRI A.K. ROY: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether there are instructions of the Government to provide employment to the dependents of the deceased employees;
- (b) whether it is a fact that these instructions are not being followed in the Fertilizer Corporation of India, Sindri Unit;
- (c) if so, the number of such cases which have come to the notice of the Government so far; and
- (d) the action taken or proposed to be taken to mitigate the legitimate claims of the dependents of its deceased employees?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) and (b). There are no Government instructions to Fertilizer Corporation of India or other Public Undertakings under the administrative control of the Department of Fertilizers to provide employment to the dependents of deceased employees.

(c) and (d). Do not arise.

**Rehabilitation of Gulf Evacuees**

1373. PROF. K.V. THOMAS: SHRI RAMESH CHENNI-THALA: SHRI MORESHWAR SAVE: PROF. P.J. KURIEN: SHRI A. VIJAYARAGHAVAN: DR. VENKATESH KABDE: SHRI PALAI K.M. MATHEW: SHRI MULLAPPALLY RAMA-CHANDRAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps taken by the Union Government so far to rehabilitate the Indians evacuated from Kuwait and Iraq;

(b) whether the Government have received any memorandum from the Government of Kerala with regard to rehabilitation of these evacuees; and

(c) if so, the details thereof and action taken by the Government thereon?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):**

(a) The Government of India have not so far rehabilitated the repatriated Indians from Iraq and Kuwait.

(b) and (c). The Government have received a memorandum from Chief Minister of Kerala referring, inter-alia, to the measures for early rehabilitation of the returnees and setting up of a committee and fund for this purpose. These recommendations are under consideration.

*[Translation]*

**Service Conditions of Telecom Commission Employees**

**1374. SHRI HARISH RAWAT:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether proposal regarding the pay, service conditions, promotion etc. in respect of employees of different categories has been formulated by the Telecom Commission;

(b) if so, the details thereof;

(c) whether this proposal has been accepted by the Unions of employees; and

(d) if so, the time by which this entire process is likely to be completed?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) A scheme consisting of the following two components has been introduced in the Department of Telecom.

(i) Restructuring of the existing technical and allied cadres and formation of new cadres in groups C&D.

(ii) Biennial Cadre Review of Groups C&D officials on completion of 26 years service and who are covered under one time bound scheme.

(b) New cadres of Telecom. Technical Assistant and phone Mechanic will be created in the pay scales of Rs. 975-1540 and Rs. 1320-2040 respectively. Similarly new cadres of Sr. Telecom Operating Assistant and Sr. Assistant will also be created in the pay scales of Rs. 1320-2040 and Rs. 1640-2900 respectively. There will not be any new recruitment from the open market in the cadres of Lineman, Wireman, Cable Splicers, Technician, Transmission Assistant, Wireless Operator, Auto Exchange Assistant and Phone Inspector. The existing cadres affected by above restructuring will be provided promotions under biennial cadre review on completion of 26 years service and who are covered under one time bound scheme.

(c) Largely it has been accepted by the Unions.

(d) By 1991.

**Bureau-Fax Services***[English]*

1375. SHRI HARISH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have decided to extend the Bureau-Fax services in hilly areas of Uttar Pradesh;

(b) if so, whether the Government have received suggestions for making available this facility in main cities of these regions; and

(c) if so, the details thereof and the time by which these Bureau-FAX Services are likely to be provided in these cities?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) Yes, Sir.

(c) During the year 1991, Bureau-FAX Services will be provided at Dehra Doon, Nainital and Almora. Provision of services is also planned at the other District Headquarters viz. Chamoli, Uttar Kashi, Tehri, Pauri, Pithoragarh and important places like Rishi Kesh (Haridwar), Haldwani and Shrinagar (Garhwal) during the 8th Five Year Plan.

**Development of Coconut Plantations**

1376. PROF. P.J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Coconut Development Board has formulated any scheme for the development of coconut plantations for 1990-91;

(b) if so, the details thereof; and

(c) the funds made available to coconut growing States, Scheme-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) and (b). Yes, Sir. The schemes formulated by the Coconut Development Board for the development of coconut for 1990-91 are, production of quality planting material, expansion of area under coconut, improving productivity of coconut, integrated control of major pests and diseases, establishment of coconut Technology Development Centre for post harvest processing and marketing of coconut, publicity and propaganda unit and conducting surveys and evaluation studies.

(c) Under the various schemes taken up in different States by the Coconut Development Board, the funds allotted are as follows:—

<i>Sl. No.</i>	<i>State</i>	<i>Rs. in lakhs</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Kerala	47.000
2.	Karnataka	19.725
3.	Tamil Nadu	12.750

<b>Sl. No.</b>	<b>State</b>	<b>Rs. in lakhs</b>
<b>1</b>	<b>2</b>	<b>3</b>
4.	Bihar	11.425
5.	Tripura	7.590
6.	Assam	6.530
7.	Madhya Pradesh	4.730
8.	Orissa	4.750
9.	Andhra Pradesh	4.730
10.	West Bengal	2.000
11.	Maharashtra	1.730
12.	Gujarat	1.150
13.	Goa	1.140
14.	Andaman & Nicobar Islands	0.750
15.	Pondicherry	0.200
16.	Manipur	0.120

**Allocation of Funds to States to Improve Intra-State Roads**

1377. DR. VENKATESH KABDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government propose to allocate more funds to States to improve Intra-State roads to villages;

(b) the amount spent by different States Government for Intra-State road development during the last three years and percent-

age of allocation of the Union Government; and

(c) the steps, the Union Government propose to take ensure better roads in rural area of the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) to (c). Information is being collected and will be laid on the Table of the House.

[Translation]

**Promotion of SC and ST Employees in Department of Posts Telegraphs In Bihar**

**1378. SHRI TEJ NARAYAN SINGH:**  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of employees of the Department of Posts and Telegraphs in Bihar promoted to Class II posts on ad hoc basis and the number of employees belonging to Scheduled Castes and Scheduled Tribes among them during 1989 and 1990;

(b) whether any complaints have been received regarding non-implementation of the Government orders in connection with the promotion of Scheduled Castes and Scheduled Tribes employees of the Department in the State; and

(c) if so, the action taken thereon?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) *Department of Posts:* The information in respect of Department of Posts.

	<i>No. of ad hoc promotions</i>	<i>SC/ST</i>
1	2	3
1989	9	Nil
1990	Nil	Nil

The officials of SC/ST communities could not be given ad hoc promotion as none of these categories was available within the eligibility zone.

(b) and (c). Question does not arise in view of reply to (a) above.

*Department of Telecom:* The information in respect of Department of Telecom. is being collected and will be laid on the table of the House.

**Aided Irrigation Projects of Bihar**

**1379. SHRI TEJ NARAYAN SINGH:**  
Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of irrigation projects

being implemented in Bihar with the assistance from the Union Government and the World Bank;

(b) the amount spent and the progress made on these projects so far, project-wise;

(c) the time by which these projects are likely to be completed; and

(d) the estimated cost of these projects, project-wise?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) to (d). There is only one on-going irrigation project in Bihar with World Bank assistance namely, Bihar Public Tubewells Project, the details of which are as follows:—

<i>S.I.No.</i>	<i>Name of the Project</i>	<i>Total Project cost at appraisal</i>	<i>Amount of assistance</i>	<i>Date of agreement</i>	<i>Credit closing date</i>	<i>Cumulative utilisation as on 30th Nov. 1990</i>
1	2	3	4	5	6	7
1.	Bihar Public Tubewell (Cr. 1737-IN)	Rs. 129.69 crores (US \$ 99.7 million)	SDRs 59.5 m. (US \$ 68.0m)	13.1.87	31.5.94	US \$ 11.730m.

[English]

**Production of Major Crops**

1380. DR. A.K. PATEL:

SHRI SHANKERSINH  
VAGHELA:

Will the Minister of AGRICULTURE be pleased to state:

- (a) the targets fixed for the current year for the production of major crops like wheat, rice and pulses;
- (b) whether these targets were revised later on;
- (c) if so, the details thereof; and
- (d) the target achieved so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) The national targets of production of major foodgrains crops for 1990-91 are given below:—

(million tonnes)

Wheat	54.50
Rice	73.70
Pulses	15.00

(b) No, Sir.

(c) Does not arise.

(d) As per preliminary assessment, the target of production of kharif foodgrains are expected to be achieved or exceeded.

**Plan to Expand Tourism**

1381. DR. SUDHIR RAY: Will the Minister of TOURISM be pleased to state:

- (a) whether there is any plan under consideration of the Union Government to expand tourism in the country;
- (b) if so, whether there is any proposal to develop amusement parks like Disneyland of United States of America; and
- (c) if so, the sites selected for such parks, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) Yes, Sir.

(b) No, Sir. The Central Government has no scheme to develop amusement parks like Disneyland of United States of America in the country.

(c) Does not arise.

**Release of Water Under Canals of Haryana, Rajasthan and Punjab**

1382. BABA SUCHA SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the quantum of water under canals of Haryana, Rajasthan and Punjab allotted to various districts of these States per one acre of land;

(b) whether there is any discrepancy in release of such water amongst these States;

(c) if so, the reasons therefor; and

(d) the steps taken or proposed to be taken to remove the anomaly ensure equitable distribution of canal water to all the districts of these States?

**THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA):** (a) to (d). The water allocations to the States of Haryana, Rajasthan and Punjab from inter-State rivers is as per agreements amongst them. To utilise these allocations, these State Governments have taken up techno-economically feasible irrigation projects. The water allowance in each project varies as it depends upon various factors, like, the availability of water, culturable commanded area to be provided with irrigation facilities, type of crops, irrigation intensity, soil climatic conditions, drainage conditions and availability of ground water for conjunctive use with surface water.

#### **Pak's Nuclear Capability**

**1383. SHRI MADHAVRAO SCINDIA: SHRI SHANTARAM POTDUKHE:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "India's nuclear dilemma" appearing in the 'Hindu' of 29 October, 1990;

(b) if so, whether it is a fact that the Carnegie Endowment for International Peace project on nuclear nonproliferation in a recent study came out with the fact that Pakistan, which had stockpiled weapons grade or near weapons grade uranium, has begun to machine it into weapons; and

(c) if so, the reaction of the Government's thereto?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):**

(a) Yes, Sir.

(b) Yes, Sir.

(c) Government are fully aware of the clandestine and weapons oriented nature of Pakistan's nuclear programme. India's deep concern about this has been conveyed to all concerned, including Pakistan. The security situation of India remains constantly under review. Government of India will take all necessary measures designed to cope with any threat that may be posed to India's security.

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#### **Conversion of Parliament House Telephone Exchange into Electronic Exchange**

**1384. DR. A.K. PATEL: SHRI SHANKERSINH VAGHELA:**

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to convert the Parliament House telephone exchange into electronic one so that complaints about malfunctioning of the existing exchange are removed; and

(b) if so, the progress made so far and likely time to be taken to complete the work?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) Yes, Sir. There is a proposal to replace the existing PABX in the Parliament House Annex by a 1000-line Electronic PABX.

(b) The order is already placed for procurement of 1000 lines EPABX. Which is likely to be commissioned by June, 1991.

#### **Policy Guidelines for Cellular Radio System**

**1385. SHRI LOKANATH CHAUDHURY:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Department of Telecommunications has been requested to finalise the policy guidelines regarding the manufacture of Cellular Radio System;

(b) if so, whether the guidelines have been finalised; and

(c) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) No, Sir. The policy guidelines in respect of manufacture of telecommunication equipment including Cellular Radio Mobile Systems are considered in the Telecom Commission.

(b) No, Sir.

(c) Does not arise.

#### **Cellular Radio System Unit in Orissa**

1386. **SHRILOKNATH CHOWDHURY:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Orissa State Electronic Development Corporation has submitted an application for grant of letter of intent to set up an industrial unit to manufacture Cellular Radio System; and

(b) if so, the details thereof and action taken by the Union Government on this proposal?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH):** (a) Yes, Sir.

(b) M/s. Orissa State Electronics Development Corporation Limited had made an

application on 21.5.1986 for grant of an Industrial Licence for manufacture of 2 Nos. Cellular Radio Systems per annum in a factory to be located at Bhubaneswar in Puri District of Orissa. The proposal envisaged an investment of Rs. 235 lakhs in the project. The proposal was rejected along with 15 other applications pending policy decision regarding introduction of such services in the Telecommunication network in India.

#### **Supply of Diesel for Agriculture Purposes**

1387. **SHRI KUSUMA KRISHNA MURTHY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have assessed the adverse effect on Kharif and Rabi Crops as a result of reduction in the supply of diesel;

(b) if so, the details thereof;

(c) whether Government have decided to issue "diesel ration cards" to the consumers particularly for tractors and pump-sets used for agriculture purposes; and

(d) if so, the modalities of the scheme worked out in this regard?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** (a) and (b). In view of the current oil crisis, certain restrictions were imposed on supply of diesel (HSD) to retail outlets throughout the country from October, 1990 by the Ministry of Petroleum and Chemicals. Since the restrictions on release of HSD coincided with the Kharif harvesting season and Rabi sowing season, instructions were issued to Oil Companies to meet the agricultural demand on priority, in consultation with State Governments. How-

ever, Rabi sowing and transportation of farm produce were affected in some States, though marginally.

(c) and (d). No, Sir. However, some States have introduced different measures in this regard in accordance with the local conditions and priorities. These include identification cards to farmers owning tractors and pumpsets, allocation slips to farmers for specific requirements etc.

#### **Construction of Sub-Markets in Punjab**

1388. SHRI KAMAL CHAUDHRY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have allocated any amount as Central Assistance to Punjab for constructing sub-markets during 1989-90 and 1990-91;

(b) if so, the details thereof and the number of sub-market buildings taken up for construction in Punjab, district-wise;

(c) the amount released for the building of such sub-markets, district-wise;

(d) the amount required for completing such sub-market buildings; and

(e) the time by which these buildings are likely to be completed?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) An amount of Rs. 2.50 lakh and Rs. 6.00 lakh was sanctioned as second instalment of central assistance for the development of 17 primary markets (sub-markets) during 1989-90 and 1990-91 respectively. Administrative approval has been accorded during 1990-91 for release of Rs. 24.00 lakh for the development of additional 6 sub-markets.

(b) and (c). The central assistance is provided for the construction of building and development of other infrastructural facilities in the sub-markets. Buildings in 17 sub-markets have been taken up for construction in Punjab during 1989-90 and 1990-91. The details regarding the number of sub-market buildings taken up for construction year-wise and district-wise is given below.

<i>Year</i>	<i>Name of the District</i>	<i>Name of the Sub-market</i>	<i>Amount Released</i> (Rs. in Lakhs)
1	2	3	4
1989-90	Faridkot	1. Tharaj 2. Chugawan 3. Chandnawan 4. Bhagranा	0.50 0.50 0.50 0.50
	Patiala	5. Chhahar	0.50
	Sangrur	6. Mehma Sarja	0.50
1990-91	Bhatinda	7. Lehra Mhabat 8. Raike Kalan	0.50 0.50

Sl.No.	Name of the Project	Total Project cost at appraisal	Amount of assistance	Date of agreement	Credit closing date	Cumulative utilisation as on 30th Nov., 1990
1	2	3	4	5	6	7
	9. Dhadé				0.50	
	10. Kararwala				0.50	
	11. Kutiwal Kalan				0.50	
	12. Kusla				0.50	
	13. Bhaliana				0.50	
	14. Lalbai					
	Sangrur					0.50
	Faridkot					

<i>S.I.No.</i>	<i>Name of the Project</i>	<i>Total Project cost at appraisal</i>	<i>Amount of assistance</i>	<i>Date of agreement</i>	<i>Credit closing date</i>	<i>Cumulative utilisation as on 30th Nov., 1990</i>
1	2	3	4	5	6	7

16. Kalajhar

17. Kothala

0.50

(d) As provided in the project proposals, an amount of Rs. 52.50 lakh is required to complete the sub-market buildings in respect of 5 markets and an amount of Rs. 94.74 lakh is required for completion of 12 sub-markets sanctioned during 1989-90 and 1990-91 respectively.

(e) The State Government is required to complete the buildings and furnish utilisation certificate within 12 months from the date of sanction of central assistance.

**Mandays Generated Under Jawahar Rozgar Yojana in Punjab**

1389. SHRI KAMAL CHAUDHRY: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of mandays generated in Punjab during 1990 till date under the Jawahar Rozgar Yojana; and

(b) the number of mandays proposed to be generated during the next six months?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) 14.41 lakh mandays are reported to have been generated in Punjab from January, 1990 to the end of November, 1990 under Jawahar Rozgar Yojana (JRY).

(b) At the present level of allocation of funds under JRY, wage levels and the ratio prescribed for expenditure on wages and material on works, 27.89 lakh mandays are likely to be generated in the State during the next six months' period starting from December, 1990 to May, 1991.

12.01 hrs.

**RE: ALLEGED THREAT OF ARREST TO THE SPEAKER LOK SABHA BY SHRI SUBRAMANIAM SWAMY, A UNION MINISTER—CONTD.**

[*Translation*]

(*Interruptions*)

SHRI RAM DHAN (Lalganj): Arrest Shri Swamy. (*Interruptions*)

MR. SPEAKER: Please sit down.

(*Interruptions*)

MR. SPEAKER: I would like all the hon. Members to first sit down. What are you doing?

(*Interruptions*)

MR. SPEAKER: Ram Dhan ji, what do you want to say, first listen to me.

(*Interruptions*)

MR. SPEAKER: Please be quiet and sit down.

(*Interruptions*)

MR. SPEAKER: Advani ji, please ask them to take their seats. Only then the proceedings of the House would start.

(*Interruptions*)

MR. SPEAKER: Madhu Dandavateji, please tell them to sit down so that I may start the proceedings of the House. I would urge the party leaders to please take their seats.

Subhashini ji, go to your seat.

(*Interruptions*)

[*English*]

MR. SPEAKER: I appeal to the leaders

of all the parties to ask their Members to go to their seats.

take your seats. Ram Dhan ji, Joshi ji, Kabde ji, please go to your seats.

(*Interruptions*)

MR. SPEAKER: Devendra Yadav ji, please sit down...

(*Interruptions*)

SHRI RAM DHAN: No compromise can be made on this issue. First of all expel Shri Swamy. You are our custodian, you are supposed to protect the dignity of the House, it does not affect you only but the entire House. You cannot do like that... (*Interruptions*)

MR. SPEAKER: Ram Dhan ji, please sit down...

(*Interruptions*)

SHRI RAM DHAN: This is the question of the dignity and honour of the House. You are the custodian of the dignity of the House. (*Interruptions*)

MR. SPEAKER: I am referring to the same thing to you.

(*Interruptions*)

MR. SPEAKER: Ram Dhan ji, you are senior Member of the House, please go to your seat and sit down.

(*Interruptions*)

SHRI RAM DHAN: It is the question of the dignity of the House and not a personal issue. You should exercise your powers under the provisions of anti-defection law to give your ruling as this defection has affected the entire country... (*Interruptions*)

MR. SPEAKER: First all of you take your seats.

(*Interruptions*)

MR. SPEAKER: I request you to please

(*Interruptions*)

MR. SPEAKER: I shall listen to all, but first all of you sit down.

(*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): On a point of order, Sir. (*Interruptions*)

MR. SPEAKER: Let them sit down. Only then I will listen to you.

(*Interruptions*)

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I have also a point of order.

MR. SPEAKER: How can I hear your point of order. First of all, please sit down.

(*Interruptions*)

MR. SPEAKER: Devendra Yadav ji, Nathu Singhji, please sit down Chhedi Paswan ji, Agnihotri ji, why are you standing up again. Please sit down.

(*Interruptions*)

MR. SPEAKER: I would once again appeal to all the hon. Members. I know that all of you are interested in carrying on the proceedings of Parliament and you are in favour of Parliamentary democracy. I would like all of you to kindly cooperate in conducting the proceedings of the House properly.

(*Interruptions*)

MR. SPEAKER: Please sit down, all of you, Kindly sit down first. I will just call Shri Subramaniam Swamy.

(*Interruptions*)

[*English*]

MR. SPEAKER: Please take your seat.

(*Interruptions*)

[*English*]

[*Translation*]

MR. SPEAKER: Please sit down.

(*Interruptions*)\*

[*English*]

MR. SPEAKER: Nothing will go on record.

(*Interruptions*)\*

[*Translation*]

MR. SPEAKER: Others will listen to you, you should also listen to them. I will urge all of you to please take your seats.

(*Interruptions*)

[*English*]

MR. SPEAKER: Please take your seats.

[*Translation*]

Ram Dhan ji, I request you to sit down and listen to Shri Swamy.

(*Interruptions*)

MR. SPEAKER: Go to your seats. Tell me how can I hear you.

[*English*]

How do I hear You? I cannot hear. Please take your seats.

[*Translation*]

I am unable to hear anything. I will listen only when you sit down.

(*Interruptions*)

MR. SPEAKER: Let me hear his point of order.

(*Interruptions*)

MR. SPEAKER: How do I hear you? I cannot hear anything. They must all go and resume their seats and then I will hear your point of order.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Please sit down.

[*English*]

I would appeal to all the leaders of the parties to assist me to run the House.

(*Interruptions*)

MR. SPEAKER I will appeal to the various leaders of the parties to assist me in running the House. I request the Members to go to their seats.

[*Translation*]

MR. SPEAKER: Please take your seats.

(*Interruptions*)

MR. SPEAKER: All of you go to your seats. I will not hear unless you go to your seats.

(*Interruptions*)

MR. SPEAKER: All of you sit down. I will ask Shri Madhu Dandavate to ask the members of his party to sit down.

(*Interruptions*)

\*Not recorded.

**SHRI RAM NAIK:** Mr. Speaker, Sir, I have a point of order. (*Interruptions*)

**MR. SPEAKER:** I will hear it only when all the Members take their seats.

(*Interruptions*)

**MR. SPEAKER:** Ram Naik ji, what is your point of order?

(*Interruptions*)

[*English*]

**SHRI RAM NAIK:** My point of order is that under Rule 184 I have given a Censure Motion against Dr. Subramaniam Swamy for his reported conduct. Now unless that issue is debated fully it would not be desirable and it would not be in the democratic way that he makes a speech. (*Interruptions*)

[*Translation*]

**MR. SPEAKER:** I will hear you one by one. You have finished your point of order. Please take your seat.

(*Interruptions*)

**MR. SPEAKER:** I am listening to Shri Ram Naik. Please take your seats.

(*Interruptions*)

**SHRI RAM NAIK:** That is why this issue is related with the sovereignty of the House and first of all we would like to know as to what has happened. After this, the concerned Minister may make a statement. Allowing him to make his statement first is an effort to create (*Interruptions*) confusion and so my censure Motion should be taken up first for discussion. (*Interruptions*)

**MR. SPEAKER:** Please take your seat. I have listened your point of order. This is no point of order.

**SHRI NATHU SINGH (Dausa):** I have also given a notice of Censure Motion in this

regard. Unless, the censure Motion is taken up for debate in the House, Dr. Subramaniam Swamy should not be allowed to speak here. Therefore, I therefore, urge that...

**MR. SPEAKER:** I don't want to listen that. I have to take a decision that in this respect. I have heard you.

(*Interruptions*)

**SHRI MADAN LAL KHURANA:** I would like to say that it is written on page 588 in the Book of Kaul and Shakdhar that.

[*English*]

Censure Motion can be moved against the Council of Minister or an individual Ministers or a group of Ministers.

[*Translation*]

I have moved a Censure Motion under Rule 184. The convention of this House has been to give priority to a No-Confidence Motion or a Censure Motion. I request that the discussion on the Censure Motion should be taken up first and then, he should make his statement.

**MR. SPEAKER:** Mr. Jatiya. Mr. Jena, I will listen to you. Please take your seat. I am listening to Shri Jatiya.

**SHRISATYNARAYAN JATIYA (Ujjain):** Mr. Speaker, Sir, the level on which this discussion has been raised and the personality who is involved in this discussion have become a question of dignity of our set-up and it has been raised in the House.

**MR. SPEAKER:** Please come to your point of order. What is your point of order?

**SHRI SATYNARAYAN JATIYA:** My point of order is that....

**MR. SPEAKER:** What can I do if you want to make a speech in the garb of a point of order.

**SHRI SATYNARAYAN JATIYA:** Mr. Speaker, Sir, so long as everything goes on according to the provision of the Constitution and we are a sovereign state in a democratic set up and if somebody utters certain uncalled for remarks against a person of your status, who is custodian of this Lok Sabha, it can not be tolerated and it is shameful for us. (*Interruptions*)

**MR. SPEAKER:** All right, I have heard you. Please take your seat. Mr. Jena.

[*English*]

**SHRI SRIKANTA JENA (Cuttack):** Yesterday when we raise this matter you told that during the lunch hour you would meet the leaders of different political parties and then decide. Then the hon. Deputy Speaker, announced in the House that tomorrow the hon. Speaker will announce something on this issue. But as yet nothing has been announced by you. (*Interruptions*)

[*Translation*]

**MR. SPEAKER:** What should I do, you don't let me announce.

**SHRI RAM DHAN:** Please announce.

**MR. SPEAKER:** I am saying, you don't let me announce. Please take your seat. I have followed you.

(*Interruptions*)

**MR. SPEAKER:** At present, I am not allowing you in this regard. Please take your seat. I shall now listen to Shri Ram Ganesh Kapse. Please take your seat.

**PROF. RAM GANESH KAPSE (Thane):** I have given a notice of Censure Motion on this issue. I met you to seek the permission to move the Censure Motion. Kindly allow me to move the same. The concerned Minister has said something different on this issue. If you give your ruling... (*Interruptions*)

**MR. SPEAKER:** Please take your seat.

**SHRI RAM DHAN:** Mr. Speaker, Sir, whole nation is awaiting your decision eagerly. The words "Dharma Chakra Pravartnaya" are inscribed above your seat. You should do say something to uphold the sanctity of these words. The dignity of this House is in your hands and it is your foremost duty to uphold the Constitution. Such incidents are taking place like an epidemic in all the Legislative Assemblies of all the country. If you are being threatened to be arrested like this, such threats will be given to the speakers of state assemblies also. Therefore, immediate steps should be taken to check such tendencies and Shri Subramaniam Swamy should be dismissed. Yesterday, you had said that action will be taken after discussing the issue with all the leaders. But today, you are not saying anything in that regard. (*Interruptions*)

**SHRI ARIF MOHAMMAD KHAN (Bahrain):** Mr. Speaker, Sir, I would like to submit that if what Shri Subramaniam Swamy had said is true then, it is a case of contempt of the House and breach of privilege. Sir, my submission is that Shri Subramaniam Swamy is not a Member of this House. If this becomes a question of breach of Privilege and contempt of the House, it has to be sent to the other House for taking action against him. (*Interruptions*) I would only like to submit that until the action, which has to be taken against Shri Swamy, is completed his entry in the Lok Sabha should be banned. Shri Swamy should not be allowed to speak from the bench, from where he was trying to speak, because he is an accused person and also not an hon. Member of this House. Since he is an accused person, he should not be allowed, he should not be allowed to speak and his entry in the Lok Sabha should be banned. (*Interruptions*)

[*English*]

**SHRI JASWANT SINGH (Jodhpur):** Mr. Speaker, Sir, you were willing to condone the reported conduct of a Member of the Union Council of Ministers, even unconditionally. You were good enough and large

[Sh. Jaswant Singh]

hearted-enough to say, "No matter, I do not pay much heed to what has happened". You were ready to condone it. I am given to understand that in the meeting that took place with the leaders of all the parties a decision was taken that the Minister...

MR. SPEAKER: I will tell the House.

SHRI JASWANT SINGH: I wish to make a submission, Sir. (*Interruptions*) There, a decision was taken that unconditional apology would be tendered to the House unconditional apology would not be with any 'ifs and buts'. Since this morning, you have witnessed, Sir, that a large number of hon. Members of Parliament, from all parties seem to be agitated about it. (*Interruptions*) I correct myself. Congress party is not a part of it. (*Interruptions*) All the parties share a sense of grievance about what has taken place, as an institutional damage. (*Interruptions*) Sir, now I am told that the Congress party has also agreed. But some parties are not agreeing to it. So, all the parties are not agreeing to it. But a large majority in the House does definitely take it as an institutional damage. A large number of hon. Members of Parliament are still aggrieved about it despite what the leaders have decided with you in the chamber. There are only two courses open and I make the submission to you in all seriousness.

Firstly, you reconvene the meeting of the entire leadership of the party. I would request the leadership to take into account what their back-benchers are saying.

Secondly, if that be not acceptable to the leadership or to you, then, I think, the censure motion that has been moved by very many hon. Members of Parliament be taken up. Let the House vote on it. I do not think there is third option. (*Interruptions*) I think, you ought to.

These are the two options available to you. (*Interruptions*) The Leadership will have to take into account what the back-benchers

are saying. This is my submission to you.

SHRI PIYUS TIRAKY (Alipurduars): Mr. Speaker, this House is run by certain rules. All the rules that are existing now have been violated.

[Translation]

He has brought disgrace to the position he is occupying. I urge that he should resign from his post and should go back to his constituency. This is my point of order.

[English]

DR. BIPLAB DASGUPTA (Calcutta South): Sir, this is not a personal matter to be resolved between the Member, the Minister, and yourself. It is a matter which concerns the whole House because while making such wild attacks, the Minister has insulted the whole House. For that reason, any settlement, which has been reached before, should be reconsidered by all the leaders.

I will request you that the censure motion, which has been moved, should be considered because this is not a matter of one individual Member and for the Speaker to decide. It is a matter for the entire House to decide. This insult will not be swallowed by the whole House. As Mr. Arif Mohammad Khan has said earlier, I think, until and unless he is censured, he is put to the dock and the whole feeling of the House is communicated to him by you, we will not allow this Member to open his mouth in this House. We will not permit him to speak. (*Interruptions*) He has no right to sit in this House. (*Interruptions*) I want to request you to write to the Presiding Officer of the other House to which he belongs. In this House also, you should take stern action against this Member as desired by Members of both the House of Parliament. he has not right to sit here. (*Interruptions*)

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, whatever happened day be-

fore yesterday figured in the press and you as well as the entire House is aware of what happened thereafter in this House. You had to announce a decision in this House today but keeping in view the mood of the hon. Members you decided to call Shri Subramaniam Swamy. Now you are observing the reaction of the House. You will be informing the House the developments that took place in the meeting of party leaders and I need not comment on it but I want to submit this that none of the hon. Members of this august House is prepared to let Dr. Subramaniam Swamy go scot free. I want to say in very unambiguous terms that Dr. Subramaniam Swamy will not be pardoned. And Subramaniam Swamy.....\*..... The Members of the House do not want to see Shri Subramaniam Swamy in the Cabinet. He has brought bad name to the political system of this country.

MR. SPEAKER: Your allegatory remarks will not go on record.

(*Interruptions*)

MR. SPEAKER: The allegations as levelled by you will not go on record.

(*Interruptions*)

SHRI NITISH KUMAR: Mr. Speaker, Sir, the leader on whom various types of allegations have been levelled and who has threatened to get the hon. Speaker arrested is something beyond his jurisdiction. Ironically he happens to be the Law Minister but instead of maintaining the law and order of the country he is creating disorder...(*Interruptions*)

Mr. Speaker, Sir, no one is prepared to listen to a person who has threatened to arrest the hon. Speaker and he will not be pardoned. Mr. Speaker, Sir, in view of this, I request you not to hold any meeting in this regard. You may kindly allow discussion on the Censure Motion straightaway which has

been brought before the House and ban the entry of Dr. Subramaniam Swamy in this House...(*Interruptions*)

[*English*]

SHRI IBRAHIM SULAIMAN SAIT (Manjeri): Mr. Speaker, Sir, leaders of small parties are never consulted in such important matters. You call some leaders and take decision. I protest against this behaviour. Leaders of smaller parties should also be taken into consideration while taking a decision. I, therefore, appeal to you that when we are seized of the matter, our opinion should also be considered in the matter before taking a decision. (*Interruptions*)

[*Translation*]

SHRI SATYA PAL MALIK (Aligarh): Mr. Speaker, on a point of order, Sir, there has been a violation of the rules of procedure?

MR. SPEAKER: What is your point of order. In what respect the rules of procedure have been violated?

SHRI SATYA PAL MALIK: Mr. Speaker, Sir, there has been a violation of the rules of procedure cause this matter cannot be termed as a matter of the other House merely because the the concerned Minister about whom we are having a discussion is a Member of the other House. We should be very clear about this. I want your ruling as well as your opinion on this issue. He has showed disrespect to the House and the Chair. Since this incident took place in this House, it is only Lok Sabha which is competent to take action in this matter...(*Interruptions*)

SHRI K.C. TYAGI (Hapur): Mr. Speaker, Sir, during the course of discussion yesterday I had made a request and I am reiterating the same today. I want that the discussion, which took place between you, Subramaniam Swamy and Satya Prakash

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\*Expunged as ordered by the Chair.

[Sh. K.C. Tyagi]

Malviya ji, should form part of the proceedings and that you give your ruling on this issue. (Interruptions)

[English]

SHRI TARIT BARAN TOPDAR (Barackpore): Sir, there are two alternatives. Either you have to put him in the dock and hear him from the dock or you have to allow the censure motion to be moved in the House....(Interruptions)

[Translation]

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Mr. Speaker, Sir, it is now clear that the incident reported in yesterday's newspaper is totally correct and whatever has been said by our respected Shri Satya Prakash Malviya yesterday is incorrect. Mr. Speaker, Sir, had the same thing been said by Shri Subramaniam Swamy outside the House, I would have lodged a F.I.R. against him and filed a criminal suit. It is a fit case of criminal suit. The only concession in his case could be that being a Minister, he should not be handcuffed. But he should be dismissed.

(Interruptions)

SHRI ARIF MOHAMMAD KHAN: He should be dismissed.

MR. SPEAKER: Arif Sahab, he is also an hon. Member of the House. Therefore, we should not go to that extent.

(Interruptions)

MR. SPEAKER: Please take your seat. I have heard you.

SHRI SHOPAT SINGH MAKKASAR: Mr. Speaker, Sir, such a detestable person has no right to come to Lok Sabha... (Interruptions)

SHRI SHARAD YADAV (Budaun): Mr. Speaker, Sir, I agree that the hon. party

leaders of this House met you in your Chamber. The history of this House reveals that there has not been a single occasion in the past when any leader has been defamed. The feelings of the people have been hurt badly because of this incident. You had taken a decision after consulting all the hon. leaders of various parties. It might have not hurt you and Congress colleagues....(Interruptions)... Shri Jaswant Singh has also suggested.....(Interruptions) .... The House has large number of hon. Members having different point of view. I humbly wish to apologise before all the leaders and inform them that the people have strong feelings and the decision taken in this regard is unacceptable to them. You should allow a full fledged discussion on censure motion. This is the appropriate time and we should act fearlessly so that the business of the House could be conducted smoothly. The entire truth should be brought before this House and the country so that the future generation may appreciate our courage of practising truth maintain decorum. I am not saying as to what verdict you are going to give. A full fledged debate should be held on it, the views of most of the Members should be determined. I humbly want to urge that you should allow a debate on this censure Motion.

SHRI GUMAN LAL LODHA (Pali): Mr. Speaker, Sir, I want to draw your attention towards the Supreme Court judgement 1965 (A.I.R. 745) in which there was a confrontation with the U.P. High Court. The High Court accepted the bail application of Keshav Singh and granted him bail. Thereafter the entire House decided not to refer this case to the Privileges Committee for examination but decided to arrest the High Court judge who had accepted the bail of Keshav Singh against the directions of the Speaker and produce him before the House. The President made a reference to the Supreme Court on this case. After the hon. President's reference, all the hon. Judges after 20 days' hearing gave their verdict in 1965 that the prestige, dignity decorum and rules of the House are supreme and all the hon. Members of House take the decision... (Interruptions) The judi-

ciary cannot interfere unless the fundamental rights have been violated in any way. I want to draw your attention towards this, because the whole House is very much exercised about it as on the international scene, the entire world is looking towards India. As Speaker of Lok Sabha, you are the custodian of the largest and greatest democracy in India. There could be nothing more serious and despicable than to threaten him to get arrested. Mr. Speaker, Sir, this 'insult to jury' is more intensive, because the accused is not an ordinary citizen of the country who might be ignorant about law and rules, but he is the Minister of Law and Justice...*(Interruptions)* ...It is a deplorable situation. I request you to admit this censure motion.

MR. SPEAKER: Shri Ram Vilas Paswanji...

SHRI RAM VILAS PASWAN (Hajipur): Mr. Speaker, Sir, since yesterday...

SHRI MAHADEV SHIWANKAR (Chimur): Mr. Speaker, Sir.

MR. SPEAKER: Shiwankarji, I will call you later. Shri Ram Vilasji...

SHRI RAM VILAS PASWAN: We are sorry to say that the Government has been trying to mislead the House since yesterday. After a news item was published in a 'Daily', the Hon. Prime Minister made a statement in that regard in the House yesterday, but he did not mention as to what had actually happened. He simply said to the Speaker that he apologised if his sentiments were hurt in any way. After that, the Minister of Parliamentary Affairs, Shri Satya Prakash Malviya for whom I have great regard...*(Interruptions)* I expected that Shri Satya Prakash Malviya would never speak 'Asatya' (untruth), but he has stated in clear terms that whatever has appeared in the Press is totally baseless and far from truth. This was the statement of the Minister of Parliamentary Affairs. Though I do not know as to what you would further announce, yet I have come to know that a meeting of all the

leaders of opposition was held, in which it was decided to seek an apology for it, but the House wants to know as to what had actually happened in the chamber. If it is a fact that the speaker has been threatened, then as I had said yesterday also, that this is not simply an issue concerning Shri Rabi Roy or Shri Subramaniam Swamy, but this is an issue of an institution and it is an issue which concerns the dignity of the office of the Speaker. When a murder is committed, one is prosecuted under section 302. Is there a greater offence than that of murder of the office of the Speaker...*(Interruptions)* I would like to request that House should be informed if the Speaker, has been threatened or an attempt has been made to destroy the dignity of the office of the Speaker. I think that all the leaders should reconsider this matter. We should also take note of what Shri Yashwant Sinha has said. What is your stand on this issue. The whole House should be taken into confidence...*(Interruptions)*

MR. SPEAKER: Shastriji, please take your seat. Let Shri Shiwankarji speak first.

PROF. MAHADEO SHIWANKAR: Mr. Speaker, Sir, I want to say that the Speaker's chamber is a part of this House. So, the incident which has occurred in the Chamber of the Speaker and the way Shri Subramaniam Swamy has threatened the hon. Speaker in his chamber, poses a great threat to our democracy. Mr. Speaker, Sir, if some one can threaten you, it means that whether it is the Law Minister or the Government, we can also be arrested by them anywhere and there is risk to our life and property and to the common man as well. If there is any threat to our democracy, this country may disintegrate...

MR. SPEAKER: Shiwankarji, speak something new. You are repeating the same thing.

PROF. MAHADEO SHIWANKAR: Mr. Speaker. I want to say that in case the censure motion cannot be admitted, let an adjournment motion be admitted.

MR. SPEAKER: You may sit now as you have made your point. Let Yadavendraji speak now.

(*Interruptions*)

SHRI YADVENDRA DATT (Jaunpur): The incident which is being discussed here is very shameful... (*Interruptions*)

MR. SPEAKER: All right. Let Shashtri ji speak first.

SHRI YAMUNA PRASAD SHASTRI (Rewa): Mr. Speaker, Sir, in the Parliamentary system, the conventions are not less important than the rules. Our Parliament is regulated through both the conventions as well as the rules. Sir, I would like to refer to one such convention which has not been mentioned by anyone here this time. Sir, you might be knowing that in 1978-79 here in this House late Shrimati Indira Gandhi has alleged of obstructing some officers from discharging their duty and admonishing them when they tried to reply to certain Parliamentary question. That issue was sent to the Privilege Committee later on where her act was treated as the breach of Privilege, because she had obstructed certain officers in discharging their faithful duties to the House. After that, a lot of discussion on that issue had taken place in this House and Shrimati Indira Gandhi thereafter became ready to tender an apology for her act, but the House decided not to accept her apology as her fault was not of a simple nature. The act was extra-ordinary as that was an insult to the House.

Sir, I want to say that the present issue of threatening the hon. Speaker to arrest him by Minister is even more serious. Hence an apology for this incident cannot be accepted by the House. (*Interruptions*) The then Prime Minister had moved a resolution in this House against Shrimati Indira Gandhi that besides terminating her membership from the House, she should also be sent to jail for her offence. And this very House had punished her. In my opinion, Shri Subramaniam Swamy has committed even a greater offence than that

of her (*Interruptions*) because he has threatened the hon. Speaker. Sir, therefore, the hon. Prime Minister should move a resolution in the House for termination of the membership of Shri Subramaniam Swamy and most stringent punishment should be given to him for his offence. (*Interruptions*) There could be no other option except this. (*Interruptions*)

MR. SPEAKER: Shastriji, please resume your seat now. You have adequately made your point and we have understood your point.

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Sir, I would like to say that the Speaker is also bound by certain rules. Whenever a censure motion is moved by some Members, it can either be withdrawn by them or their leader may ask them to withdraw it, but in case the censure motion is not withdrawn and if it stands, no one, not even you have got the right to stop the censure motion from being moved if it continues to stand in the name of a Member. In this House many a times, the censure motions have been moved against the Ministers. A censure motion moved in this House against Chaudhary Charan Singh also. A full-fledged discussion was allowed and a decision was taken thereon. You have no right to stop the censure motion from being moved which has been tabled by some Members against the Minister. The incident amounts to the "Rape of democracy" and in case some one commits a crime, of fender has to be punished. He cannot be pardoned and I, therefore, request you to give your consent for moving of the censure motion here.

[*English*]

SHRI INDRAJIT GUPTA (Midnapore): As one of the members who, along with my colleagues, attend the meeting in your Chamber this morning, I feel we are now faced with rather an awkward situation. (*Interruptions*)

MR. SPEAKER: Please sit down. Mr. Munda, will you please take your seat? Sit down.

(*Interruptions*)

**SHRI INDRAJIT GUPTA:** Rightly or wrongly, that meeting of group leaders or party leaders came to a sort of an agreed formula for resolving this issue. I cannot claim that everybody in that meeting was fully satisfied; but in the interests of an agreed solution, we came to a certain position. Now it is quite clear from what is going on in the House, that there is not a ghost of a chance of this House accepting that formula which we had agreed upon in the morning, which really means Mr. Swami making a statement in this House of an unqualified apology for what happened. The House is not in a mood to accept that. And, therefore, I would humbly say that there will be no use in your re-convening a meeting of the leaders, again. There is no point in it at all, because the House is supreme, and the House, at least a big section of the House, except that side—that side of the House is quiet; that side of the House does not say anything; but this side of the House has made it amply clear that they are not in a mood to accept the compromise, if you like to call it a compromise formula which was arrived at, by agreement, this morning. Therefore, I do not think any purpose will be served by your re-convening meeting of the leaders again. This House is supreme, the House is seized of the matter now; I think it is quite irrelevant to argue that he is a member of the Rajya Sabha and, therefore, the Lok Sabha cannot take action against him, and all that. Sir, when he was in your Chamber and made some remark to you, he was not there in his capacity as a member of the Rajya Sabha. He was there as a Minister. He is a Minister of the Council of Ministers of this Government, which of does not belong to this House or that House. He is a member of the Government. If we go by the report which appeared in Hindustan Times—that is all we have got at the moment to go by; we do not know exactly what has happened; you have not told us, Sir, nor any of the others. Mr. Swami has not told us; the Parliamentary Affairs Minister has not told us. So, we have to go only by what has appeared in the Press, and there it is quite obvious that he was speaking to you, ad-

dressing certain remarks, which we consider to be highly reprehensible to the Speaker, in his capacity as a Minister, not as a member of the other House. And that is why the whole House is very much taken aback to what has happened. Unless it is a wrong report, as the Parliamentary Affairs Minister says that the report is all wrong, then somebody should clarify; and if it is not clarified, we have to proceed on the basis of that report. Therefore, I would humbly suggest: many of the party leaders were not able to accurately gauge or assess the mood of the House and the Members. We agreed to something which we thought will settle the matter. But the House is apparently not going to agree to that. Therefore, there is no point in calling a meeting of the leaders again. I would suggest that the Motion which has been moved already, the adjournment motion—sorry, the censure motion be taken up for discussion in the House; and let the House decide.

[*Translation*]

\***SHRI GOVIND CHANDRA MUNDA** (Keonjhar): Mr. Speaker, Sir, you are only allowing big leaders to make their submission. I have been trying to raise the issue, but you are not allowing me. As a Member of this House I have a right to speak.

[*English*]

**MR. SPEAKER:** Mr. Munda, please take your seat. Will you please take your seat? Sit down, sit down.

**SHRI INDRAJIT GUPTA:** Sir, rightly or wrongly...

**MR. SPEAKER:** Mr. Govind Munda.

[*Translation*]

\***SHRI GOVIND CHANDRA MUNDA:** Mr. Speaker, Sir, India is a large country. Our's is the largest democracy in the world. Parliament is supreme. Whatever happens

[Sh. Govind Chandra Munda]

in the country is reflected in the House. If injustice has been done to anybody, it must be discussed in the House. We should try to give justice to everybody as far as possible. It is our prime duty to maintain dignity and decorum of the House. We have got a set of rules and procedures for this House. Every Hon'ble Member should abide by those rules and procedures. We should also abide by the decision taken by the Hon'ble Speaker. But it is unfortunate that serious lapse has taken place in the behaviour of Minister with the Hon'ble Speaker. I have been in politics since long. I have never heard any member or Minister has ever behaved in this manner. Right from the time of the Prime Minister Pandit Jawahar Lal Nehru to Shri Rajiv Gandhi and Shri V.P. Singh, no such ugly incident had ever taken place. Now Shri Chandra Shekhar is the Prime Minister, Rules are being violated in the House after Shri Chandra Shekhar is made the leader of the House. There is anti-defection law. The Chandra Shekhar Government is not willing to implement the anti defection law. Sir, you are our Speaker. You are the custodian of the House as well as the people through this House. They are not even willing to abide by what you say. They are threatening to arrest you. How shameless they are ! We must follow the ideals of our great leaders. We must restore the decorum and decency in the House. Sir, if a Minister of the union Government behaves in an undignified manner and if we have to ignore what he said and what he did, then what our countrymen will learn from us, what will be their impression about the Parliament. So, you have to take action, you have to do it, you have to do it immediately.

[English]

**SHRI NIRMAL KANTI CHATTERJEE**  
(Dum Dum): After listening to all that has been said here, I most humbly like to differ from our esteemed colleagues, Shri Indrajit Gupta.

**MR. SPEAKER:** Do you agree with him?

**SHRI NIRMAL KANTI CHATTERJEE:** No. What I want to submit is that first of all the guilt has to be established. I believe that first of all we want a statement from Mr. Subramaniam Swamy whether he admits his guilt here. On the basis of that admission only we can re-consider what further steps should be taken.

**SOME HON. MEMBERS:** No, no.

**SHRI NIRMAL KANTI CHATTERJEE:** Whether or not he admits the guilt that should be the first step that should be taken.

**AN HON. MEMBER:** No, no.

**SHRI NIRMAL KANTI CHATTERJEE:** After that, after the admission of the guilt, what should be done about that, that the House can reconsider. But before that all, whether or not he admits his guilt, that is what we want to know. On the basis of his admission, the House will consider what steps should be taken after he has admitted the guilt. After that, we are prepared to reconsider it.

[Translation]

**SHRI ARIF BAIG (Betul):** Mr. Speaker, Sir, the matter being discussed in the House, is very serious. The Panchayat of the largest democracy of the world is spending its time on it and the entire country is looking towards us. Sir, I would like to know whether the incident, as has been reported in a leading newspaper of the capital, is true? The Law Minister of this country has made allegation against the Speaker of the House and threatened to get him arrested. So I would like to know whether it is true or not? If it is true, then it is a very serious matter. Therefore, either the Prime Minister should drop the that Minister from the Council of Ministers or that Minister himself should tender his resignation.

Mr. Speaker, Sir, if the that Minister does not resign, the Censure Motion should be brought in the House and then in Minister can give his personal explanation. First of all

the motion should be admitted and then that Minister can give his personal explanation. The House is not ready to accept anything less than that (*Interruptions*)

**SHRI PURUSHOTTAM KAUSHIK**  
(Durg): Mr. Speaker, Sir, the House does not want any information from Shri Subramaniam Swamy or from any other member of the Government regarding the incident of threatening the Speaker by Shri Subramaniam Swamy. In this regard Mr. Speaker, Sir you can give the factual position, because till now you have not denied that he has not threatened you. The House believes that such threat was given to the Speaker. Secondly, I would like to raise a point of order, particularly on your statement. We have read in today's Newspapers that you have announced to close the chapter. My humbly submission in this regard is that such remarks by Shri Swamy is not your individual insult but it is our insult to the entire House and when it is a matter of insult to the House, I think you have announced to close the matter without obtaining any opinion of the House on this point. You might have done so to show generosity, good will or large heartedness but the matter is not under your jurisdiction. Instead of taking any decision, you should have obtained the opinion of the House. Therefore, I would like to submit that on this issue you might have had discussion with senior leaders and those leaders might have presumed that their party members would agree with their views. But keeping in view the opinion of the House, the Censure motion, which has been moved in the House should be taken up and the action should be taken in accordance with the decision of the House. (*Interruptions*)

[*English*]

MR. SPEAKER: I have listened to the submission.

(*Interruptions*)

[*Translation*]

**SHRIMATI SUBHASHINI ALI:** Mr. Speaker, Sir, I would like to know whether Shri Devi Lal has been sworn in as Prime Minister? (*Interruptions*)

**SHRI RAM DHAN:** Shri Devi Lal is sitting in the Chair of the Prime Minister. (*Interruptions*)

MR. SPEAKER: Please sit down.

**THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE AND MINISTER OF TOURISM (SHRI DEVI LAL):** I would like to say that I have left enough room for the Prime Minister. I have occupied my own seat and not that of the Prime Minister. (*Interruptions*)

[*English*]

MR. SPEAKER: I have listened to the submissions made by hon. members.

(*Interruptions*)

MR. SPEAKER: Please take your seat. I will give my decision about the admissibility of the Censure Motion when the House meet after lunch hour.

The House stands adjourned for lunch to meet again at 2.20 P.M.

13.19 hrs.

*The Lok Sabha then adjourned for Lunch till twenty minutes past Fourteen of the Clock.*

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*The Lok Sabha re-assembled after Lunch at Twenty two minutes past fourteen of the Clock*

[**MR. SPEAKER in the Chair**]

**RE. ALLEGED THREAT OF ARREST OF THE SPEAKER, LOK SABHA BY SHRI SUBRAMANIAM SWAMY, A UNION MINISTER—CONTD.**

*(Interruptions )*

*[English]*

**SHRI HANNAN MOLLAH (Uluberia):**  
Sir, what is your ruling?

*(Interruptions )*

**MR. SPEAKER:** The House stands adjourned to meet again at 4.30 p.m.

**14.23 hrs.**

*The Lok Sabha then adjourned till thirty minutes past Sixteen of the Clock*

**16.31 hrs.**

*The House re-assembled at thirty-one minutes past Sixteen of the Clock*

**RE. ALLEGED THREAT OF ARREST OF THE SPEAKER, LOK SABHA, BY SHRI SUBRAMANIAM SWAMY, A UNION MINISTER—CONTD.**

*(Interruptions )*

*[English]*

**MR. SPEAKER:** I had adjourned the House upto 4.30 p.m. at the request of various leaders who wanted time to consult their colleagues to arrive at a consensus. These leaders have not requested me for some more time for that purpose. I therefore, now adjourn the House until 11 A.M. tomorrow.

**16.32 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, January, 4, 1990/ Pausa 14, 1912 (Saka)*